Vol. 260 No. 11



## **RAJYA SABHA**

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

### **CONTENTS**

Birthday Greetings (page 1)

Papers Laid on the Table (pages 1-4)

Reports of the Department-related Parliamentary Standing Committee on Industry - Presented (page 4)

Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice - *Presented* (page 4)

Reports of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution- *Laid on the Table* (page 5)

Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs- Laid on the Table (page 5)

Statement of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs - Laid on the Table (page 6)

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RAJYA SABHA SECRETARIAT NEW DELHI Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment - Laid on the Table (page 6)

Statement of the Department-related Parliamentary Standing Committee on External Affairs - Laid on the Table (page 6)

Statements by Minister- Laid on the Table

Status of implementation of recommendations/observations contained in the 355<sup>th</sup> and 370<sup>th</sup> Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change (page 7)

Motion for Election to the Joint Committee on Offices of Profit - Adopted (pages 7-8)

Regarding notices received under Rule 267 and other issues (pages 8 - 15)

Matters raised with permission-

Death of children due to fall in open bore-well (pages 15 - 16)

Record Number of Income Tax Returns filed for the Financial Year 2022-23 (page 17)

Increase in pollution of different rivers of NCR region due to industrial effluents and chemical wastes etc. (pages 18 - 20)

Demand to include Bhojpuri language in the Eighth Schedule of the Constitution of India (pages 20 - 22)

Need to prevent disruption of communal harmony in Kerala by taking strict action against hate-mongers (pages 22 - 23)

Demand to provide houses to 'Gadia Lohars' under Pradhan Mantri Awas Yojana and take steps to uplift the social status of this Nomadic Community (pages 23 -24)

Shortage of super speciality Doctors in reputed Medical Institutions of the country (pages 24 - 25)

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Need to conserve and restore 'Moin Jheel' in Begusarai, Bihar and grant of national status to it (pages 25 - 26)

## Oral Answers to Questions (pages 26 - 71)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <a href="https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise">https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise</a>]

### Government Bills-Passed

The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023 (pages 71 - 88)

The Press and Registration of Periodicals Bill, 2023 (pages 88 - 121)

The Advocates (Amendment) Bill, 2023 (pages 121 - 140)

### **RAJYA SABHA**

Thursday, the 3<sup>rd</sup> August, 2023 / 12 Sravana, 1945 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

### **BIRTHDAY GREETINGS**

MR. CHAIRMAN: Hon. Members, I take the opportunity to wish birthday greetings to the hon. Member of Parliament, Dr. Anil Sukhdeorao Bonde.

He is a Member of Rajya Sabha since July, 2022. An M.D. in Medicine from Nagpur University, he is a doctor by profession and an agriculturist by passion. Dr. Bonde has been a Member of the Maharashtra Legislative Assembly for two terms and has served as Agriculture Minister in the State Government of Maharashtra.

He is married to Dr. Vasudha Bonde and the couple is blessed with son, Kunal and daughter, Manali.

On my own and your behalf, I wish him a long, healthy and happy life and extend our greetings to his family and friends. Now, Papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

Notifications of the Ministry of Personnel, Public Grievances and Pensions

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (डा. जितेन्द्र सिंह)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ: -

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) under clause (5) of Article 320 of the Constitution of India:—
- (1) G.S.R. 266 (E), dated the 3<sup>rd</sup> April, 2023, publishing the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2023.
- (2) G.S.R. 502 (E), dated the 13<sup>th</sup> July, 2023, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2023.

  [Placed in Library. For (1) and (2) See No. L.T. 9843/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 377 (E), dated the 19<sup>th</sup> May, 2023, publishing the Indian Police Service (Probationers' Final Examination) Rules, 2023, under sub-section (2) of Section 3 of the All India Services Act, 1951.

[Placed in Library. See No. L.T. 9947/17/23]

## Accounts (2020-21) of the Indira Gandhi National Centre for the Arts, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, a copy (in English and Hindi) of the Annual Accounts of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 9756/17/23]

MR. CHAIRMAN: Shri Ashwini Kumar Choubey; not present. ... (Interruptions)...

### Heritage Bye-laws, 2023 of the Ministry of Culture

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Sir, I lay on the Table, a copy (in English and Hindi) of the Heritage Bye-laws of the Ministry of Culture, publishing the National Monuments Authority Heritage bye-laws, 2023 of Centrally Protected Monument Chaurasi Tomb of Lodhi Shah Badshah, Jalaun, Uttar Pradesh, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

[Placed in Library. See No. L.T. 9899/17/23]

- I. Notification of the Ministry of Labour and Employment
- II. Financial Estimates and Performance Budget (2023-24) of ESIC, New Delhi

श्रम और रोजगार मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली )ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:- I. A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 536 (E), dated the 25<sup>th</sup> July, 2023, publishing the Employees' State Insurance (Central) Amendment Rules, 2023, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.

[Placed in Library. See L.T.9900/17/23]

- II. A copy each (in English and Hindi) of the following papers:
- (a) Financial Estimates and Performance Budget of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2023-24, under Section 36 of the Employees' State Insurance Act, 1948.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9773/17/23]

## Accounts (2021-22) of the Prasar Bharati, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2021-22, and the Audit Report thereon, under subsection (4) of Section 21 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9839/17/23]

Reports and Accounts (2021-22) of SAI, New Delhi and RGNIYD, Sriperumbudur and related papers

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्री निसिथ प्रामाणिक): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

(i) (a) Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9938/17/23]

- (ii) (a) Annual Report and Accounts of the Rajiv Gandhi National Institute of Youth Development (RGNIYD), Sriperumbudur, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9840/17/23]

## REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

SHRI RAJEEV SHUKLA (Chhattisgarh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry:-

- (i) 322<sup>nd</sup> Report on action taken by the Government on the recommendations/observations of the Committee contained in its 320<sup>th</sup> Report on Demands for Grants (2023-24) pertaining to the Ministry of Micro, Small and Medium Enterprises; and
- (ii) 323<sup>rd</sup> Report on action taken by the Government on the recommendations/ observations of the Committee contained in its 321<sup>st</sup> Report on Demands for Grants (2023-24) pertaining to the Ministry of Heavy Industries.

## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

श्री सुशील कुमार मोदी (बिहार): महोदय, मैं "भारत सरकार के भर्ती संगठनों के कार्यकरण की समीक्षा" के संबंध में विभाग-संबंधित कार्मिक, लोक शिकायत, विधि और न्याय संबंधी संसदीय स्थायी समिति का एक सौ इकतीसवां प्रतिवेदन(हिंदी तथा अंग्रेजी में) प्रस्तुत करता हूँ।

## REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

श्री सतीश चंद्र दूबे (बिहार): महोदय, मैं विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति (2022-23) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:-

- (i) Twenty-seventh Report on "BIS-Hallmarking & Jewellery" of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);
- (ii) Twenty-eighth Report on "Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);
- (iii) Twenty-ninth Report on action taken by the Government on the recommendations/observations contained in the Twenty Fourth Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (iv) Thirtieth Report on action taken by the Government on the recommendations/observations contained in the Twenty Fifth Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

DR. K. LAXMAN (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Nineteenth Report (Seventeenth Lok Sabha) on action taken by the Government on the recommendations/observations contained in the Eighteenth Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2022-23) on 'Demands for Grants' (2023-24) of the Ministry of Housing and Urban Affairs.

## STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

DR. K. LAXMAN (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Action Taken Statement on action taken by the Government on the recommendations/observations contained in Chapter I of the Sixteenth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/observations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Committee on 'Implementation of Metro Rail Projects — An Appraisal'.

## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): महोदय, मैं 'युवाओं में नशीली दवाओं का दुरुपयोग-समस्याएं और निदान' के संबंध में सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) से संबंधित विभाग-संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति (2022-23) के इक्यावनवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ।

## STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing action taken by the Government on the observations/recommendations contained in the Eleventh Report of the Department-related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the observations/recommendations contained in the Eighth Report of the Committee on 'Demand for Grants' of the Ministry of External Affairs for the Year 2021-22.

### STATEMENTS BY MINISTER

Status of implementation of recommendations/observations contained in the 355<sup>th</sup> and 370<sup>th</sup> Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay the following statements regarding:—

- (a) Status of implementation of recommendations/observations contained in the 355<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on the action taken by the Government on the observations/recommendations of the Committee contained in its 345<sup>th</sup> Report on Demands for Grants (2021-22) pertaining to the Department of Space.
- (b) Status of implementation of recommendations/observations contained in the 370<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on the action taken by the Government on the observations/recommendations of the Committee contained in its 362<sup>nd</sup> Report on Demands for Grants (2022-23) pertaining to the Department of Space.

MR. CHAIRMAN: Now, Shri Arjun Ram Meghwal to move a motion for election of two Members to the Joint Committee on Offices of Profit.

## MOTION FOR ELECTION TO THE JOINT COMMITTEE ON OFFICES OF PROFIT

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, with your permission, I move the following Motion:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect two Members of the Rajya Sabha to the Joint Committee on Offices of Profit, in the vacancy caused due to the passing away of Shri Hardwar Dubey on 26<sup>th</sup> June, 2023 and the vacancy which will arise due to the retirement of Ms. Dola Sen from the membership of Rajya Sabha *w.e.f.* 18<sup>th</sup> August, 2023, and resolves that the House do proceed to elect, in the manner as directed by the Chairman, two Members from amongst the Members of the House to the said Joint Committee, to fill the vacancies."

The question was put and motion was adopted.

REGARDING NOTICES RECEIVED UNDER RULE 267 AND OTHER ISSUES

MR. CHAIRMAN: Hon. Members, I have received 39 notices under Rule 267. Thirty-seven of the hon. Members have focussed on issues related to Manipur. One hon. Member seeks discussion on the situation in Manipur and Haryana and the other one seeks discussion on reservation for women in legislative bodies. Hon. Members, I have also received notice from Shri P. Wilson, but, as a matter of fact, that was given by him while the House was in Session yesterday and Rule 267 can be entertained only after the House is adjourned and till 10.00 a.m. the next day. Hon. Members, I would only reiterate my stance that on account of the procedural mechanism indicated by me, I am unable to persuade myself to agree to these notices. ... (Interruptions)... Yes, Mr. Derek!

SHRI DEREK O'BRIEN (West Bengal): Sir, thank you. Sir, we fully understand what you have said about the procedural matter. Our emergency notices which have been given are under Rule 267 and you are looking at some other sections of the rules. Sir, without getting into the procedural matter and without going into the nitty-gritty, we do believe that Rule 267 supersedes all other rules. That is the main thing. So, all the notices under Rule 267 that you have received today supersede any other notice under Rule 167. But, that is not the issue, Sir. The issue is, the people of this country want to hear us on Manipur. We, as an Opposition, -- all of us, including our respected leader-- we want this discussion on Manipur. We are not here to show ego or arrogance. ...(Interruptions)...

MR. CHAIRMAN: Listen to him. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, I would appeal, through you, to the Leader of the House. Manipur needs care, needs healing, needs to listen to the voice of consolation. I would appeal to the Leader of the House, through you, let us find a solution. Let us find a solution because this logiam is helping nobody. ...(Interruptions)... We will suggest through you, Sir, Manipur will have to be discussed, for six hours or for eight hours. Let us discuss it in the spirit of one nation. This is not one State. ...(Interruptions)... Sir, we are very serious about this.

MR. CHAIRMAN: Mr. Derek, you have made your point. ... (Interruptions)...

SHRI DEREK O'BRIEN: This is what I have to say. Sir, we come to you with a spirit and I appeal through you, Sir, to the Leader of the House, there is a very simple way. ...(Interruptions)...

MR. CHAIRMAN: Nothing more! ... (Interruptions)... Nothing will go on record now. ...(Interruptions)... No; nothing will go on record....(Interruptions)... Please take your seat. ... (Interruptions)... I want to say that hon. Member has raised a very valid point and, as a matter of fact, it is very wholesome. It has reminded to all of us that we must get into way forward stance because discussion on Manipur is imperative and in the heart of hearts, everyone wants it. Let me remind you, at the very first instance, I aceded to the notice under Rule 176, and the Government very promptly agreed for a discussion. I had fixed, in consultation with the Leader of the Council of States, date and time and the Supplementary List of Business was drawn. I had indicated from this Chair that there would be a two-and-a-half hours' Short Duration Discussion but the time limit will not apply. I had indicated to everyone that I will allocate as much time as all segments of the House need to avail for making an input. That opportunity did not fructify. I do not wish to engage into blame-game. We, in this House, have to set an example for every theatre of legislature in the country too. So, in a sense, I am happy that an hon. Member of this House has focused on a very substantive aspect, that we need to discuss, debate and engage into dialogue on Manipur. I take note of various hands that are being raised. Hon. Members, this is not an occasion to replicate an input. The core issue is known. Let me get an input from the Leader of the House.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Hon. Chairman, Sir, Manipur has always been a very sensitive issue for all sections of this House. The Government

has been very pro-active in its actions. And right from day one, we have been requesting all the hon. Members, through you, Sir, that we must have a wholesome debate on this subject. We must send out a message appealing for peace. All of us should work collectively towards peace and stability and bring back that healing touch to Manipur. The Government has taken every initiative possible on every occasion to appeal to all sections of the House to discuss this issue. I am indeed grateful to my fellow Member of Parliament and senior leader of the All India Trinamool Congress for showing this readiness to have a debate in this House. We also believe that we must run the House in a proper, orderly manner. Ultimately, we cannot have a situation where we have a discussion, but, yet we continue to disturb the House; we cannot have a situation when the hon. Home Minister rises to give his response to this very sensitive issue and lay down the contexts and the actions that were taken. I think, we are all agreeable that there should be a discussion on Manipur, the Government will be very happy. I will take the convenience of the hon. Home Minister, when he will be able to discuss in the House. As the Business is listed, we will have to see when the date for it can be slotted into. But, I can assure you, Sir, that this Government, from day one, has been keen for a debate on Manipur. We stand with the people of Manipur. We believe that a good debate is in the interest of all sections of society in the country. I will request my senior colleagues from different parties to join me for a cup of tea and we will have a discussion. We will sit and work out as to how the House will work, and how we can make sure that the House runs in an orderly fashion. There are very important Bills before the House. Today, we have three Bills listed, each one of it is important, and we would like to ensure the participation of all the Members. Now it is Thursday already, tomorrow is Private Members' day and on Monday, we will have the Business that is being passed in the Lok Sabha today coming before the House. We can have a healthy discussion, if we can debate and have a dialogue, and may the best course of action prevail. If we can continue to work in an orderly fashion in the next few days, then, I think, that will give a very good message to the country. The past can be left behind us. Let us look to the future with positivity.

MR. CHAIRMAN: Hon. Members, there is always going to be a different point of view. One side may think that all is being done, the other side may think that much is required to be done. In this House to exemplify our maturity and statesman approach, let us lend our ears to the other point of view also. Maybe, the other point of view receives real consideration. Often, it is seen that it may be right one. On this issue, I would not like to get further input. I will invite floor leaders in my Chamber at 1.00 p.m.

today and the Chair will accommodate a discussion on the Manipur issue irrespective of time constraint and irrespective of other constraints. I now take up the next Business. ...(Interruptions)..

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I am on a point of order. ...(Interruptions).. Please. ...(Interruptions)..

MR. CHAIRMAN: What is your point of order?

SHRI TIRUCHI SIVA: It is not on that issue. ... (Interruptions)... I am on a different point. ... (Interruptions)...

MR. CHAIRMAN: Okay. What is your point of order?

SHRI TIRUCHI SIVA: Sir, it is under Rule 258. ... (Interruptions)... Sir, on the 1<sup>st</sup> of August, you rejected all the 267 notices saying that they do not conform ... (Interruptions)...

MR. CHAIRMAN: When?

SHRI TIRUCHI SIVA: On 1st August.

MR. CHAIRMAN: No, earlier also. ... (Interruptions).. Roll back. ... (Interruptions)..

SHRI TIRUCHI SIVA: You repeated again on that day also that notices are not in conformity with the rules and your observations. You had referred to that earlier, Sir, and, after that, I very meticulously drafted my notices. So, I have asked for clarification, in what respect do our notices not conform to your observations so that our future notices can be in a proper form and this technical factor does not stand in the way of our very important issues. ... (Interruptions)...

MR. CHAIRMAN: You are a very senior Member. Any communication to the Chair from any hon. Member is read by me very carefully. It is analysed. ...(Interruptions)... I have read your communication. It is very well worded. We have discussed it personally also on two occasions and we have discussed it on one occasion at Upa-Rashtrapati Nivas also. I would urge you to go through my ruling. I have indicated with clarity from my perspective that these are the conditions which a

notice under Rule 267 must satisfy before it is considered at my end, and one of the conditions is that the hon. Member must spell out with clarity that under the rules, there is no other mechanism whereunder the issue can be raised. Now coming to Manipur, on the same day, from the same hon. Member, I received notice under Rule 176 and notice under Rule 267. ...(Interruptions).. Isn't there a greater contradiction that a Member is giving notice under Rule 267 and also under Rule 176 on the same point? In any case, without taking the time of this august House, I would again interact with you and try to reason out. Otherwise, we will seek assistance of legal luminaries who are present in the House and get a way out. If something is required to be revisited at my end, I will always do that. I have done it on two occasions earlier. ...(Interruptions).. You take your seat. ...(Interruptions).. On the ecosystem that has, fortunately, evolved, we would want your guidance on that ...(Interruptions)..

SHRI JAIRAM RAMESH (Karnataka): Sir, the Leader of the Opposition ... (Interruptions)...

MR. CHAIRMAN: I have to look at you. ... (Interruptions).. One is always drawn to the power centre.

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे): सर, आप मुझे जब भी उठाते हैं, तब ही दो सेकंड में फिर बिठा देते हैं। मेरे साथ बार-बार ऐसा हो रहा है। यह क्यों हो रहा है, मुझे मालूम नहीं है। आपने सभी को मिलकर वाया मीडिया, एक रास्ता निकालने के लिए कहा है। दूसरी बात, हमारी 'I.N.D.I.A.' पार्टी के जितने भी ...(व्यवधान)...

MR. CHAIRMAN: Please ...(Interruptions)... Hon. Members, let us not get into hair-splitting assessment of a situation. ...(Interruptions)... Only the Leader of the Opposition will hold the floor. ...(Interruptions)... Nothing other than the LoP's speech will go on record. Go ahead, Sir.

श्री मिल्लकार्जुन खरगे: 'I.N.D.I.A.' पार्टी के नेताओं ने यह प्रपोज़ल दिया है। ...(व्यवधान)... सर, रूल 176 का नोटिस का भी उसी दिन दिया था और रूल 267 का नोटिस भी उसी दिन दिया था। मेरा एक ही निवेदन है कि जितना भी बिज़नेस है, उसे अलग रखकर रूल 267 को प्राइयॉरिटी देनी चाहिए। पहले भी यही प्रचलित था और आज भी यही प्रचलित है। मुझे समझ में नहीं आ रहा है कि यह प्रेस्टीज इश्यू क्यों बन गया है! सर, हमें एक रूल 267 में ही बोलने का मौका मिलता है। आपने यह भी कहा कि उसे एडिमट करने के लिए कारण होना चाहिए, तो मैंने आपको कारण बताए ही हैं। मैंने आपसे कल ही विनती की थी, लेकिन शायद आप ज़रा गुस्से में थे।

MR. CHAIRMAN: Sir, I am a married man for more than 45 years! मैं कभी गुस्सा नहीं करता। Trust me! मैं कभी गुस्सा नहीं करता। Mr. Chidambaram, a very distinguished senior advocate will know, as senior advocates, we have no right to show our anger, at least to the authority! You are an authority. मैं गुस्सा नहीं करता। सर, आप इसे थोड़ा मोडिफाई कर दीजिए, थोड़ा सा मोडिफिकेशन कर दीजिए।

श्री मिल्लकार्जुन खरगे: आप गुस्सा नहीं करते हैं, दिखाते भी नहीं हैं, लेकिन अंदर से बराबर करते हैं।...(व्यवधान)...

MR. CHAIRMAN: She is not a Member of the House; we can't discuss about the one who is not a Member of the House, in this relationship. Otherwise, we can discuss. Please go ahead. Let us have your input.

श्री मिल्लकार्जुन खरगे: सर, मैंने यह नोटिस ऐसे ही नहीं दिया था। मैंने इसमें आठ प्वाइंट्स लिखकर डिटेल में दिया था कि यह विषय रूल 267 में क्यों एडिमट करना चाहिए। यह पूरा दिया गया है, लेकिन आप बार-बार कह रहे हैं कि इसे रूल 267 में लेने का कोई कारण नहीं है, इसीलिए यह प्रेस्टीज इश्यू बन गया है। अब हम इसे रोज उठा रहे हैं।

श्री सभापति : आप सजेशंस बताइए।

श्री मिल्लकार्जुन खरगे: मेरा सजेशन यही है कि आप इसके लिए एक बजे अपने चैम्बर में बुला रहे हैं, तब तक आप हाउस एड्जर्न करिए। ...(व्यवधान)... हम एक बजे बैठकर यहाँ पर फिर आएंगे और उस समस्या को सुलझाकर यहाँ पर बैठेंगे। ...(व्यवधान)... मेरी आपसे यही विनती है।

MR. CHAIRMAN: Thank you. Hon. Members,... ... (Interruptions)...

श्री मिल्लकार्जुन खरगे: सर, आप छोटा-सा सजेशन भी नहीं मानते हैं। प्राइम मिनिस्टर को यहाँ आने के लिए बोलते हैं, तो वे भी नहीं मानते हैं। प्राइम मिनिस्टर को आप इतना डिफेंड कर रहे हैं कि मुझे समझ में ही नहीं आता है।

SHRI PIYUSH GOYAL: Sir, I object to this. ... (Interruptions)...

श्री मिल्लकार्जुन खरगे : यह अनपार्लियामेंटरी है! ...(व्यवधान)... यह अनपार्लियामेंटरी है! ...(व्यवधान)...

MR. CHAIRMAN: Please. I got your point. ... (Interruptions)...

## श्री मल्लिकार्जुन खरगे : \*

MR. CHAIRMAN: No, no; please ...(Interruptions)... Nothing will go on record. Hon. Members, please take your seats. ...(Interruptions)... Let me respond to what the LoP has said.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have got a point of order.

MR. CHAIRMAN: Hon. Members, we must always be alive.

PROF. MANOJ KUMAR JHA: Sir, I have a point of order. I need to clarify certain points.

MR. CHAIRMAN: Would you please take your seat?

PROF. MANOJ KUMAR JHA: I will, Sir, but...

MR. CHAIRMAN: Then take your seat. Nothing will go on record. Please take your seat....(Interruptions)....(Interruptions)...Sorry, don't disrupt the House. Hon. Members, the Leader of the Opposition has put out three things for consideration. I will take up the last one that concerns the hon. Prime Minister. We must always be alive to the fact that we are a nation of more than 1.3 billion people. ...(Interruptions)... We are a democracy, most functional, vibrant, and globally recognized. India is the only democratic nation in the world that has constitutional democracy at the village level, at the Panchayat Samiti level and at the Zila Parishad level apart from the State.....(Interruptions)...Our Prime Minister is not required to be defended by me. He has come to be recognized on global platforms, the Senate and the Congress in the US. Imagine the kind of response! ... (Interruptions)... Every Indian should be proud. ...(Interruptions)... We must be proud of it. ...(Interruptions)... You cannot have an approach....(Interruptions)... Why are you shirking away from the hard reality? India is rising like never before. The rise is unstoppable. It is on account of all of us. ... (Interruptions)... Everyone has contributed to it. It is such a global recognition. I am not required to defend anyone. ...(Interruptions)... Hon. Members, after three decades of coalition governance, under the leadership of the Prime Minister, you had the 2014 and the 2019 electoral

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<sup>\*</sup> Not recorded.

results. I am not required to defend anyone. ...(Interruptions)... If I am required to defend anyone, -- I am not required to defend the right, I am not required to defend the left -- I am required to defend the Constitution. I am required to defend your rights. ...(Interruptions)... Therefore, such an observation coming from the Leader of the Opposition is not very wholesome. We cannot have it, you see. ...(Interruptions)... We must be proud of our Government, proud of our citizens, proud of our developments. ...(Interruptions)... Hon. Members, where are we heading? You are entitled to a political stance. I am not a stakeholder in politics. ...(Interruptions)... I am not concerned with politics or parties. I am concerned with governance. I am concerned with the growth of the country....(Interruptions)...

SHRI JAIRAM RAMESH: Sir, .....(Interruptions)...

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I have a point of order. ... (Interruptions)...

MR. CHAIRMAN: Hon. Members, we will now take up natters raised with the permission of the Chair. Dr. Sumer Singh Solanki. ...(Interruptions)...

### MATTERS RAISED WITH PERMISSION

### Death of children due to fall in open bore-well

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश) : माननीय सभापति महोदय, नर्मदे हर! ...(व्यवधान)... मैं आपके माध्यम से सरकार एवं सदन का ध्यान देश के एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। ...(व्यवधान)...

माननीय सभापित महोदय, देश भर में बोरवेल और ट्यूबवेल के खुले गड्ढों में गिरने से न जाने कितनी ही मासूम जिंदिगयों की किलकारियाँ हमेशा-हमेशा के लिए बन्द हो रही हैं। ...(व्यवधान)... यह सरकार एवं समाज के लिए गंभीर चिन्ता का विषय है। ...(व्यवधान)... अभी कुछ दिन पहले ही मध्य प्रदेश के विदिशा जिले के खेरखेड़ी पठार गाँव में खुले बोरवेल में गिरने के बाद सात वर्षीय बालक लोकेश को नहीं बचाया जा सका। ...(व्यवधान)... इसी प्रकार, मध्य प्रदेश के दमोह, विदिशा और उमरिया जिले में भी मासूम जानें नहीं बचाई जा सकीं। ...(व्यवधान)... अभी कुछ दिन पहले ही महाराष्ट्र के अहमदनगर जिले में खुले बोरवेल में गिरे पाँच साल के बच्चे को तमाम कोशिशों के बाद भी नहीं बचाया जा सका। ...(व्यवधान)... तमिलनाडु के त्रिची शहर के नादुकट्टुपट्टी गाँव में बोरवेल में गिरे दो वर्षीय बालक सुजीत को भी एनडीआरएफ और एसडीआरएफ की टीमों की हर मुमकिन कोशिशों के बाद भी नहीं बचाया जा सका। ...(व्यवधान)...

पंजाब के संगरूर जिले में 150 फुट गहरे बोरवेल में गिरे 3 साल के फतेहवीर सिंह को भी नहीं बचाया जा सका।

महोदय, विगत वर्ष उत्तर प्रदेश के बुलंदशहर में वाराणसी के पिंडारा में भी ऐसी घटनाएँ घटित हुई, जिसमे छ: साल की मासूम बच्ची एवं 13 वर्षीय अनिकेत यादव की मौत हो गई थी। हिरयाणा के हल्दाहेडी गाँव में वर्ष 2006 में पांच वर्षीय प्रिंस के 50 फुट गहरे बोरवेल के गड्ढे में गिरने के बाद न्यूज़ टीवी चैनलों ने रेस्क्यू ऑपरेशन के दृश्य लाइव दिखाए थे, जिससे पूरी दुनिया का ध्यान ऐसे हादसों की ओर गया था, जिससे यह भी उम्मीद जगी थी कि भविष्य में ऐसे हादसे सामने नहीं आयेंगे, परन्तु आज भी स्थिति ज्यों की त्यों बनी हुई है।

माननीय सभापित महोदय, नेशनल क्राइम रिकॉर्ड्स ब्यूरो की वर्ष 2015 की रिपोर्ट के अनुसार, साल 2014 में देश में जहां बोरवेल में गिरने वाले बच्चों की संख्या 48 थी, वहीं 2015 में बढ़कर वह संख्या 71 हो गयी है। तिमलनाडु के बारे में वर्ष 2014 में एक फैक्ट फाइंडिंग टीम ने गृह मंत्रालय को सूचित किया था कि इस राज्य में वर्ष 2010 से वर्ष 2012 के बीच 561 बच्चे बोरवेल में गिरे थे, जो कि अब यह आंकड़ा हज़ारों में पहुँच गया है। महोदय, वर्ष 2006 में हरियाणा के प्रिंस को बोरवेल से निकाले जाने के बाद से वर्ष 2015 तक करीब 16,000 से अधिक व्यक्तियों, महिलाओं और बच्चों की खुले गड्ढों में गिरने से मौत हो चुकी है। तमाम बचाव कार्यों में करोड़ों रुपये खर्च होते हैं। ऐसे भयावह हादसों को देखते हुए वर्ष 2010 में सुप्रीम कोर्ट ने बोरवेल के रख-रखाव सम्बन्धी दिशा-निर्देश जारी किये थे। माननीय सभापित महोदय, इस प्रकार के हादसों को रोकने के लिए कड़े कदम उठाने की आवश्यकता है। अतः मैं आपके माध्यम से इस अति संवेदनशील और गंभीर विषय के लिए सरकार से यह आग्रह करता हूँ कि इस प्रकार की घटनाओं को रोकने के लिए दोषियों के खिलाफ कड़े कानूनों का प्रावधान होना चाहिए, तािक ऐसी भयावह घटनाओं का दोहराव देश में न हो, धन्यवाद।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI PABITRA MARGHERITA (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI DEEPAK PRAKASH (Jharkhand): Sir, I also associate myself with the matter raised by the hon. Member.

### Record Number of Income Tax Returns filed for the Financial Year 2022-23

श्री जुगलिसंह लोखंडवाला (गुजरात) : महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे बोलने का अवसर दिया।

महोदय, मैं आज आपके सामने भारत के गौरव की बात करने वाला हूं। आज भारत ने एक बहुत बड़ा रिकॉर्ड बनाया है। 31 जुलाई तक जो इनकम टैक्स रिटर्न भरने की आखिरी तारीख थी, उस तारीख तक 6.8 करोड़ इनकम टैक्स रिटर्न्स फ़ाइल किये गए। यह एक रिकॉर्ड है, जो पिछले वर्ष के मुकाबले 17 परसेंट ज्यादा है। इसके लिए मैं माननीय प्रधान मंत्री नरेन्द्र मोदी जी और माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी का बहुत-बहुत अभिनंदन करता हूं और साधुवाद देता हूं। इसके साथ ही, मैं इनकम टैक्स विभाग के सभी कर्मचारी, सभी टैक्स कंसल्टेंट, चार्टर्ड अकाउंटेंट और टैक्स पेयर्स का भी बहुत-बहुत अभिनंदन करता हूं।

महोदय, 'Digital India' के सपने को हमारे आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने जिस मेहनत के साथ आगे बढ़ाया है और उसे साकार किया है, वह देश के लिए एक मिसाल है। आज भारत digital गवर्नेंस के क्षेत्र में दुनिया में प्रथम स्थान पर है। इसी का नतीजा है कि इतनी बड़ी संख्या में ऑनलाइन इनकम टैक्स रिटर्न्स बिना किसी रुकावट के देश के कोने-कोने से भरे जा रहे हैं। मुझे लगता है इतने बड़े स्केल पर दुनिया में सिर्फ भारत ही यह करने में सक्षम है और वह इसे सफलतापूर्वक कर सकता है। बढ़ते हुए ITR यह भी दर्शाते हैं कि किस प्रकार देश की अर्थव्यवस्था आगे बढ़ रही है। एक ओर जहां दुनिया के बड़े देशों की अर्थव्यवस्था मंदी की तरफ जा रही है और उन पर संकट के बादल छाए हुए हैं, वहीं दूसरी ओर देशवासियों की मेहनत और परिश्रम से हम अपनी अर्थव्यवस्था को और भी शक्तिशाली बना रहे हैं।

माननीय प्रधान मंत्री नरेन्द्र मोदी जी, 'न्यू इंडिया' को विश्व में तीसरे नम्बर की अर्थव्यवस्था की तरफ ले जाने में सक्षम हैं।

हमारे पास मोदी है, MODI मतलब Man on Development of India, जो देश को बदलने और उसे तीसरी अर्थव्यवस्था की तरफ ले जाने के लिए सक्षम बनाने वाले हैं, धन्यवाद। जय हिन्द, वन्दे मातरम्! भारत माता की जय!

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे): सर, हमारी आवाज़ दबाई जा रही है।...(व्यवधान)... सर, हमें बोलने नहीं दे रहे है। ...(व्यवधान)... सरकार हमारी बात नहीं सुन रही है। ...(व्यवधान)... हम विरोध में सदन से वॉक-आउट कर रहे हैं। ...(व्यवधान)...

(इस समय, कुछ माननीय सदस्य सभा से बाहर चले गये)

## Increase in pollution of different rivers of NCR region due to industrial effluents and chemical wastes, etc.

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): सभापित महोदय, मैं एक गम्भीर विषय की ओर आपका ध्यान आकर्षित करना चाहता हूं। वर्तमान में राष्ट्रीय राजधानी क्षेत्र में यमुना नदी, काली नदी और हिंडन नदी का पानी पीने लायक नहीं रहा है। राष्ट्रीय राजधानी क्षेत्र में लगी औद्योगिक इकाइयों, स्लॉटर हाउसेज़, चीनी मिल, पेपर मिल, केमिकल कारखानों के प्रदूषित जल से इन निदयों का पानी ज़हरीला हो गया है। इनके समीपवर्ती सैकड़ों गाँवों में कैंसर की बीमारी फैली हुई है। जहां भी काली नदी का सैंपल लिया गया, वहां ऑक्सीजन की मात्रा शून्य पाई गई, जबिक TOC 2,80,000 और बीओडी की मात्रा 40 पाई गई। केन्द्रीय भूजल बोर्ड की रिपोर्ट के अनुसार इस नदी के पानी में पारा, कॉपर, ज़िंक, आसेर्निक, फ्लोराइड व नाइट्रेट की मात्रा भी बहुत अधिक है। स्पष्ट है कि काली नदी का पानी पीने लायक नहीं है, साथ ही यह सिंचाई या किसी अन्य काम में आने लायक भी नहीं है और ऑक्सीजन खत्म होने से इसमें जलीय जंतु भी गायब हो गए हैं।

एन.जी.टी. के आदेश पर काली नदी के किनारे चिकित्सा कैंप लगाए गए थे, जिसमें पाया गया कि नदी के समीपवर्ती गांवों में कैंसर पीड़ितों की संख्या दिनोंदिन बढ़ रही है, जो राष्ट्रीय मानकों से काफी अधिक है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड की रिपोर्ट के अनुसार गंगा नदी के 2,500 किलोमीटर के सफर में काली नदी सर्वाधिक रासायनिक प्रदूषण बांट रही है। हिंडन नदी और नालों का कैमिकल तथा रसायनयुक्त जहरीला पानी यमुना नदी में बह रहा है और यमुना नदी का जल किसी भी उपयोग लायक नहीं रहा है। इतना ही नहीं, हैंड पंप का पानी भी पीने लायक नहीं रहा है, क्योंकि स्लॉटर हाउस और अन्य औद्योगिक इकाइयां प्रदूषित पानी अंडर ग्राउंड वॉटर में डाल रही हैं, जिसके कारण अंडर ग्राउंड वॉटर भी प्रदूषित हो गया है। पानी की दो लेयर पीने लायक नहीं हैं और औद्योगिक इकाइयों के ट्रीटमेंट प्लांट अपनी क्षमता के अनुसार नहीं चलते हैं। प्रदूषित पानी के कारण कैंसर, पीलिया, पेचिश, यकृत, हैजा, क्षयरोग, खुजली, नेत्र रोग आदि बीमारियां फैली हुई हैं, जिससे स्वास्थ्य पर प्रतिकूल प्रभाव पड़ रहा है, लोगों की असामयिक मौत हो रही है।

महोदय, मैं आपके माध्यम से केन्द्र सरकार से अनुरोध करूंगा कि राष्ट्रीय राजधानी क्षेत्र के जन स्वास्थ्य को देखते हुए इन औद्योगिक इकाइयों पर कठोर से कठोर कार्रवाई करने के लिए तेजी से कदम उठाए जाएं और संबंधित राज्यों को भी निर्देश जारी किए जाएं।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. LAXMIKANT BAJPAYEE (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI HARNATH SINGH YADAV (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Shri P. Wilson; not present.

Hon. Members, when a Member seeks indulgence of this House to raise a question or a Special Mention and when such a Member is not present, without leave of the Chair, it is a very serious matter. It can never be appreciated. It is a failure to perform constitutional duty, for which the Members are in charge. Hon. Members, if we look for an alibi or an excuse or an escape route, after disruptions, not to participate in proceedings, that is injustice to the people at large. I gave the floor to the Leader of the Opposition because a point of view was expressed by floor leader of an opposition party that we must have a way forward. When somebody talks of way forward stance, as I look backwards, I gave that opportunity, at the earliest occasion, to discuss the Manipur issue. The Government categorically, spontaneously, through the Leader of the House, Shri Piyush Goyal, agreed for a discussion. The discussion was slated; time was fixed; and supplementary list was out. I had indicated to everyone that I will allocate as much time as the Members want. It is, perhaps, for the first time that the Chair had given a direction that there will be no limitation on time. I thought in all fairness that the Leader of the Opposition will have wholesome, constructive approach; he will take off his partisan specs and believe in statesman approach. Unfortunately, the Leader of the Opposition tried to be political. The world recognizes India today as a mighty power. We are at a stage in the world where our rise is being taken note of by everyone globally. When it comes to economy, we are the fifth largest economy on the planet. When it comes to digital transfers, hon. Members, the digital transfers were to the tune of 1.5 trillion US dollars in 2022. And, this digital transfer is four times the digital transfers of USA, UK, France, and Germany. All these are being accomplished because of visionary leadership. And, at that point of time, if you do not wish to appreciate the Prime Minister, where is the occasion to go on a tangential approach and to take on the Prime Minister of the largest democracy on the planet? I do not appreciate such kind of instance. It happened when Mr. Chidambaram raised it with respect to Prime Minister's visit to Bali. I had taken a serious note of that. Mr. Chidambaram wanted to take a snipe shot by downsizing the stature of the Indian Prime Minister. Political parties will play their politics. Let them play their politics all around. But there is an occasion for all of

us, when we have taken oath under the Constitution, to rise above political stake holdings. No political interest, no economic interest can ever entitle us to compromise our nationalism, to compromise stature of our leaders. I am surprised at the response the Opposition gave when I said, it was a proud moment for every Bhartiya that Mr. Narendra Modi was so received in the Senate and Congress. Look at the kind of response it was! And, when the hon. Prime Minister talked of Artificial Intelligence, Al.., he said, 'America and India'. What kind of thumping was there! I would, therefore, urge everyone, and, through you, to the people outside; we will have our political approach, we will have our political ideology, we will have different points of view, we will not agree to everything the other side says, but we always have to keep the nation first. We have to believe in our nationalism, and we cannot allow people to taint, tarnish, demean and run down our constitutional institutions, the institution of the Prime Minister. I fail to understand how anyone can have that kind of political appetite as not to digest the ground reality and hard facts. I would, therefore, again call upon you, please reach out to your friends on the other side. If they walk out of the House, it is political optics, but they must reflect, introspect and think, they are not walking out from the House, they are walking out from their duties; they are walking out from their constitutional obligations; they are walking out because they don't want to be partners in the growth of the country. Every question, that is put, can put the Government on the mat. Every question can give rise to a situation where Government will be enlightened for a new path, new course of action. And, I have seen it; very intelligent questions are asked. The questions and the supplementaries, many of you are here, these enlighten the Government, these enlighten the Minister, and, ultimately, these go and converge into a policy. So, please, it is my plea with you, my impassioned plea with you, with folded hands, reach out to your friends; make it a point that one of you will reach out to, at least, two friends on the other side. I hope you do it! Now, Dr. Radha Mohan Das Agrawal.

## Demand to include Bhojpuri language in the Eighth Schedule of the Constitution of India

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): माननीय सभापित महोदय, भाषा सिर्फ शब्द और संवाद ही नहीं है, बल्कि यह भावनाओं, संस्कृति और सभ्यता का प्रतिमान भी होता है। महोदय, पश्चिमी बिहार, पूर्वी उत्तर प्रदेश, पश्चिमी झारखंड, मध्य प्रदेश और छत्तीसगढ़ तथा नेपाल की तराई क्षेत्र में बोली जाने वाली एक भाषा, जो दुनिया की सबसे मीठी भाषाओं में शामिल है, जिसे नेपाल, फिजी और मॉरिशस में राष्ट्रीय संवैधानिक भाषा के रूप में मान्यता दी गई है और वर्ष 2011 के आंकड़ों के हिसाब से जिसको बोलने वाले भारत में 6 करोड़ और पूरी दुनिया में 20 करोड़ लोग

हैं, आज मैं उस भाषा को और उस भाषा-भाषी इन क्षेत्रों के नागरिकों की पीड़ा को प्रतिनिधि होने के नाते आपके बीच में रख रहा हूं।

महोदय, यह एक ऐसी भाषा है, जिसको उत्तर प्रदेश के बिलया, वाराणसी, चंदौली, गोरखपुर, महराजगंज, गाजीपुर, मिर्जापुर, मऊ, जौनपुर, बस्ती, संत कबीर नगर, सिद्धार्थ नगर और आजमगढ़, बिहार के बक्सर, सारण, सिवान, गोपालगंज, पूर्वी चम्पारण, पश्चिमी चम्पारण, वैशाली, भोजपुर, रोहतास, बक्सर और भभुआ, झारखंड के पलामू और गढ़वा के अलावा नेपाल के एक बहुत बड़े हिस्से और दुनिया के 40 देशों में रहने वाले लोग बोलते हैं। महोदय, मानवाधिकारों की सार्वभौमिक घोषणा में विश्व की 154 भाषाओं को स्थान दिया गया है। हम गर्व के साथ कह सकते हैं, एक भोजपुरी भाषा के हिस्सेदार होने के नाते कि भोजपुरी उनमें से एक भाषा है। महोदय, भोजपुरी एक सम्पूर्ण भाषा है और मूलतः इसकी उत्पत्ति संस्कृति और उसके बाद संस्कृत भाषा से हुई है।

महोदय, मैं आपकी जानकारी में लाना चाहूंगा कि जो भाषाएं आज आठवें शैड्यूल में शामिल हुई हैं, उनमें गुजराती बोलने वाले 5 करोड़ 50 लाख, उर्दू बोलने वाले 5 करोड़ 07 लाख, भोजपुरी बोलने वाले 5 करोड़ 5 लाख, कन्नड़ बोलने वाले 4 करोड़ 35 लाख, मलयालम बोलने वाले 3 करोड़ 27 लाख, ओड़िया बोलने वाले 3 करोड़ 40 लाख, पंजाबी बोलने वाले 3 करोड़ 11 लाख, राजस्थानी बोलने वाले 2 करोड़ 58 लाख, छत्तीसगढ़ी बोलने वाले 1 करोड़ 62 लाख, असमिया बोलने वाले 1 करोड़ 48 लाख, मैथिली भोजपुरी की एक बहन भाषा है-उसको बोलने वाले 1 करोड़ 35 लाख, संथाली बोलने वाले 69 लाख 73 हजार, कश्मीरी बोलने वाले 65 लाख 54 हजार, सिंधी बोलने वाले 27 लाख 72 हजार, नेपाली बोलने वाले 29 लाख 26 हजार, गोंडी बोलने वाले 29 लाख 84 हजार, कोंकणी बोलने वाले 20 लाख 47 हजार, डोगरी बोलने वाले 25 लाख 96 हजार, बोडो बोलने वाले 14 लाख 82 हजार, मैथिली बोलने वाले 15 लाख 58 हजार हैं।

सभापति महोदय, मैंने आपके माध्यम से सदन को बताया है कि 2011 में भोजपुरी भाषा को बोलने वाले 6 करोड़ लोग थे और 2023 में यह संख्या बहुत बड़ी हो चुकी होगी। भाषाओं को स्थान देना एक सतत प्रक्रिया है। वर्ष 1967 में सिंधी भाषा जोड़ी गई, 1992में कोंकणी, मैथिली और नेपाली जोड़ी गई, वर्ष 2004 में बोडो, डोगरी जोड़ी गई।

MR. CHAIRMAN: Please conclude.

डा.राधा मोहन दास अग्रवालः महोदय, मेरा आग्रह है कि भोजपुरी भाषा को आठवीं अनुसूची में जोड़ा जाए।

DR. AMAR PATNAIK (Odisha): Sir, I would like to associate myself with the Zero Hour Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

MR. CHAIRMAN: Dr. John Brittas; not present. Shri Prakash Javadekar.

श्री प्रकाश जावडेकर (महाराष्ट्र): सर, मैं एक महत्वपूर्ण मुद्दा उठाना चाहता हूं।

MR. CHAIRMAN: Read the script.

श्री प्रकाश जावडेकरः सर, यह मेरा स्पेशल मेंशन है ?

MR. CHAIRMAN: Prakashji, you are fully aware of the procedure. Read it. Spell it out. ... (Interruptions)... I know; put it in a capsule form. ... (Interruptions)...

श्री रामचंद्र जांगड़ा (हरियाणा) : सर, मैं बाहर देख रहा था, छठे नंबर पर मेरा नाम लिखा है।

श्री सभापति : बाहर की बात कम, अंदर की बात ज्यादा करो। जो बाहर गये हैं, उनको भी मेरा निमंत्रण अंदर आने के लिए है। Yes, Javadekarji.

# Need to prevent disruption of communal harmony in Kerala by taking strict action against hate-mongers

श्री प्रकाश जावडेकर (महाराष्ट्र): सर, आज कुछ शक्तियाँ ऐसा प्रयास कर रही हैं कि देश की शांति, सद्भाव और सामाजिक सौहार्द को ठेस लगे और ऐसे प्रयास जगह-जगह देखने को मिल रहे हैं और इसीलिए - जैसा कि अभी आपने कहा कि भारत की तरक्की को कुछ लोग पसंद नहीं करते, वे इस तरह का माहौल बनाते हैं। एक उदाहरण अभी हमने दो दिन से देखा है, लेकिन बड़ा उदाहरण केरल का है, परंतु वह महत्वपूर्ण है। एक पोलिटिकल पार्टी के यूथ एक प्रोसेशन निकालते हैं, वे प्रोसेशन में क्या नारे देते हैं , 'You won't chant Ramayana. Will hang you in your temples and will burn you alive.' इस तरह के नारे बहुत ही दुर्भाग्यपूर्ण हैं। सबसे दुर्भाग्यपूर्ण यह है कि ऐसे नारे लगाने वालों के खिलाफ कोई कार्रवाई नहीं हुई है। राज्य सरकार ने संज्ञान नहीं लिया। वह जो पोलिटिकल पार्टी है, उसने कहा कि जिसने नारे लगाये, उसको हमने सस्पेंड किया है। मैं समझ नहीं रहा हूं कि 300 कार्यकर्ता उसमें शामिल हैं और 300 कार्यकर्ता जला देंगे, जला देंगे, बोल रहे हैं, उन पर भी कोई कार्रवाई पार्टी द्वारा नहीं की गई है। केरल का माहौल बिगाड़ने के और देश का माहौल बिगाड़ने के जो प्रयास हो रहे हैं, यह भी एक ऐसा ही प्रयास है। मुझे तो लगता है कि इस पर सुप्रीम कोर्ट को भी स्वयं संज्ञान लेना चाहिए, क्योंकि सुप्रीम कोर्ट बहुत सी चीजों का स्वयं संज्ञान लेता है। इससे ज्यादा गंभीर और क्या होगा? दो मजहबी

फॉलोअर्स में वैमनस्य पैदा करना, यह देश की एकता को चैलेंज है, भारत माता को चैलेंज है। इसमें निश्चित कार्रवाई हो, यही मेरी मांग है।

DR. AMAR PATNAIK (Odisha): Sir, I would like to associate myself with the Zero Hour Mention made by the hon. Member.

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

श्री बृजलाल (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

डा.राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

डा. अनिल जैन (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

Demand to provide houses to 'Gadia Lohars' under Pradhan Mantri Awas Yojana and take steps to uplift the social status of this Nomadic Community

श्री रामचंद्र जांगड़ा (हरियाणा): सभापित महोदय, मैं सदन का ध्यान एक गंभीर विषय की तरफ आकर्षित करना चाहता हूं। राजस्थान से निकली हुई गाडिया लोहार एक जाित है। ऐसा कहते हैं कि ये लोग महाराणा प्रताप की सेना में हथियार बनाने का काम करते थे, लेिकन महाराणा प्रताप के बिलदान के बाद इन्होंने इस कसम के साथ मातृभूमि छोड़ दी कि जब तक मेवाड़ पर स्वराज स्थापित नहीं होगा, तब तक हम घर नहीं लौटेंगे। मान्यवर, इतिहास कुछ भी हो, लेिकन यह सच्चाई है कि लोहे के औज़ार या उपकरण बनाने में इनका कोई मुकाबला नहीं है। ये लोहे का महीन से महीन उपकरण भी बिना किसी आधुनिक मशीन और औज़ार के बनाने की दक्षता रखते हैं। मान्यवर, कुछ दशक पहले ये लोग किसी भी शहर या गाँव के पास अपना काफ़िला रोककर रोज़ाना काम में आने वाले उपकरणों को गिलयों में फेरी लगाकर बेचते थे तथा बदले में अनाज और बैलों के लिए चारा लेते थे। ये लोग अनाज का कुछ हिस्सा बेचकर दाल-रोटी और कपड़ा लेकर अपना गुज़ारा करते थे, लेिकन मशीनी युग ने इनके रोजगार छीन लिये और आज यह स्वाभिमानी जाित भीख मांगने के लिए मज़बूर है। इसकी तस्वीर राष्ट्रीय राजधानी दिल्ली में दिखाई दे सकती है। जैसे ही हरियाणा से दिल्ली में आते हैं, ये सड़क के किनारे गंदगी के बीच

अपना काम करते हैं और वहीं झोंपड़ियों में रहते हैं। किसी आदमी के रोंगटे खड़े करने के लिए यह काफी है और कोई भी संवेदनशील आदमी इनकी बात को समझ सकता है।

मान्यवर, मेरा सरकार के लिए एक सुझाव है। राज्यों में घुमंतू कल्याण बोर्ड्स तो हैं, लेकिन इनको 'प्रधानमंत्री आवास योजना' का लाभ नहीं दिया गया है। मेरा आपके माध्यम से सरकार से आग्रह है कि वह राज्यों को निर्देशित करे कि 'प्रधानमंत्री आवास योजना' का लाभ सबसे पहले गाडिया लोहारों को दिया जाए। इसके लिए सरकार स्वयं भूमि का अधिग्रहण करे, क्योंकि यह मानवता का मामला है। इन्हें क्लस्टरों में बसाकर, इनके लिए वहीं पर स्वास्थ्य, शिक्षा, आधुनिक कौशल एवं प्रशिक्षण की व्यवस्था की जाए।

मान्यवर, ऐसे असुविधाजनक वातावरण में रहते हुए भी यदि आप इनके बच्चों और युवक, युवितयों को देखेंगे, तो पाएंगे कि उनकी सुंदरता और सुडौलता देखने लायक है। ..(समय की घंटी).. इसके अतिरिक्त, केंद्र सरकार कानून में प्रावधान करे कि यदि सामान्य या पिछड़ा वर्ग की श्रेणी का कोई भी युवक घुमंतू परिवार की लड़की से शादी करता है, तो दोनों परिवारों को पाँच-पाँच लाख रुपये दिये जाएंगे। ..(समय की घंटी).. इसके साथ ही उस युवक, युवती से जो संतान पैदा होगी, उसको आगे की शिक्षा और स्वास्थ्य की मुफ्त सुविधा दी जाए, तािक वे भी मुख्य धारा में आकर अच्छे नागरिक बन सकें।

श्रीमती संगीता यादव (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करती हूं।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

### Shortage of super speciality Doctors in reputed Medical Institutions of the country

डा. अशोक बाजपेयी (उत्तर प्रदेश): मान्यवर, मैं आपके माध्यम से सदन का ध्यान एक गंभीर विषय की तरफ आकर्षित करना चाहता हूं। मान्यवर, एनडीए सरकार के चलते देश के 140 करोड़ लोगों के स्वास्थ्य की चिंता सरकार की प्राथमिकता रही है। इसके चलते सरकार देश में बड़े पैमाने पर आयुर्विज्ञान संस्थान, नये-नये मेडिकल कॉलेज और नयी-नयी बड़ी चिकित्सीय संस्थाएं स्थापित करने का काम कर रही है। लेकिन मान्यवर, बड़े दुख के साथ एक बात कहनी पड़ रही है कि आज इन बड़े-बड़े आयुर्विज्ञान संस्थानों और बड़े-बड़े स्वास्थ्य संस्थानों में योग्य चिकित्सकों की निरंतर कमी हो रही है। इसका कारण यह है कि जहाँ कहीं भी हमारे सुपर स्पेशियलिटी डॉक्टर्स इन सरकारी संस्थानों में नियुक्त होते हैं, उसके बाद जो निजी क्षेत्र के चिकित्सालय हैं, वे उन लोगों को एक आकर्षक पैकेज देकर वहाँ से पलायन करने के लिए विवश करते हैं। मान्यवर, पैसा एक ऐसा कारण बन गया है, जिसके चलते योग्य चिकित्सक हमारे सरकारी संस्थानों में, आयुर्विज्ञान संस्थानों में, मेडिकल कॉलेजों में नहीं रह पा रहे हैं, वे निजी अस्पतालों में चले जाते हैं। उसका सबसे बड़ा नुकसान यह होता है कि सरकार की जो मंशा है कि गाँव के गरीब को भी अच्छा इलाज मिल सके, उसे भी सुपर स्पेशियलिटी इलाज की सुविधा मिल सके, वह पूरी नहीं हो पाती है।

मान्यवर, ये प्राइवेट अस्पताल इतने महंगे हैं कि वहाँ पर जन सामान्य के लिए इलाज कराना संभव नहीं होता। ..(समय की घंटी).. इसके चलते जब सरकारी अस्पतालों से अच्छे डॉक्टर्स पलायन कर जाते हैं, तो उन अस्पतालों में भी वही स्थिति पैदा हो जाती है कि अच्छे डॉक्टर्स के अभाव में अच्छा इलाज नहीं होता है। यह एक ऐसा गंभीर विषय है, जिस पर देश की चिंता होनी चाहिए।

मान्यवर, आप एक सुविज्ञ व्यक्ति हैं, इसलिए मैं आपके सभापतित्व में चाहूंगा कि इस पर कोई ऐसा दिशा-निर्देश जारी हो कि हमारे इन आयुर्विज्ञान संस्थानों में योग्य डॉक्टर्स का पलायन रोका जा सके। आपने मुझे अपनी बात रखने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्रीमती संगीता यादव (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करती हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

MR. CHAIRMAN: Shri Sushil Kumar Gupta; not present. Shri Rakesh Sinha, speak briefly. You have only a minute.

## Need to conserve and restore 'Moin Jheel' in Begusarai, Bihar and grant of national status to it

श्री राकेश सिन्हा (नामनिर्देशित): सभापित महोदय, मैं आपका ध्यान एक ऐसी झील की ओर दिलाना चाहता हूं जो 99 एकड़ में फैली हुई है। इसे मोइन झील कहते हैं। जब हम पर्यावरण के बारे में इतने चिंतित हैं, तो यह एक ऐसी झील है, जो बिहार के बेगूसराय में भगवानपुर चट्टी में विद्यमान है। 99 एकड़ में फैली इस झील में मीठा पानी है और इसमें स्वस्फूर्त पानी आता है। इसमें साल भर पानी रहता है। मेरा सरकार से निवेदन है कि इसे राष्ट्रीय स्तर की मान्यता दी जाए। जिस तरह से काँवर झील को रामसर साइट में शामिल किया गया है, उसी तरह से मोइन झील को भी रामसर साइट में शामिल करने और इस झील को और व्यवस्थित करने का प्रयास किया जाए। ...(समय की घंटी)...

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

12.00 **Noon** 

### ORAL ANSWERS TO QUESTIONS

### Construction of cruise berth in outer harbor

\*151. SHRI V.VIJAYASAI REDDY: Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that construction of Cruise Berth in Outer Harbor of Visakhapatnam Port was sanctioned five years ago with an estimated expenditure of nearly ₹ 40 crore;
- (b) whether it is also a fact that the project is yet to be completed and not even 50 per cent of amount has been utilized by Government;
- (c) if so, the reasons therefor; and
- (d) by when the above project is going to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI AJAY BHATT): (a) to (d) A Statement is laid on the Table of the House.

#### Statement

(a) to (d) On request from the Ministry of Ports, Shipping and Waterways, a proposal for part funding of Development of Cruise-Cum Cargo Terminal at channel berth in outer harbour of Visakhapatnam Port by the Vishakhapatnam Port Trust (VPT) was approved by the Ministry of Tourism (MoT) in 2018-19.

The total approved project cost as given by Vishakhapatnam Port Trust (VPT) was Rs.77 crore of which 50 percent funding (i.e. Rs.38.50 crore) was to be done by the Ministry of Tourism and the remaining expenditure was to be met by Vishakhapatnam Port Trust (VPT) from their internal resources. Out of the approved MoT funding of Rs.38.50 crore, Rs.29.91 crore (which is 77.6 percent of the approved funding) has already been released. This has been fully utilised by Vishakhapatnam Port Trust (VPT).

For part funding of the project of Vishakhapatnam Port Trust (VPT), Ministry of Tourism Sanctioned financial assistance in December 2018. Subsequently, VPT applied for Environment clearance. State Environment Impact Assessment Authority

(SEIAA) approved the Terms of Reference (ToR) with condition to obtain No Objection Certificate (NOC) from Indian Navy in June, 2019. The No-objection Certificate from Indian NAVY was received in July 2021. Environmental Clearance for the project was issued by SEIAA in October 2021.

In the meantime, Covid-19 (1<sup>st</sup> wave) Lock down was also imposed by Government from March 2020 and again partial restrictions was imposed due to Covid-19 (2<sup>nd</sup> wave) upto April, 2021.

Tender (both berth and terminal building) on Engineering Procurement and Construction\_mode was processed in September, 2021. But only single unqualified bidder participated. Hence, it was cancelled as per the norms and the work was split in two packages i.e., (1) Construction of Cruise Berth and (2) Construction of Cruise Terminal Building. Finally, the work commenced from 2<sup>nd</sup> week of February, 2022.

The project has been closely monitored in the Ministry of Tourism and major works like berth construction, cruise building, structural work etc have been completed. The project is ready for inauguration after completion of all major components.

SHRI V. VIJAYASAI REDDY: Sir, the former Chairman of Visakhapatnam Port Trust is on record saying that the cruise terminal building and cruise berth would be operational by April, 2023. We are in the month of August and so far, the operations have not been started, the terminal building is not ready and it is not ready for inauguration. In the last para of the reply given by the hon. Minister, it has been stated that it would be ready for inauguration after completion of all major components. Those major components are...

MR. CHAIRMAN: Please come to the question.

SHRI V. VIJAYASAI REDDY: Yes, Sir. The major components are cruise berth construction, cruise terminal building and structural works, which are yet to be completed. What is the Minister's stand on this?

श्री अजय भट्ट: मान्यवर, बीच में कोरोना की वजह से इसमें थोड़ा सा विलंब जरूर हुआ है। 2021 और 2022 में कोरोना की वजह से विलंब के कारण थोड़ी परेशानी सिर्फ हमें ही नहीं, बल्कि पूरे विश्व में हुई है। कोविड-19 का पहला दौर 2020 के मार्च में और दूसरा दौर 2021 में रहा, जिसके कारण इस पर प्रतिबंध लग गया। हमने मिनिस्ट्री ऑफ पोर्ट, शिपिंग एंड वाटरवेज़ के अनुरोध पर ही यह पैसा दिया था। हमने कहा कि हम इसका वित्त पोषण करेंगे और जितना भी पैसा लगेगा, हम देंगे।

## (उपसभापति महोदय पीटासीन हुए।)

हमने तो वीपीटी को 77 करोड़ रुपए, उसने जो पूरी लागत बताई थी कि इतने पैसे में यह पूरा पोर्ट बनेगा, उसका आधा, यानी 38.50 करोड़ रुपए समय पर दे दिए थे। अगर देखा जाए, तो जो पूरी अनुमोदित धनराशि है, उसके अनुसार ..

SHRI V. VIJAYASAI REDDY: He is reading from the reply. ... (Interruptions)...

श्री उपसभापति : माननीय मंत्री जी, आप ब्रीफली रिप्लाई दें। प्लीज़, आप संक्षेप में, ब्रीफली रिप्लाई दें।

श्री अजय भट्ट: सर, यह बिल्कुल बन कर तैयार है। माननीय सदस्य का जो प्रश्न है, उसके संबंध में मैं उनसे कहना चाहता हूँ कि वे जिस समय चाहेंगे, उस समय हम उसका उद्घाटन करने के लिए तैयार हैं, लेकिन यह काम वीपीटी को करना है। हम तो इसमें सहायक हैं, हम पैसा देते हैं। उसने कहा कि आप हमें आधा पैसा दे दीजिए, तो हमने पैसा दे दिया है। अभी बैठक में भी उन्होंने कहा कि वे इसकी तैयारी कर रहे हैं। आज सारी चीजें बन कर तैयार हो चुकी हैं।

MR. DEPUTY CHAIRMAN: Second supplementary, Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY: Sir, my permission is not required for the Minister to inaugurate it. It is unreasonable and unwarranted. Now, I come to my second supplementary. Will the Minister consider increasing the passenger capacity from present 2,500 to 5,000, and also provide helicopter services and sea-plane services, like, they have provided in Cochin Cruise Terminal? Let him be very clear in his reply.

MR. DEPUTY CHAIRMAN: That he has to give.

श्री अजय भट्ट : मान्यवर, हम इसमें एक किस्म से अपनी मिनिस्ट्री ऑफ पोर्ट, शिपिंग एंड वाटरवेज़ के साथ ही हैं। वह जो भी माँग रही है, हम दे रहे हैं। हमारे जितने पोर्ट्स प्रारंभ हो रहे हैं, हम उनमें भी सहायता कर रहे हैं। हम उनको सहायता देते जा रहे हैं। निकट भविष्य में इसका उद्घाटन भी होगा। जहाँ नजहाँ सी-प्लेन का सर्वे चल रहा है, अगर वह इसमें आएगा, तो भविष्य में देखा जाएगा। जहाँ तक आपका प्रश्न है कि हम इसमें क्या-क्या करेंगे, किस टाइप से यह होगा, तो अभी हमारे जितने भी अंतर्राष्ट्रीय और घरेलू पर्यटक हैं, उन्होंने आना प्रारंभ कर दिया है। महोदय, हम इसको ही नहीं, बहुत सारे अन्य पोर्ट्स को भी सहायता कर रहे हैं और जब कोई डिमांड आती है, तो पैसा भी दे रहे हैं। इतना ही नहीं, भारत के माननीय प्रधान मंत्री जी ने 13 जनवरी को गंगा नदी में राष्ट्रीय जलमार्ग-2 पर वाराणसी से बांग्लादेश होते हुए, डिब्रूगढ़ में

ब्रह्मपुत्र नदी तक, विश्व के सर्वाधिक लम्बे रिवर क्रूज़ को हरी झंडी दिखाई। यह जलमार्ग सफलता से लगभग 32 किलोमीटर के जलमार्ग को कवर करते हुए, बांग्लादेश होते हुए डिब्रूगढ़ तक पहुंच गया है। अगर कहीं भी इस तरह के कार्य को करना होता है, तो पर्यटन विभाग सहायता करने के लिए हर समय तत्पर रहता है।

SHRI V. VIJAYASAI REDDY: When is it going to be inaugurated?

MR. DEPUTY CHAIRMAN: Please, Vijayasai Reddy ji. Now, Shri G.K. Vasan.

SHRI G.K. VASAN: Sir, Tamil Nadu has three major ports. Chennai port has a well-facilitated cruise terminal, catering to the needs of lakhs and lakhs of passenger ships and cruise ships. Chennai-Mahabalipuram-Puducherry is a favourite destination for cruise tours which will earn valuable revenue for the Central Government. I would like to know from the hon. Minister if the Ministry has any idea of promoting cruise tourism in Tamil Nadu, especially on this favourite sector.

श्री अजय भट्ट : बिल्कुल, मान्यवर। ऐसे कई सारे स्थान हैं, जहां पर हम लोग अपने सहायक विभाग को सहायता कर रहे हैं। तमिलनाडु में चेन्नई पोर्ट ट्रस्ट के लिए हमने 17.24 करोड़ रुपये की धनराशि स्वीकृत की है। चेन्नई पोर्ट ट्रस्ट ने जिस तरह की डिमांड की है, उनको वह धनराशि हम दे रहे हैं। इसी तरह अन्य जगहों पर भी यह कार्य हो रहा है।

संख्या बढ़ाने के प्रश्न पर मैंने अभी थोड़ी देर पहले यह बात कही थी। हमारा लगातार यह प्रयास रहता है कि जैसे-जैसे कंसर्न्ड स्टेट या कंसर्न्ड डिपार्टमेंट इसमें काम करेंगे, वे हमसे जितनी भी भागीदारी चाहेंगे, वह भागीदारी देने के लिए हम तत्पर रहेंगे।

SHRI G.K. VASAN: Sir, I would only request the Minister to consider it.

SHRI G.V.L. NARASIMHA RAO: Sir, first of all, I would congratulate the hon. Prime Minister, the Minister of Tourism and the Minister of Ports for a world-class cruise terminal in Vishakhapatnam. The question is about this. It is the only state-of-the-art cruise terminal. It is almost ready. I visited this personally on July 17. It is almost ready for inauguration. My question to the hon. Minister is this. It is an infrastructure of pride for Vishakhapatnam. Cruise operations are going to start very soon. International cruise liners have shown interest in operating from Vishakhapatnam.

MR. DEPUTY CHAIRMAN: Your question, please.

SHRI G.V.L. NARASIMHA RAO: My question is: Will the Ministry take appropriate steps to talk to the concerned Ministry, the Ministry of Home Affairs, to commence customs operations so that we can have international cruise operations?

श्री अजय भट्टः बिल्कुल मान्यवर। इस पर पूरी वार्ताएं चल रही हैं। शीघ्र ही इसका उद्घाटन भी होगा और संचालन भी प्रारम्भ हो जाएगा।

श्री गुलाम अली: डिप्टी चेयरमैन सर, मैं एप्रिशिएट करता हूं कि माननीय नरेन्द्र मोदी जी की क़ियादत में, जम्मू-कश्मीर में टूरिज़्म का इन्फ्रास्ट्रक्चर बहुत तेजी से बढ़ रहा है। मेरा ऑनरेबल मिनिस्टर से यह क्वेश्चन है कि जम्मू-कश्मीर में ऑल-टेरेन व्हीकल की जगह पहले घोड़ों का इस्तेमाल होता था, जैसे गुलमर्ग का एग्ज़ाम्पल मैं दूंगा। जब घोड़ों की जगह ऑल-टेरेन व्हीकल इस्तेमाल होंगे, तो हज़ारों की तादाद में जो घोड़े वाले हैं, वे बेरोज़गार हो जाएंगे।

ऑनरेबल मिनिस्टर से मेरा यह सवाल है कि क्या कोई ऐसा मैकेनिज़्म है, जिससे घोड़े वालों का रोज़गार भी बना रहे? क्या आपका ऐसा कोई मैकेनिज़्म तैयार करने का कोई प्लान है?

श्री अजय भट्ट : मान्यवर, मैं आपके माध्यम से बहुत विनम्रता से माननीय सदस्य जी को बताना चाहता हूं कि यह स्टेट सब्जेक्ट है। इस पर स्टेट जैसा डिसाइड करती है, वैसा करे, हम लोग तो यहां से गाइडलाइन देते हैं। अगर स्टेट हमें कोई प्रोजेक्ट देता है और अगर वह प्रोजेक्ट हमारे पैरामीटर पर ठीक उतरता है, तो हम उसको स्वीकार करते हैं। स्टेट जो नियम बनाता है, अगर वे ठीक हैं, तो स्टेट ही उनको चलाएगा, क्योंकि यह स्टेट का ही सब्जेक्ट है।

श्री उपसभापति : प्रश्न संख्या 152.

### Sports Infrastructure Facilities in North-Eastern Region

\*152. SHRI KAMAKHYA PRASAD TASA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that there are many internationally recognized sports persons coming from North-Eastern Region;
- (b) if so, the details thereof;
- (c) whether it is a fact that North-Eastern Region is far behind in terms of sports infrastructure facilities; and
- (d) if so, the details thereof and action taken by Government to provide modern sports infrastructure facilities for North-Eastern Region?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): (a) to (d) A statement is laid on the Table of the House.

#### Statement

- (a) and (b) Yes, Sir. The North-Eastern States have produced many internationally recognized sportspersons. A list of some of the well-known athletes from these States, who have represented India in various Sporting events is at Annexure-I.
- (c) and (d) Sports being a State subject, the responsibility of development of sports, including development of sports infrastructure facilities, rests primarily with State/Union Territory Governments. Central Government only supplements their efforts by bridging critical gaps. However, this Ministry has established 1<sup>st</sup> ever National Sports University in North-East in Imphal, Manipur at a total sanctioned cost of Rs.643.34 crore and it is functioning since 2018.

This Ministry has also approved 75 sports infrastructure projects at a combined sanctioned cost of Rs.520.60 crore under the Khelo India Scheme and the National Sports Development Fund in the North-Eastern Region, which includes 30 multipurpose halls, 17 football fields, 7 athletic tracks, 2 sports hostel across North Eastern States.

In addition, Ministry has notified 8 Khelo India State Centres of Excellence, 227 Khelo India Centres and 22 Khelo India accredited Sports Academies in North-Eastern States. Further, Sports Authority of India, an autonomous body under the Ministry of Youth Affairs and Sports is running three National Centres of Excellence, 12 SAI Training Centres (STC), 06 Extension Centres of STC under its 2 Regional Centres in North-East.

ANNEXURE — I

<u>List of internationally recognized sportspersons from the North-Eastern Region</u>

S.	Name	Discipline
No.		
1.	Ms. Mirabai Chanu	Weightlifting
2.	Sh. Jeremy Lalrinnunga	Weightlifting
3.	Ms. Sorokhaibam	Weightlifting
4.	Ms. Bindyarani Devi	Weightlifting
5.	Sh. Markio Tario	Weightlifting

6.	Ms. Sorokhaibam Bindyarani Devi	Weightlifting
7.	Ms. C. Mary Kom	Boxing
8.	Ms. Borgohain Lovlina	Boxing
9.	Sh. Shiva Thapa	Boxing
10.	Sh. Bishwametra Chongtham	Boxing
11.	Ms. Sanamacha Chanu T.	Boxing
12.	Sh. Laitonjam Ronaldo,	Cycling
13.	Sh. Y. Rojit Singh	Cycling
14.	Sh. Hriday Hazarika	Shooting
15.	Sh.C. Jetlee	Fencing
16.	Sh. Laishram Moramba	Fencing
17.	Sh. Maisnam Meiraba	Badminton
18.	Ms. Ashmita Chaliha	Badminton
19.	Ms. Linthoi Chananban	Judo
20.	Ms. Sushila Likmabam	Judo
21.	Sh. Bhaichung Bhutia	Football
22.	Sh. Sunil Chetri	Football
23.	Ms. L. Bombayla Devi	Archery
24.	Sh. Bharat Chetri	Hockey
25.	Sh. Kothajit Singh	Hockey

श्री कामाख्या प्रसाद तासा: सर, मैं माननीय मंत्री, श्री अनुराग सिंह ठाकुर जी को धन्यवाद देता हूँ कि उन्होंने बहुत अच्छा आन्सर दिया है। सर, प्राइम मिनिस्टर नरेन्द्र मोदी जी के tenure में, जैसे पहले सर्वानंद सोनोवाल जी थे, उसके बाद किरेन रिजिजु और अभी अनुराग सिंह जी हैं। उस टाइम से खेल को बढ़ावा देने के लिए व्यवस्था की है। नॉर्थ-ईस्ट को जिस तरह से दूसरे क्षेत्रों में प्राइम मिनिस्टर ने जोड़ा है, अभी उसे खेल से भी जोड़ रहे हैं।

महोदय, मैं मंत्री जी से कहना चाहता हूँ कि उन्होंने 25 प्लेयर्स की एक लिस्ट दी है, जो infrastructure development है, इसके लिए 364 करोड़ रुपये दिए गए हैं और 'खेलो इंडिया' के लिए भी, sport hostels वगैरह के लिए 520 करोड़ रुपये का allotment किया गया है। मैं जानना चाहता हूँ कि इसके अलावा players को आगे लाने के लिए आप और क्या-क्या व्यवस्था कर रहे हैं, उसके बारे में विस्तार से बताएँ। I know that Sports is a State subject. But what steps have been taken by the Government?

श्री उपसभापति : तासा जी, कृपया सवाल ब्रीफली पूछें।

**श्री कामाख्या प्रसाद तासा** : ठीक है, सर।

श्री अनुराग सिंह ठाकुर: माननीय उपसभापित जी, मैं माननीय सांसद महोदय का आभार प्रकट करता हूँ कि नॉर्थ-ईस्ट को लेकर उन्होंने एक बड़ा गंभीर प्रश्न पूछा है। मुझे कहते हुए प्रसन्नता है कि जहाँ पूर्व की सरकारों के समय केवल Look East Policy थी, यहाँ पर Act East Policy के तहत प्रधान मंत्री मोदी जी के नेतृत्व में काम हुआ है और 2014 से लेकर अब तक खेलों को लेकर इतनी गंभीरता से काम हुआ है कि देश की पहली नेशनल स्पोर्ट्स यूनिवर्सिटी अगर किसी क्षेत्र के लिए दी गई है, तो नॉर्थ-ईस्ट के मिणपुर के लिए दी गई है। यह सरकार का नॉर्थ-ईस्ट के प्रति प्रेम भी दिखाता है और काम भी।

सर, इसके अलावा हम देश भर में जो 'खेलो इंडिया सेंटर्स' खोल रहे हैं, इस क्रम में अब हम इसके 1,000 सेंटर्स खोलने जा रहे हैं। मुझे यह भी कहते हुए प्रसन्नता है, मैं आपके माध्यम से सदन को कहना चाहता हूँ कि इसी साल, 2023 में देश को 1,000 'खेलो इंडिया सेंटर्स' प्रधान मंत्री मोदी जी के द्वारा दे दिए जाएँगे। सर, नॉर्थ-ईस्ट एक ऐसा क्षेत्र है, जहाँ पर हर जिले में एक नहीं - बाकी जगहों पर एक सेंटर है, लेकिन नॉर्थ-ईस्ट के लिए हर जिले में लगभग दो-दो सेंटर्स देने का काम हमने किया है। हमने जो 'खेलो इंडिया' के 227 स्मॉल सेंटर्स नॉर्थ-ईस्ट के लिए दिए हैं, यह मोदी सरकार का काम दिखाता है।

दूसरा, आपने जो कहा कि अन्य क्या प्रोजेक्ट्स चल रहे हैं, तो ऐसे 75 प्रोजेक्ट्स नॉर्थ-ईस्ट के लिए सैंक्शन हुए हैं, जिनके ऊपर 520.60 करोड़ रुपये खर्च किए जा रहे हैं। सर, यह जो National Sports University है, इसके लिए 634.34 करोड़ रुपये अलग से हैं। जैसे हम आज़ादी का 75वाँ वर्ष मना रहे हैं, वैसे ही 75 प्रोजेक्ट्स नॉर्थ-ईस्ट के लिए हैं और इसके लिए 520 करोड़ रुपये खर्च हो रहे हैं।

सर, इन्होंने जो पूछा कि अन्य क्या काम हो रहे हैं, तो वहाँ पर 3 National Centres of Excellence भी चल रहे हैं, 12 SAI Training Centres चल रहे हैं और साथ ही वहाँ पर 22 accredited academies भी चल रही हैं। वैसे हमने वहाँ पर अखाड़े भी लिए हैं। सर, मुझे कहते हुए प्रसन्तता है कि विशेष तौर पर नॉर्थ-ईस्ट की हमारी बेटियों ने देश का नाम रौशन किया है। सुश्री मैरी कॉम इस सदन का हिस्सा थीं। बॉक्सिंग में 6 बार की वर्ल्ड चैम्पियन अगर कहीं से आईं, तो नॉर्थ-ईस्ट से मैरी कॉम आईं। अगर हमें कॉमनवैत्थ गेम्स में पहला मेडल किसी ने जिताया और कॉमनवैत्थ गेम्स में पहला गोल्ड मेडल भी किसी ने जिताया, तो सुश्री मीराबाई चानू ने जिताया, जो बेटी हमारे नॉर्थ-ईस्ट से आती है। अन्य खेलों में भी इसी तरह की स्थिति है। फुटबॉल में सुनील छेत्री से लेकर हमारे बाईचुंग भूटिया हों या बॉक्सिंग में हमारी लविलना, हमारे शिव थापा हों - मैं इनकी एक लम्बी लिस्ट पढ़ सकता हूँ। खेलों की दृष्टि से नॉर्थ-ईस्ट का बहुत बड़ा योगदान है, लेकिन मैं यह भी कह सकता हूँ कि 2014 के बाद नॉर्थ-ईस्ट के लिए पूरी ताकत के साथ खेलों की दृष्टि से काम अगर किसी ने किया है, तो प्रधान मंत्री मोदी जी के नेतृत्व में एनडीए की सरकार ने किया है।

श्री कामाख्या प्रसाद तासा: सर, मंत्री जी को भी धन्यवाद कि आपने लवलिना, मीराबाई आदि के बारे में बताया। मैं जानना चाहता हूँ कि खेल क्षेत्र में कॉरपोरेट क्षेत्र का जो CSR Fund है और other institutes जो वहाँ पर बने हुए हैं, क्या उनकी कोई हेल्प लेने की व्यवस्था की है? साथ ही, मीराबाई चानू, लवलिना, सीमा दास जैसे प्लेयर्स को मदद मिले, इसके लिए क्या कोई व्यवस्था या चिन्तन किया गया है?

श्री अनुराग सिंह ठाकुर: उपसभापित महोदय, माननीय सांसद कामाख्या प्रसाद तासा जी उस रीजन के हमारे बहुत लोकप्रिय नेता भी हैं और एक युवा नेता भी हैं। मैं यह कहना चाहता हूँ कि कामाख्या प्रसाद जी ने जो CSR Fund की बात कही है, उसके लिए कॉरपोरेट अफेयर्स के CSR का जो नियम है, उसमें schedule 8 के अंतर्गत अलग-अलग कैटेगरीज़ दी गयी हैं। कंपनीज़ अपनी-अपनी priorities तय करती हैं, लेकिन भारत सरकार ने एक National Sports Development Fund क्रिएट किया है। अगर कोई भी कंपनी, कोई भी व्यक्ति किसी एथलीट को, किसी गेम को, किसी स्पोर्ट या किसी स्पोर्ट इन्फ्रास्ट्रक्चर को बनाने के लिए उसमें डोनेट करती है, तो उसको 80जी और 12ए के अंतर्गत इनकम टैक्स में exemption का लाभ भी मिलता है। हमने उस दृष्टि से भी खिलाड़ियों को बहुत मदद करने का काम किया है।

इसके साथ ही, नरेन्द्र मोदी जी की एक सोच 'Target Olympic Podium Scheme' थी। जब सोनोवाल जी खेल मंत्री थे, तब प्रधान मंत्री मोदी जी 'Target Olympic Podium Scheme' लेकर आए थे। उसको इसलिए लागू किया गया, क्योंकि इसके तहत भारत सरकार खिलाड़ियों की देश-विदेश में boarding, lodging and training का सारा खर्चा वहन करती है। इसके अलावा, भारत सरकार खिलाड़ियों को 6 लाख रुपए प्रति वर्ष, यानी 50 हजार रुपए प्रति महीना जेब खर्च भी देना सुनिश्चित करती है, जो आज से पहले कभी नहीं हुआ।

इसी तरह से, डेवलपिंग एथलीट्स की boarding, lodging and training का भी पूरा खर्च भारत सरकार वहन करती है और उनको 3 लाख रुपए प्रति वर्ष, यानी 25 हजार रुपए प्रति महीना जेब खर्च अलग से देती है। 'खेलो इंडिया' एथलीट्स के लिए भी 5 लाख रुपए उनकी boarding, lodging and training के लिए और 1.20 लाख रुपए जेब खर्च के लिए देती है। 3,500 ऐसे एथलीट्स हैं, जिनको 6.20 लाख रुपए अलग से मिलते हैं, जिनमें से 1.20 लाख रुपए जेब खर्च हैं।

सर, ऐसी बहुत सारी योजनाओं के अंतर्गत जहाँ हम उनको लाभ दे रहे हैं, वहीं देश के जिले-जिले में जो 'खेलो इंडिया' सेंटर्स खुलने वाले हैं, उनमें भी हम उन्हीं को हायर करने वाले हैं जो पुराने चैम्पियन एथलीट्स हैं। भारत सरकार उनको 5 लाख रुपए सालाना देगी, तािक वे अपने गाँव, अपने शहर के पास रह कर ट्रेनिंग दे सकें। भारत सरकार आज़ादी के 75वें वर्ष में, यानी इस साल ऐसे 1,000 सेंटर्स खोलने जा रही है।

श्री उपसभापति : धन्यवाद, माननीय मंत्री जी। माननीय सदस्यगण, चूँकि यह सवाल sports infrastructure facilities in North-Eastern region पर है, इसलिए आपके सवाल North-Eastern region से ही संबंधित होने चाहिए।

SHRIMATI S. PHANGNON KONYAK: Mr. Deputy Chairman, Sir, I am grateful to the hon. Union Sports Minister for developing sports infrastructure in the North-East. I would like to know from the hon. Minister: among the notified upcoming sports facilities, how many of them are in Nagaland? I have seen the list; in spite of having the potential, my State is yet to produce any internationally recognized sportsperson.

SHRI ANURAG SINGH THAKUR: Sir, it is a State specific question. I can provide her the list but, at the same time, I would like to mention here that whatever proposals we have received from the North-Eastern States, we are looking at them. Let me say it here that sports is a State subject. The primary responsibility lies with the States. We do the viability gap funding or the hand-holding in many areas where funds are required. Talking of Nagaland, I recently met the hon. Chief Minister and the Sports Minister of the State. They met me and we have sanctioned a few projects in the last year. Both of my predecessors present here had also sanctioned a few projects for the State of Nagaland. If need be, in future, if any such proposal comes, we can openly look at that proposal. Wherever possible, we will try and help. But, when we talk about Nagaland, the major challenge was how to hold big events there. The Prime Minister, Shri Narendra Modi, started the Khelo India scheme. I am glad to say here that the first Khelo India Youth Games happened in Delhi where close to 3000plus athletes participated. The second one was held at Guwahati. From 3000, the number went up to 6,100. At that time, Mr. Sonowal was the Sports Minister, if I remember correctly. It was a great boom in the area of North-East. Nagaland, Manipur, Meghalaya, Mizoram and other States are concerned, we have recently held the Sports Ministers' Conclave. We picked the State of Manipur in that, so that all the State Sports Ministers could come to the North-East, see the facilities available there, be in that region and know how that region is contributing to the field of sports. There is a long list of sportspersons from the North-East who have won medals for the country and the States as well. As far as Nagaland is concerned, let me assure that whatever you have received in the past, we have very positively sanctioned few projects for that State and in future also, we will be open for that.

SHRI PABITRA MARGHERITA: Sir, I have a question. First, I congratulate the Minister and Team India for outstanding performance in the last Deaflympics. We saw the most respected Modiji and yourself had welcomed Team India who returned with flying colours from the last Deaflympics. My question is this. What are the new initiatives or steps taken by you for the promotion and assistance to the Deaflympics...

MR. DEPUTY CHAIRMAN: Question, please.

SHRI PABITRA MARGHERITA: This is the main question. What are the steps taken by them for the promotion and assistance to the deaf Olympians, the Deaflympics and all the stakeholders?

श्री अनुराग सिंह ठाकुर: सर, मैं पहले तो यह कहना चाहता हूँ कि सोच बदलो, देश बदलेगा और सोच बदलने का काम भी इसी बात से हुआ कि जहाँ पहले विकलांग कहा जाता था, उसकी बजाय देश में किसी ने अगर दिव्यांग कहने की शुरुआत की है, स्पेशियली एबल्ड कहने की शुरुआत की है, तो प्रधान मंत्री, नरेन्द्र मोदी जी ने की है। सर, सोच बदलने के साथ-साथ उनके लिए सुविधाएं भी बदली हैं। इसका नतीजा यह हुआ है कि जब टोक्यो ओलंपिक्स हुए, पैरालंपिक्स हुए, डेफलंपिक्स हुए, हमें इनमें इतने मेडल्स पहले कभी नहीं मिले। जहाँ हमने एक ओर टोक्यो ओलंपिक्स में आज तक के सबसे ज्यादा सात मेडल्स जीते, पैरालंपिक्स में 19 मेडल्स जीते, डेफलंपिक्स में 20 मेडल्स जीते, वहीं अभी जो स्पेशल ओलंपिक्स हुए, उसमें भी भारत के 200 से ज्यादा खिलाडियों ने पहली बार पार्टिसिपेट किया। इसमें भारत सरकार ने करोडों रुपये की मदद की और हमारे खिलाडियों ने स्पेशल ओलंपिक्स, जर्मनी में जाकर आज तक के सबसे ज्यादा मेडल्स जीतने का काम किया। यह भारत सरकार की मदद और फेडरेशंस के काम के कारण हुआ है। जहाँ तक इन स्पेशियली एबल्ड एथलीट्स की बात है, तो ये सारे अलग-अलग हैं। Blind, deaf और पैरालंपिक्स के लिए अलग-अलग कैटेगरीज़ हैं। जहाँ-जहाँ मदद की आवश्यकता होती है, हम कर रहे हैं। हमारे स्टेडियम्स में इन एथलीट्स के खेलने के लिए सुविधाएं हैं। इन्हें नॉर्मल एथलीटस से अलग सुविधाएं देनी पडती हैं। इनके साथ अलग से एक support स्टाफ देना पडता है, तो हम इसका भी प्रावधान कर रहे हैं। मैं यहाँ पर आज इसकी घोषणा नहीं कर सकता हूँ, लेकिन हम इस दिशा में कुछ करने जा रहे हैं। हमारे स्पेशियली एबल्ड एथलीट्स, जिनमें डेफलंपिक्स भी आता है, पैरालंपिक्स भी आता है, हम इनके बारे में कुछ और भी सोच रहे हैं। आने वाले उचित समय में इसकी भी घोषणा होगी। में यहाँ पर इतना ही एश्योरेंस देना चाहता हूँ कि हम ओलंपिक्स गेम्स को जितनी प्राथमिकता देते हैं, उतनी ही प्राथमिकता पैरालंपिक्स, डेफलंपिक्स और बाकी गेम्स को भी देते हैं। राज्यों में बाकियों के लिए अलग-अलग कैश प्राइज़ हो सकते हैं, लेकिन हमारे यहाँ पर मेन ओलंपिक्स के लिए जो कैश प्राइज़ है, उतना ही पैरालंपिक्स के लिए भी दिया जाता है। नरेन्द्र मोदी जी की इस सरकार में समान नजर से देखने का काम हो रहा है और उन्हें सुविधाएं उपलब्ध कराने का कार्यक्रम चल रहा है।

SHRI BHUBANESWAR KALITA: Sir, my supplementary arises from the reply of the hon. Minister and various schemes that have been taken in the North Eastern Region. Particularly, the infrastructure has been built to an international standard because of holding of earlier games. The National Games were held in Manipur. Second Khelo India Games were held at Guwahati in Assam. So, world class infrastructure has been built already. Due to the initiative of the hon. Minister -- he himself is a sports

person -- the field of sports and games has been in a top position nowadays where many of the Olympians from North Eastern Region are participating in Olympics and many other international games. So, my question to hon. Minister is this. With this infrastructure and with this contribution in terms of players from North Eastern Region, will the hon. Minister propose to have international games like Commonwealth Games or Asian Games or later on, maybe, Olympics? We have the experience because the last international games, which was held in Guwahati, was SAF Games.

MR. DEPUTY CHAIRMAN: Thank you, Kalitaji. ... (Interruptions)... Please be brief in question. ... (Interruptions)...

SHRI BHUBANESWAR KALITA: After SAF Games, no international games have been held.

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)... अगर आप क्वेश्चन में ब्रीफ नहीं होंगे, तो दिक्कत है।

SHRI BHUBANESWAR KALITA: So, how does the Minister propose to have international games there? Thank you, Sir.

श्री अनुराग सिंह ठाकुर: सर, माननीय सदस्य कालिता जी स्वयं ही खेल जगत से बहुत लंबे समय से जुड़े हुए हैं। सबसे बड़ी बात है कि वहाँ न केवल आपको स्पोर्ट्स इन्फ्रास्ट्रक्चर चाहिए, बल्कि जो उसके आस-पास लगती हुई सुविधाएं हैं, जैसे रोड कनेक्टिविटी है, ट्रेन कनेक्टिविटी है, एयर कनेक्टिविटी है, यह सब भी बहुत आवश्यक हैं। इसमें किमयाँ बहुत पहले होती थीं, जैसे वर्ष 2014 से पहले होती थीं। आज मैं इस सदन में खड़ा होकर यह कह सकता हूँ कि पिछले नौ सालों में वहाँ पर 8,480 किलोमीटर से बढ़ाकर, लगभग 16,000 किलोमीटर सड़कों का जाल बिछाया गया है। यह एक सुविधा मिली है। हमारे एयरपोर्ट्स दोगुने हो गए हैं। जो 70 साल में नहीं हुआ, वह 9 साल में हो गया है। हमारी रेल की connectivity में भी बहुत बड़ा सुधार आ रहा है। आज सबसे बड़ी गम्भीरता इससे ही नज़र आती है कि प्रधान मंत्री जी का 9 साल में 60 बार नॉर्थ-ईस्ट का दौरा हुआ है। यह अपने आपमें बहुत कुछ कहता है कि नॉर्थ-ईस्ट के लिए क्या किया गया है।

सर, आज के समय में केवल मेरे ही डिपार्टमेंट के नहीं, बल्कि भारत सरकार के कुल मिलाकर 1,350 प्रोजेक्ट्स नॉर्थ-ईस्ट के लिए चल रहे हैं, जो लगभत 15,760 करोड़ रुपये के हैं। यह नॉर्थ-ईस्ट के प्रति भारत सरकार की गम्भीरता को दिखाता है। जब यह सारा इन्फ्रा बन रहा है, तो वह समय भी दूर नहीं - वहां पहले सोनोवाल जी ने कई बड़े गेम्स कराये, किरेन जी ने वहां इन्फ्रास्ट्रक्चर में सुधार करने का काम किया। मेरे समय में मोदी जी के नेतृत्व में जो सरकार चल रही है, उसमें भी नॉर्थ-ईस्ट के लिए कोई कमी नहीं आएगी, क्योंकि नॉर्थ-ईस्टर्न रीजन पर हम लगभग 3 लाख 37 हज़ार करोड़ रुपये पिछले 9 सालों में खर्च कर चुके हैं। यह अपने आपमें दिखाता है कि जब इन्फ्रा बन रहा है तो भविष्य में इवेन्ट्स कराने में कोई दिक्कत नहीं आएगी, लेकिन फेडरेशन को इसमें थोड़ा initiative लेना पड़ता है। जब ऐसा कोई मौका आएगा, तब सरकार साथ में खड़ी रहेगी।

श्री उपसभापति : प्रश्न संख्या 153 . Shri Ajit Kumar Bhuyan; not present.

\* 153. [The questioner was absent.]

## Projects under North East Special Infrastructure Development Scheme (NESIDS)

- \*153. SHRI AJIT KUMAR BHUYAN: Will the MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:
- (a) whether it is a fact that the role of Ministry concerns socio-economic development of the North-Eastern Region;
- (b) if so, the details thereof;
- (c) the list of incomplete sanctioned projects under the NESIDS since their inception;
- (d) whether after releasing project funds from the Central Government, the State Governments are taking too much time to release funds to contractors and it is the main reason for the delay in implementation for many schemes; and
- (e) if so, the details thereof and the measures taken by the Central Government for a speedy release of funds to its contractors by the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.L.VERMA): (a) to (e) A statement is laid on the Table of the House.

#### Statement.

(a) and (b) Ministry of Development of North Eastern Region (DoNER) is mandated to deal with matters relating to planning, execution and monitoring of developmental schemes and projects of the North Eastern Region (NER) including those in the sectors of Power, Irrigation, Roads and Communications. While the Ministry of DoNER would coordinate with various Ministries/Departments primarily concerned with development and welfare activities in NER, respective

Ministries/Departments would be responsible in respect of subjects allocated to them. Apart from coordination with Central Ministries / Departments on developmental and welfare activities, Ministry of DoNER also implements its schemes, inter-alia, the North East Special Infrastructure Development Scheme (NESIDS), for gap funding in certain sectors like health, education, connectivity, water supply, power, etc. in NER, for convergently supporting projects that are mainly taken up through State implementing agencies.

- (c) The list of State-wise sanctioned projects under NESIDS which are under various stages of implementation is at Annexure.
- (d) and (e) As most of the NESIDS projects are implemented by agencies under the control of State Governments, the tender process, finalization of contract, release /authorization of funds, utilization / drawal of the funds already authorized and physical progress of the work, are monitored by the respective State Governments. Previously, funds used to be released to State Governments project-wise as advance, as per extant Scheme guidelines, which used to be further released by them to implementing agencies depending upon their satisfaction regarding progress of implementation. However, from 2022-23 onwards funds are not anymore provided as advance to State Governments; and instead, funds are released directly to implementing agencies through Central Nodal Agency 'just in time' when payments are due to the contractors thereby eliminating possible delays.

ANNEXURE

List of sanctioned projects under NESIDS which are under implementation #

S. No.	Project Name				
ARUNACHAL PRADESH(24 projects)					
1	Construction of RCC framed structure at Govt. Higher Secondary School				
	Building, Basar in Lepa Rada District in Arunachal Pradesh				
2	Project Infrastructure Development of Rangfrah Vidya Niketan Vidyalah at				
2	Changlang				
3	Infrastructure of Sainik School at Niglok, Passighat, East Siang				
	Procurement of equipment for District Hospitals & CHCs (PakkeKessang,				
4	Likabali, Basar, Shi Yomi, Boleng, Raga, Doimukh, Palin, Koloriang,				
	Daporijo, Anini, Roing, Anjaw and Longding) in Arunachal Pradesh				
5	Project Construction of road from Marung Gika to Panior Bridge Point via				
	Sarchgai, Mate, Kusuk & Pan-21 km in Papum Pare District in Arunachal				

	Pradesh				
6	Project Up-gradation of road from NH-13 to Ugyen Tsangpo Helipad at Tawang in Tawang district, Arunachal Pradesh				
7	Project Construction of road from Kodum CO Hqr to Bam Tri-junction 16.50 Km under West Siang District in Arunachal Pradesh				
8	Project Construction of Town Double Lane Road at Pokriang SDO Hq Langrh and Phassang Circle Hq. and adjoining Villages, Arunachal Pradesh				
9	Construction of road from Rumgong to connect Kaying (64 kms) Molom to Bogne village 23 kms in Siang district				
10	Construction of Road from BRTF Road to Pidi in West Siang District				
11	Construction of road from Chongkham to Meme via Namliang village (13.50 kms) in Namsai District in Arunachal Pradesh				
12	Construction of Road from Terung to Sumsipathar in Tirap District in Arunachal Pradesh				
13	Construction of Rigid Pavements road in Tawang Township (SH: Nehru Gonpa to Tawang Monastry in Arunachal Pradesh				
14	Construction of road from Likwa Gyadi to Gyawepurang (10.86 kms) in East Kameng District) in Arunachal Pradesh				
15	Improvement and extension of Likabali Township road (10 kms) in Lower Siang District in Arunachal Pradesh				
16	Construction of road from Bomikoto village to Nilling Circle Hq via Sima-Dha (25.00 km) in Upper Subansiri District				
17	Construction of Road from Babrang (Murga) Bridge point to Rho village (15 km) Tawang District				
18	Project Integrated Drinking Water project through hybrid of lift and gravity distribution system with value addition of Tourism components at Deomali, Tirap District Arunachal Pradesh				
Project Improvement of Water Supply System for Mechuka Tow 19 Peripheral villages with Sewerage System and Riverfront develop boosting tourism in Mechuka Township Arunachal Pradesh					
20	Integrated infrastructure Development for Tourism at Tawang with provision of sewage and water treatment plant at Tawang District in Arunachal Pradesh				
21	Augmentation of Water supply at Miao Township (3.57 MLD) in Arunachal Pradesh				

22	Augmentation of water supply to Aalo Township in West Siang District in					
22	Arunachal Pradesh					
23	Augmentation of water supply to Bhalukpong town in West kameng District					
24	Augmentation of Water Supply at Hapoli Township in Lower Subansiri District					
	ASSAM(29 projects)					
1	Construction and renovation of Silchar Govt. HS School, Cachar in Assam					
2	Construction and renovation of Kuralguri Govt. Boy HS School, Golaghat in Assam					
3	Construction and Renovation of lakhimpur Govt. HS School, Lakhimpur in Assam					
4	Construction and renovation of Tezpur Govt. HS School, Tezpur, Sonitpur in Assam					
5	Construction and renovation of Cooton Collegiate Govt. HS School, Panbazar, Guwahati in Assam					
6	Construction and renovation of Karimganj Govt. HS School, Karimganj in Assam					
7	Construction and renovation of Govt. HS School, Dibrugarh in Assam					
8	Construction and renovation of Dhubri Govt. Boy HS School, Dhubri in Assam					
9	Construction and renovation of Panbazar Higher Secondary School, Panbazar, Guwahati, Assam					
10	Construction and renovation of Kamrup Academy H.S. School, Chenikuthi, Guwahati, Assam					
11	Construction and renovation of Sonaram Higher Secondary School, Bharalumukh, Guwahati, Assam					
12	Construction and renovation of Tarini Charan Govt. H.S. & M.P. School, Guwahati, Assam					
13	Construction of Additional Classrooms by Strengthening for Senairam Girls Higher Secondary School Tinsukia in Assam					
14	Construction of Additional Classrooms at Karanga Girls Higher Secondary School Jorhat, Assam					
15	Construction of Additional Classrooms at Borguri High School, Tinsukia, Assam					
16	Construction of Girls Hostel at Jorhat Govt. Girls Higher Secondary and Multipurpose School located in Jorhat, Assam					

17	Procurement of Ventilators (Newborn to Paediatric) for COVID-19 disease in Paediatric age group			
	Improvement / Special Infrastructure development of JSB Civil Hospital in			
18	Chirang District, Assam			
	Construction of 2x50 MVA, 132/33KV GIS (Gas Insulated Substation) at			
19				
	220/132 KV Amingaon GIS, Assam  Widening and Strengthening of Nelberi Bella read at Salmara to Bangaan			
20	Widening and Strengthening of Nalbari Palla road at Solmara to Bangaon			
	Jagra road via Billeswar Devalaya in Assam			
21	Widening & Improvement of Bhadoi Panch Ali to Joypur Khonsa Road via			
	Tipom, Assam			
	Improvement & Widening of Lokopriya Gopinath Bordoloi Road, SH-3 B			
22	from Ch.0.00 Km to Ch. 18.65 Km, Assam under NESIDS for the year 2021-			
	22.			
	Improvement & Upgradation of Jamuguri to Nagsankar connected Road			
23	(Ch.0.00 Km to 12.50 Km) in Sonitpur District, Assam under NESIDS for			
	F.Y. 2021-22.			
	Construction of RCC Bridge No. 3/1 on the road from NH-39 Silonijan State			
24	Dispensary to Dhansiri Par Ghat via Panika Basti (including approach),			
	Assam.			
	Construction of RCC Bridge No. 3/1 over River Dikhow at Chiripuria Ghat			
25	along with road from Chiripuria via Ajanpeer Dorgarh road to NH 37 in			
	Assam			
26	Construction of RCC Bridge over river Aie at Aie Powali including approach			
20	& protection work in Chirang District			
	Construction of three lane Road over Bridge at Jorhat in replacement of			
27	Railway LC gate No ST-58 on Na-Ali, Jorhat District in Assam during 2018-			
	19			
28	Digboi Town Water Supply Scheme in Assam			
00	Water Supply Projects in Tinsukia Town (Phase-III) Tinsikia District in			
29	Assam			
	MANIPUR(16 projects)			
1	Construction of buildings for 52 Anganwadi centres with one toilet and rain			
	water harvesting, Chandel District in Manipur			
_	Establishment of Trauma Care Centre at CHC Nungba, Noney District in			
2	Manipur			
3	Infrastructure Development of Maternity & Child Hospital, Imphal East in			
L				

	Manipur					
4	Establishment of Blood Bank at CHC Nungba, Noney District in Manipur					
5	Project Strengthening for Covid-19 testing (RT-PCR, RAT and TrueNat) in					
	Manipur					
6	Procurement of 17 ALS ambulances for 16 Districts and 1 Central Pool (Medical Directorate) in Manipur					
7	Procurement of 2000 Nos. Oxygen Concentrators and Procurement of Oxygen Cylinder -D Type-2000 No. and 1000 No. D/B type in Manipur					
8	Setting up/installation of Liquid Medical Oxygen Tank and Vaporizer 3 Nos. (one 10KL and two no. of 20 KL) at JNIMS, Imphal East in Manipur					
9	Construction of District Hospital Imphal West at Mayang, Imphal, Manipur					
10	Porvision of paid/private Ward in Jawaharlal Nehru Institute of Medical Science (JNIMS) Imphal East, Manipur					
11	Establishment of Infectious Disease Centre at Porompat, Imphal East					
12	Infrastructure Development in and around the Polo Ground at IbudhouMarjing, Heingang, Imphal East					
13	Upgradation of Moirang Sendra Road upto Sendra Hillock and Road from Moirang Sendra Road to Omba Hillock and Keina Bazar on Moirang Khunou to Thanga Keibul Road-8.50 km for promoting Tourism Bishnupur in Manipur					
14	Development of Road Connectivity from Khabam Lamkhai to Hannaching Heingang via Marjing Polo Complex, Heingang Ching, Imphal East for promoting Tourism					
15	Water supply distribution network for Churachandpur for promoting tourism in Manipur					
16	Construction of six overhead Tank & ground sump & necessary pipelines in the Thongju and its adjoining areas in Imphal East District for promoting Tourism					
	MEGHALAYA(7 projects)					
1	Construction of 23 Anganwadi Centre Building in Meghalaya					
4	Strengthening of Diagnostic Services: State of the Art Diagnostic Centre at Pasteur Institute in Meghalaya					
3	Augmentation of the 132/33 KV Mawlai substation from 3x20 MVA to 3x50 MVA, along with re-engineering of the 132 KV bus bar in Meghalaya					
4	Construction of a road from Shillong city to Umroi Airport under Ri-Bhoi district (Length: 14.279 KM) at a cost of Rs. 50.00 crore					

5	Improvement including widening of Agia Medhipara Phulbari Tura Road				
	(Portion from 67/600 to 100/200 Km 32.60 Kms).				
6	Construction including MBT of Pynursla-Latangriwan road towards				
	Mawlynnong				
7	Greater Sohra (Cherrapunjee) Water Supply Scheme				
	MIZORAM(14 projects)				
1	Up-gradation of Cardiology, Department at Civil Hospital, Aizawl in Mizoram				
2	Construction of State Resource Centre for HIV/AIDS at Aizawl, Mizoram				
3	Construction of 100 Bedded Kolasib District Hospital and Procurement of Hospital and procurement of Hospital Equipment, Kolasib, Mizoram				
	Purchase of RT-PCR reagents & RNA extraction kits to last for				
4	approximately six months for Zoram Medical College, Falkawn, Mizoram in				
	combating Covid-19.				
	Renovation/Upgradation of NICU/PICU and HDU at Zoram Medical College,				
5	Falkawn, Mizoram				
4	Construction of two Residential Hostels at Zoram Medical College, Falkawn,				
6	Mizoram				
7	Strengthening Health Infrastructure for Comprehensive response to possible				
/	Outbreak of COVID-19 in Mizoram under NESIDS				
8	Construction of 2x10 MVA, 33/11 KV Sub-Station Chite with Associated				
0	Linking Lines in Mizoram				
9	Construction of 2X6.3 MVA, 132/33 KV Sub-Station at Mamit with				
9	associated 33 KV tower line up to Zawlnuam via Zamuang, Mizoram				
10	Development of Village based Eco-Tourism at Khamrang in Mizoram				
11	Improvement & Up-gradation of difference at Lengpui Airport, Mizoram				
12	Augmentation of Greater Mamit Water Supply Scheme Part-II				
13	Augmentation of North Vanlaiphai Water Supply Scheme in Mizoram				
14	Alternate Gravity Water Supply Scheme of Aizawl, Mizoram				
	NAGALAND(11 Projects)				
1	Implementation of Educational Infrastructure related to IT projects in 190 schools across Nagaland				
	In Service Teachers Training cum Examination Centre with Residential				
2	Facilities in Nagaland under NESIDS				
3	Strengthening of health systems for the management of COVID-19				

	pandemic with special reference to combat the impending 3rd wave of the pandemic in Nagaland					
	Strengthening of Health Infrastructure of various Health Facilities in Nagaland					
4	in Nagaland under NESIDS					
5	Strengthening health Infrastructure for Comprehensive response to possible Outbreak of COVID19 in Nagaland					
6	Construction and up gradation of Glory Peak Tourist Road under Phek District					
7	Upgradation of Longnak-Mangkolemba road in Nagaland					
8	Upgradation of road and bridge from NH-29 at 7th Mile Model Village to Siethekema C tourist destination onwards to Governors Camp from Ch.0.00 to 10.5 kms					
9	Providing connectivity to places of tourist interest in the district Hq. of Tuensang District in Nagaland					
10	Upgradation of road from Naga Lempong to Ahom Cave trekking point, Longleng in Nagaland					
11	Development of Tourism related infrastructure at Tuophema Tourist Village, Kohima District in Nagaland					
	SIKKIM (7 projects)					
1	Procurement of equipment for strengthening of Bio-Medical Waste Management (BMV) system & High Flow Nasal Oxygen (HFNO) System in Sikkim					
2	Construction of 70 bedded District Hospital at Mangan, North Sikkim, Sikkim					
3	Development of Eco-Tourism Zone at Zandidara under Barsey Rhodoendron Sanctuary in West Sikkim					
4	Widening and Improvement of road from Namchi to Birdhang via Kitchdumra are connecting the West District to South District in Sikkim					
5	Construction of two lane balanced cantilever bridge over river Kanaka at Kayum Dzongu in North Sikkim					
6	Augmentation of water supply at Soreng, West Sikkim					
7	Augmentation of Gyalshing Water Supply scheme in west Sikkim under NESIDS					
	TRIPURA (11 projects)					
1	Construction of nine (9) 100 seated Hostel attached to the Vidyajyoti					

	Schools under mission 100 in different district of Tripura				
2	Infrastructure Development of six Higher Secondary Schools in various				
2	locations in Tripura				
3	Project Construction of 51 Anganwadi Centre Buildings in Tripura				
	Establishment of a Newborn Resource Development Centre and				
4	Upgradation of NICU & PICU at the Department of Paediatrics, AGMC,				
	Tripura				
	Medical Infrastructures Strengthening for COVID-19 component by				
5	arrangement of Medical Gas (Oxygen O2), pipeline with manifold System,				
	Logistics (Test Kits) and X-ray machine with CR system in Tripura				
6	Procurement of 26 (Twenty Six) nos. of Advance Life Support and Patient				
	Transportation ambulances under Directorate of Health Services in Tripura				
7	Procurement of Pulse Oximeter and Antigen Tests Kits etc for combating				
,	COVID 19 pandemic in Tripura				
8	Upgradation of 132KV Surjamaninagar Sub-Station of TSECL into 400KV in				
	Tripura				
9	Improvement of Road from Jatanbari to Mandirghat via Tirathmukh (L-				
7	13.775 km) in Tripura				
10	Improvement of Tourist spot connectivity from Amarpur (Fatiksagar) leading				
10	to Chabimura and having access to eco-Tourism centre				
	Improvement of road from Gandacherra-Raishyabari road at Ch. 18.30 KM				
11	to Narikel Kunja (Length-8.00 KM) for easy access for the Tourists from				
	Dhalai, North and Unakioti Districts to Narikel Kunja Island surrounded by				
	Dumbur Lake Water in Tripura				

## # Provisional

MR. DEPUTY CHAIRMAN: The question relates to Projects under North East Special Infrastructure Development Scheme (NESIDS). माननीय अयोध्या रामी रेड्डी जी, विषय के अनुरूप सवाल होना चाहिए।

SHRI AYODHYA RAMI REDDY ALLA: Yes, Sir.

MR. DEPUTY CHAIRMAN: Please.

SHRI AYODHYA RAMI REDDY ALLA: Sir, I would like to ask the hon. Minister about the outcomes relating to increasing physical infrastructure in the North-Eastern

Region, especially, regarding water, power and connectivity, road connectivity and rail connectivity. I would like to know about the social infrastructure projects as also health and education.

MR. DEPUTY CHAIRMAN: Just ask one question.

श्री बी.एल. वर्मा: माननीय उपसभापित महोदय, नॉर्थ-ईस्ट रीजन के विषय में अभी मंत्री जी ने बड़े विस्तार से चर्चा की थी। माननीय सदस्य ने पूछा है कि नॉर्थ-ईस्ट में रोड्स, रेलवे और शिक्षा के क्षेत्र में क्या-क्या डेवलपमेंट्स हुए हैं। मैं उन्हें बताना चाहूंगा कि रोड्स में हमारे नेशनल हाईवेज़ में 261 रोड्स का काम हो गया है और कुछ पर चल भी रहा है। वर्ष 2014 के बाद हमने 1 लाख 5 हज़ार करोड़ रुपये खर्च किए हैं। इसी तरह से आज हमने रेलवे में नॉर्थ-ईस्ट रीजन के साथ-साथ, बांग्लादेश के ट्रैक बनाने का भी काम किया है। इसमें करीब 81,941 करोड़ रुपये से 1,909 किलोमीटर का ट्रैक बनाने का काम किया है। एयरपोर्ट्स के विषय में अभी बताया गया कि वर्ष 2014 से पहले 9 एयरपोर्ट्स थे, लेकिन आज हम 70 एयरपोर्ट्स बनाने का काम कर चुके हैं।

शिक्षा के संबंध में कहूं तो हमने 844 नए विश्वविद्यालय स्थापित किए हैं। उच्च शिक्षा के लिए 8 नए एमबीबीएस कॉलेजेज़ बनाने का काम किया है। 2 नए आईआईटी कॉलेजेज़ बनाने का काम किया है। एक नया आईआईएमसी बनाने का काम किया है। एक नया एम्स गुवाहाटी में बनाने का काम किया है, जिसका उद्घाटन भी हो गया है। खेल का हमने एक नया विश्वविद्यालय भी बनाने का काम किया है, जो माननीय मंत्री जी ने कहा है। इस तरह से हमने हर क्षेत्र में काम किया है।

इसी तरह, अगर मैं जलमार्ग की बात करूं तो वर्ष 2014 से पहले केवल एक जलमार्ग होता था, आज हमने 1,040 करोड़ रुपये खर्च करके 18 जलमार्ग बनाने का काम भी किया है। इसी तरह, दूरसंचार में हमने 5,600 गाँवों को connect करने का काम किया है और वर्ष 2023 के अंत तक हम पूरी तरह से connectivity का काम करेंगे। माननीय महोदय, अगर मैं ...

श्री उपसभापति : माननीय मंत्री जी, आप संक्षेप में ही उत्तर दें।

श्री बी.एल.वर्मा: उपसभापित महोदय, श्री जी. किशन रेड्डी जी हमारे मंत्री हैं और नॉर्थ-ईस्ट डेवलपमेंट मंत्रालय लगातार इनके नेतृत्व में कार्य कर रहा है। हमारे प्रधान मंत्री जी नॉर्थ-ईस्ट रीजन को अष्ट लक्ष्मी कहते हैं और यह कहते हैं कि देश के विकास का द्वार नॉर्थ-ईस्ट से गुजरता है। उसी परिप्रेक्ष्य में 10 परसेंट GBS का पैसा मंत्रालय से आता है, उसको पूरी तरह से खर्च कराने के लिए - जैसा माननीय मंत्री जी ने कहा कि 2014 के बाद 60 बार माननीय प्रधान मंत्री जी का दौरा नॉर्थ-ईस्ट में हुआ है और केवल माननीय प्रधान मंत्री जी का ही नहीं, बल्कि 470 दौरे हमारे मिनिस्टर्स के भी हुए हैं। वे वहां के एक-एक क्षेत्र में जाते हैं और आठों स्टेट्स को डेवलप करने का काम किया गया है। मैं कह सकता हूं कि 2014 से पहले का नॉर्थ-ईस्ट और 2014 के बाद का नॉर्थ-ईस्ट बहुत बदला हुआ है। पहले जो लोग गए होंगे, उन्होंने देखा होगा...(व्यवधान)... मैं कह सकता हूं कि आज माननीय मोदी जी के नेतृत्व में नॉर्थ-ईस्ट बदला हुआ है।

श्री राकेश सिन्हा: उपसभापित महोदय, आपने मुझे बोलने का अवसर दिया, उसके लिए मैं आपका धन्यवाद करता हूं। मैं मंत्री जी का ध्यान दिलाते हुए एक प्रश्न करना चाहता हूं। अरुणाचल प्रदेश की Dibang Valley में एक गांव Anini है। वहां की population 12,000 है और वे लोग अपने आपको को रुक्मिणी के वंशज मानते हैं। उस गांव का एक नकारात्मक feature यह है कि वहां लोग बड़ी मात्रा में suicide करते हैं, इसलिए उसको Suicide Village के नाम से जानते हैं। Rajiv Gandhi University से एक Tarun Mene नाम के व्यक्ति ने पीएचडी की है और उन्होंने इस विषय के बारे में बताया है। मैं मंत्री जी से जानना चाहता हूं और उनका ध्यान इस ओर आकृष्ट कराना चाहता हूं कि उस गांव में काउंसलिंग की क्या व्यवस्था की जा रही है? उस गांव के लोगों को बाहर का tour कराएं, जिससे वे बाहर की दुनिया देखें और उस मानसिक स्थिति से बाहर निकलें, जिसमें वे दशकों से रह रहे हैं।

श्री उपसभापतिः में बताना चाहता हूं कि सवाल North East Special Infrastructure Development Scheme से जुड़ा हुआ है। माननीय मंत्री जी चाहें, तो जवाब दे सकते हैं।

श्री बी.एल.वर्मा: महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि हमारा अरुणाचल प्रदेश रुक्मिणी जी के नाम से जाना जाता है और हम सब जानते हैं कि रुक्मिणी जी की शादी भगवान श्री कृष्ण के साथ हुई थी। हर वर्ष वहां पर माधवपुर मेला लगता है। इस बार भी मैं उस मेले में गया था और माननीय मेघवाल जी भी गए थे। मैं कह सकता हूं कि मेरा जुड़ाव अरुणाचल प्रदेश के साथ है, क्योंकि मैं बृज का रहने वाला हूं, वृंदावन के पास का रहने वाला हूं, इसलिए मेरा विशेष जुड़ाव भी है। आपने जो विषय रखा है, मैं कह सकता हूं कि मैं उस गांव का निरीक्षण करवाऊंगा, बल्कि जब मैं खुद अरुणाचल प्रदेश जाऊंगा, तो उस गांव का निरीक्षण भी करूंगा कि इस तरह की जो घटनाएं होती हैं, उन पर कैसे रोक लगे। हम देखेंगे अरुणाचल प्रदेश जो रुक्मिणी जी के नाम से जाना जाता है, उसको हम कैसे विकसित और यादगार बनाने का काम करें।

डा. अनिल जैन: उपसभापित महोदय, वर्तमान में केंद्र सरकार पूर्वोत्तर भारत में कृषि, शिक्षा, पर्यटन, आधारभूत संरचना और रोजगार को बढ़ावा देने के सार्थक प्रयास कर रही है। माननीय नरेन्द्र मोदी जी के नेतृत्व में 'Look East', के माध्यम से North East Festival आयोजित कर पूर्वोत्तर भारत की जनता को भरोसा दिया गया है। अमृत काल में पूर्वोत्तर भारत की पटरी पर तेजी से दौड़ रहा है। महोदय, मेरा सवाल है कि 'PM-DevINE' योजना के अंतर्गत केंद्र सरकार पूर्वोत्तर के विकास के लिए कितना धन खर्च कर रही है और यह योजना कब तक पूरी होने वाली है?

श्री बी.एल वर्मा: माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि 'PM-DevINE' में 2022-23 के लिए हमने 1,500 करोड़ रुपये की व्यवस्था की है और आने वाले चार वर्षों के लिए 4,600 करोड़ की व्यवस्था और की गई है। आने वाले समय में

जैसे-जैसे स्टेट्स के प्रपोज़ल्स आएंगे, हम उन पर भी काम करेंगे।

श्री उपसभापति : क्वेश्चन नंबर १५४. श्री ए.डी. सिंह। उपस्थित नहीं हैं।

\* 154. [The questioner was absent.]

## Construction of indigenous Ice-breaker

- \*154. SHRI A. D. SINGH: Will the Minister of EARTH SCIENCES be pleased to state:
- (a) the steps Government is taking to expedite the construction of indigenous icebreaker;
- (b) whether India intends to use its G20 Presidency to strive for resumption of scientific exchange with Russia in the Arctic; and
- (c) if not, the reasons therefor?

THE MINISTER OF EARTH SCIENCES (SHRI KIREN RIJIJU) (a) to (c): A statement is laid on the table of the House.

#### Statement

- (a) Acquisition of Ice breaker (Polar Research Vessel) is towards undertaking Annual Indian Scientific Expeditions to Polar Regions as well as for carrying out research programmes in the Southern Ocean and Tropical seas. A revised cost estimate of the Polar research vessel was carried out through Indian Maritime University (IMU), a Central University under Ministry of Shipping. Based on this cost estimate, a draft Expenditure Finance Committee (EFC) proposal for acquiring the vessel is prepared.
- (b) and (c) India has been engaging with all member states of the Arctic Council, including Russia, to enhance cooperation in matters related to the Arctic.

श्री उपसभापति : फर्स्ट सप्लीमेंटरी, श्री वी.विजयसाई रेड्डी।

SHRI V. VIJAYASAI REDDY: Sir, India has been trying to construct Polar Research Vehicle or icebreaker ship for the last one decade. The goal is yet to be achieved despite the maintenance of two operational polar scientific Research Stations in

Antarctica, namely, Bharati and Maitri, by India. Sir, can the hon. Minister explain to the House the reasons why there is a delay?

SHRI KIREN RIJIJU: Sir, actually, there are three research stations in the Pole, two in the Antarctica Region, that is, the South Pole; Himadri in the North Pole and Maitri and Bharati in the South Pole. Definitely, we do need icebreaker or ice-ship, whatever you may call it, to continuously make ourselves accessible to our research stations which are required for various reasons. Especially, in today's time, it is extremely critical to maintain research station in the polar region because from there, you have better advantage to understand climate change and for other scientific purpose. As for the questions specifically raised by the hon. Member, I also feel deeply concerned that the machine which we should have acquired is not with us because of the reason which he has stated. Sir, in 2014, the Cabinet had approved Rs.1,051 crore, which was the estimated cost at that time and the tender was floated. The company which had participated and got the right to build the ship, failed to do it due to it raising certain conditions which were not part of the tender process, or which were not part of the agreed terms. So, considering the legalities and in national interest, the Government of India decided to abandon that. However, another effort was initiated and now we are ready with the proposal to be moved by the EFC. The cost is estimated at Rs.2,600 crores. Now, since the increase in the total estimated cost is more than double, we will have to be really careful. But, I am hopeful that in this financial year, we would be ready to propose this estimate and move to the Cabinet. And, within a time-span of five years, we should be ready with the ship. There is a bigger concern. I discussed it with the Shipping Minister; Mr. Sonowal is sitting here. Yesterday also, I had an informal discussion with him. As per Prime Minister's vision, we would like to manufacture the ship in our country. It is not an ordinary ship. It is an icebreaker. It would be used for research in the polar region as also in the tropical ocean, because when you are not going to the polar region, the ice-cutting machine will be stopped and it will function like a normal ship. So, our Shipping Ministry is also in talks with some of the countries like Russia which are very advanced in making this kind of icebreaker ship. So, I am hopeful that in the next five years' time, we would be able to build the ship hopefully in India.

ले. जनरल (डा.) डी. पी. वत्स (रिटा.) : माननीय उपसभापित जी, आपकी इजाज़त से मैं मिनिस्टर ऑफ अर्थ साइसेंस से प्रश्न पूछना चाहता हूं। हिमालय की करीब चार हज़ार किलोमीटर की रेंज है और वह सर्दियों में बर्फ से ढक जाती है। वैसे तो अटल टनल के अलावा बहुत सी टनल्स और रोड्स बनाकर बॉर्डर रोड ऑर्गेनाइज़ेशन ने बहुत ही सराहनीय काम किया है। मैं मंत्री जी से

यह पूछना चाहूंगा, what steps are being taken by the Ministry of Earth Sciences to keep the life normal for the inhabitants so that they don't migrate to the lower areas?

SHRI KIREN RIJIJU: Sir, the role of the Ministry of Earth Sciences is mainly the research work and to provide the necessary inputs for all the implementing/executing ministries and organisations in carrying out the national agenda. We have five main areas of function in our Ministry. One of the functions is Cryosphere and the Climate Programme. Now, the Himalayas, at the higher reach, is covered with snow and the area comes under my Ministry. We had a station called 'Himansh', which is located in the Lahaul-Spiti area in Himachal Pradesh. I propose to go there; I will take Mr. Anurag Thakur with me because that is his home State. So, right after this Parliament session, I have proposed to visit the HIMANSH station to spend some time with our researchers and scientists. I have recently been to North Pole in the Arctic Continent. I have spent a few days there, and I have really understood what our scientists and researchers are doing there, which is of great importance not only for India but for the global community. For the Himalayan region, I have already expressed that since Himalaya belongs to India, its name also is related to India and our value system. Himalaya must be a focus area. So, North Pole, South Pole, Himalayas, these are the three poles on the planet earth. The third pole, which is the Himalaya region, we are giving a lot of focus to it and for that, there are various other organisations which are also working in the Himalayan region. So, for the safety and the well-being of our people living in the Himalayan region, specially the higher region, where the hon. Member is mentioning about the migration or thinning of the population due to lack of proper basic amenities, for the sustenance of life in border areas, Prime Minister Modiji has already launched vibrant village programme. So, that will also encompass all the requirements so that we will not only ensure our border population to continue to live in the higher portions of the Himalayan region, but also provide them better facilities which will also be important from the strategic security angle also. The Himalayan region is a priority area and, after 2014, most of the border areas and border villages are being provided with the basic amenities and the life of border people is changing. I myself coming from the border area, I understand what the life in mountains, in Himalaya, in border areas is. So, definitely, we are excited that we have got a Prime Minister who has given full priority to the Himalayan region.

MR. DEPUTY CHAIRMAN: Q. No. 155. Shri Binoy Viswam; not present.

\* 155. [The questioner was absent.]

# Drafting of Forest Conservation Amendment Bill, 2023

\*155. SHRI BINOY VISWAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Ministry took the help of any external agency/ies for drafting the Forest Conservation Amendment Bill 2023;
- (b) if so, the details thereof;
- (c) the amount of money paid to such agency/ies for the service provided on the Bill;
- (d) whether it is a fact that more such agencies applied for the project of the drafting of the Bill;
- (e) if so, the details thereof; and
- (f) the criteria adopted by the Ministry for the selection of such an agency for the drafting of the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (f) A Statement is laid on the table of the House.

#### Statement

- (a) The Ministry has not taken the help of any external agency for drafting the Forest (Conservation) Amendment Bill, 2023.
- (b) to (f) In view of the (a) above, question does not arise.

MR. DEPUTY CHAIRMAN: Any supplementaries?

श्रीमती सुलता देव: महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूं कि हमारे भारत वर्ष में कितने percentage of deemed forests हैं और हमारे ओडिशा में उसमें से कितने percentage हैं ? हम सब जानते हैं कि जंगल हमारी जीवन रेखा है, उस जीवन रेखा को बचाने के लिए, उस deemed forest को बचाने के लिए, जो नया फॉरेस्ट कंज़र्वेशन कानून आया है, क्या उसमें deemed forest को बचाने के लिए कोई नियम है? अगर है, तो कृपया बताने का कष्ट करें।

श्री अश्विनी कुमार चौबे : उपसभापति महोदय, जो प्रश्न माननीय सदस्या ने पूछा है, वह इस प्रश्न से संबंधित नहीं है। मैं इसकी विशेष रूप से जानकारी लेकर इनको दे दूंगा।

**डा. राधा मोहन दास अग्रवाल** : उपसभापति महोदय \*

श्री उपसभापतिः आप सवाल पूछिए। विशेषण नहीं, सवाल पूछिए।

डा. राधा मोहन दास अग्रवाल : उपसभापति महोदय, मैं सवाल पर ही आ रहा हूं। यह सवाल सुनने से नहीं पैदा हुआ है।

श्री उपसभापति: जो चीज़ें सवाल से संबंधित नहीं होंगी, आप जानते हैं कि वे रूल्स के तहत रिकॉर्ड में नहीं जायेंगी।

**डा. राधा मोहन दास अग्रवाल** : यह सवाल पूछ लीजिए।

श्री उपसभापति : डा. अग्रवाल, प्लीज़।

डा. राधा मोहन दास अग्रवाल : अगर उन्होंने यह सवाल पूछा है, तो इसका मतलब....

श्री उपसभापति : आप अपने सवाल के बारे में पूछिए, do not put adjectives to other's names.

डा. राधा मोहन दास अग्रवाल: जी। इसका मतलब है कि इस देश में ऐसे कानून बनाये जाते थे, जो विदेशी एजेंसियों के इशारे पर, विदेशी एजेंसियों की सलाह पर और आज 70 साल में दासता मुक्त न होने की मानसिकता के साथ, उनके द्वारा नियंत्रित होकर कानून बनाये जाते थे। मैं माननीय मंत्री जी से जानना चाहूंगा कि क्या सरकार इस बात की जांच करायेगी कि 2014 से पहले इस देश में जितने भी कानून आजादी के बाद बनाये गये हैं, उनमें कौन-कौन से कानूनों को बनाने के लिए एक्सटर्नल एजेंसीज़ की मदद ली गई है और उन्हें कितनी फंडिंग की गई है, क्या मंत्री जी उसकी कोई जांच करवायेंगे ?

श्री उपसभापति : धन्यवाद, वैसे इस सवाल का ताल्लुक इससे नहीं है। डा. अशोक बाजपेयी जी... माननीय सदस्यगण, अगर आपका सवाल विषय से संबंधित होगा, तभी माननीय मंत्री जी उत्तर देंगे।

<sup>\*</sup>Not recorded.

डा. अशोक बाजपेयी: उपसभापित महोदय, मैं माननीय मंत्री जी से कहना चाहूंगा कि जो 'वन (संरक्षण) संशोधन अधिनियम, 2023' पारित हुआ है, उसमें ग्रीन कवर बढ़ाने को प्राथमिकता दी गई है। इसको दृष्टि में रखते हुए एग्री फोरेस्ट्री की व्यवस्था की गई है कि किसान अपनी निजी भूमि में वन लगाकर उसकी वन उपज का उपयोग कर सकता है। क्या यह व्यवस्था पूरे देश में लागू होगी और सोशल फोरेस्ट्री, एग्री फोरेस्ट्री के लिए किसान को स्थानीय अधिकारियों से अनुमित लेने की आवश्यकता होगी?

श्री अश्विनी कुमार चौबे: उपसभापित जी, माननीय सदस्य ने बहुत अच्छा प्रश्न पूछा है। 2023 का जो संशोधन विधेयक है, जिस बिल को आदरणीय प्रधान मंत्री जी के मार्गदर्शन में हमारे यशस्वी मंत्री भूपेन्द्र यादव जी कल यहाँ लाए थे, वह पारित हुआ है। उसमें एग्रो फोरेस्ट्री और किसानों के लिए, विशेष रूप से उन्हें जागृत करने के लिए, उन्हें हक देने के लिए यह व्यवस्था है कि वे फोरेस्ट लगाएंगे। हमारे जलवायु परिवर्तन के बारे में आदरणीय प्रधान मंत्री जी ने पंचामृत भेंट किया है कि हमें 2070 तक इसको नेट जीरो करना है, तब निश्चित रूप से कार्बन के उत्सर्जन को कम करने के लिए वृक्षारोपण करना आवश्यक होगा। इसीलिए किसानों के लिए और उनके लिए भी, जो लोग प्राइवेट रूप से इसको करना चाहेंगे, उन्हें यह सुविधा दी जाएगी। इसके लिए उन्हें वह पेड़ लगाने के लिए और वह पेड़ काटने के लिए किसी परिमशन की जरूरत नहीं होगी।

श्री उपसभापति : प्रश्न संख्या १५६, डा. अनिल सुखदेवराव बोंडे।

# Van Gram Vikas Yojana

\*156. DR. ANIL SUKHDEORAO BONDE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the current status of Van Gram Vikas Yojana in various States of the country and the date on which this scheme was started;
- (b) the total number of forest villages situated in conserved areas in various States, Union Territories of the country especially in Maharashtra;
- (c) the details of funds allocated/used during the last three years and in the current year;
- (d) the status of progress and development of villages in the said places during the said period; and
- (e) the details of villages under the said States/ UTs likely to be included under the Van Gram Vikas Yojana?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (e) A statement has been laid on the Table of the House.

#### Statement

(a) to (e) The Ministry of Environment, Forest and Climate Change does not implement any scheme called Van Gram Vikas Yojana in the country.

However, the Ministry of Tribal Affairs had implemented a Special Area Programme under Special Central Assistance to Tribal Sub-Plan' from 2005-06 to 2011-12 in 2,847 forest villages/habitations spread over twelve States in the country. The aim was to develop forest villages and provide basic facilities and services viz., approach roads, healthcare, primary education, minor irrigation, rain water harvesting, drinking water, sanitation, community halls etc. and activities related to income generation. During 2021-22, scheme of 'SCA to TSS' was revamped into the scheme of 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY) with the aim of improving Infrastructure in tribal villages including villages situated in forest areas which have population of 500 or more and having more than 50% tribal persons. The number of the forest villages in forest areas and villages inside the core/critical tiger habitat in the country, State-wise including Maharashtra, is given at Annexure I. Detail of funds released under scheme of 'SCA to TSS' and revamped scheme of 'PMAAGY' during the last three years is given in Annexure II.

# ANNEXURE I Statement showing number of forest villages in various State/UT

SI.No	State	Total Number of Villages
1	Assam	499
2	Chhattisgarh	425
3	Goa	52
4	Gujarat	196
5	Himachal Pradesh	0
6	Jharkhand	24
7	Madhya Pradesh	893
8	Meghalaya	23
9	Mizoram	85

10	Odisha	20
11	Tripura	62
12	Uttarakhand	61
13	Uttar Pradesh	13
14	West Bengal	170
15	Lakshadweep	0
Information a	available for number of villages only	for core/critical Tiger Reserve area in
the following	States	
16	Andhra Pradesh	28
17	Arunachal Pradesh	03
18	Bihar	0
19	Karnataka	102
20	Kerala	0
21	Maharashtra	33
22	Rajasthan	82
23	Tamil Nadu	49
24	Telangana	37

## ANNEXURE II

Statement showing State wise funds released under Special Central Assistance to Tribal Sub Plan (SCA to TSS) and 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)' during 2020-21 to 2022-23 by Ministry of Tribal Affairs.

(Rs. in lakhs)

		2020-21	2021-22	2022-23
SI.No.	States	(SCA to TSS)	(PMAAGY)	(PMAAGY)
		Total Release	Total Release	Total Release
1	Andhra Pradesh	4954.96	0.00	0.00
2	Arunachal Pradesh	7015.50	733.68	0.00
3	Assam	4578.76	8743.02	11538.22
4	Bihar	3106.00	774.44	0.00
5	Chhattisgarh	8769.06	15595.8	23021.82
6	DNDD	0.00	0.00	173.23
7	Goa	724.26	0.00	0.00
8	Gujarat	10786.40	15916.78	19401.76

9	Himachal Pradesh	1367.00	377.03	288.09
10	J & K	0.00	0.00	932.39
11	Ladakh	0.00	0.00	470.53
12	Jharkhand	7049.64	6531.79	6915.28
13	Karnataka	0.00	2139.9	937.48
14	Kerala	459.15	0.00	0.00
15	Madhya Pradesh	0.00	12268.76	27694.54
16	Maharashtra	0.00	0.00	13485.50
17	Manipur	0.00	427.98	295.47
18	Meghalaya	328.25	0.00	3342.30
19	Mizoram	1236.22	580.83	1818.61
20	Nagaland	2846.14	886.53	2233.97
21	Odisha	9010.42	2771.68	1001.24
22	Rajasthan	8662.66	7224.71	15269.66
23	Sikkim	0.00	0.00	0.00
24	Tamilnadu	377.47	285.32	285.62
25	Telangana	4191.00	2262.18	1681.04
26	Tripura	1173.30	631.78	904.48
27	Uttarakhand	757.80	0.00	0.00
28	Uttar Pradesh	508.83	0.00	0.00
29	West Bengal	3746.00	0.00	3495.20
	Total	81648.82	78152.21	135186.41

श्री उपसभापतिः डा. अनिल सुखदेवराव बोंडे, आप अपना पहला सप्लीमेंटरी प्रश्न पूछिए।

डा. अनिल सुखदेवराव बोंडे: माननीय उपसभापित महोदय, मैं आपके माध्यम से मंत्री महोदय से कहना चाहता हूं कि 'प्रधानमंत्री आदि आदर्श ग्राम योजना' के अंतर्गत लगभग 2,200 आदिवासी गाँवों के लिए हर साल लगभग 1,000 करोड़ रुपये खर्च किए जाते हैं। मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूं कि इसकी वजह से इन ट्राइबल गाँवों में रहने वाले आदिवासी लोगों के जीवन में क्या बदलाव आया है और उसका मॉनिटरिंग मैकेनिज़्म क्या है?

श्री अश्विनी कुमार चौबे: उपसभापति जी, माननीय सदस्य ने जो प्रश्न पूछा है, उसके संबंध में मैं बताना चाहता हूं कि पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा देश में वन ग्राम विकास योजना है, जो आदिवासी मंत्रालय के द्वारा चलाई जाती है। जनजातीय कार्य मंत्रालय ने वर्ष 2005-06 से लेकर 2011-12 तक देश के कुल बारह राज्यों में, 2,847 वन गाँवों और बस्तियों में इस जनजातीय उप योजना का, विशेष केंद्रीय सहायता की तरह एक विशेष क्षेत्र कार्यक्रम

कार्यान्वित किया था। इसी उद्देश्य से 50 परसेंट एस.टी. पॉपुलेशन और 500 एस.टीज़. वाले 36,428 गाँवों को चिह्नित करने की 2021-22 से लेकर 2025-26 तक के लिए सरकार ने योजना बनाई है।

डा. अनिल सुखदेवराव बोंडे: माननीय उपसभापित महोदय, आदरणीय प्रधान मंत्री जी ने 'प्रधानमंत्री आदि आदर्श ग्राम योजना' के साथ-साथ 'प्रधानमंत्री वन-धन योजना' भी शुरू की है। इस 'प्रधानमंत्री आदि आदर्श ग्राम योजना' में ड्रिंकिंग वॉटर, सैनिटेशन वगैरह के साथ ही इन्कम जनरेशन से रिलेटिड जो एक्टिविटी होगी, उसको भी बढ़ावा देना है। मुझे मंत्री महोदय से यह पूछना है कि ग्रामीण स्तर पर उद्योग क्षमता, स्किल डेवलपमेंट और रोजगार बढ़ाने के लिए, विशेषतः डिजिटल ट्रांजेक्शन और नेट मार्किटिंग का रोजगार बढ़ाने के लिए, इंफ्रास्ट्रक्चर डेवलप करने के लिए क्या इस योजना के अंतर्गत कोई कार्यवाही होती है?

श्री अश्विनी कुमार चौबे: माननीय उपसभापित महोदय, इन्होंने 'प्रधानमंत्री आदि आदर्श ग्राम योजना' के बारे में जो प्रश्न पूछा है, मैं उन्हें बताना चाहता हूं कि निश्चित रूप से इस स्कीम का उसमें विलय कर दिया गया है। इसके लिए राज्य सरकार को विशेष रूप से 20.38 लाख रुपये प्रत्येक गाँव के लिए और उनके जो इस प्रकार के लाभार्थी हैं, उनको हर तरह से कैसे सुविधा पहुंचाई जाए, उसके लिए ये प्रावधान किए गए हैं।

**डा. अमर पटनायक**: सर, यह जो प्रश्न है, इसके उत्तर में लिखा गया है - "The Ministry of Tribal Affairs had implemented a special area programme under Special Central assistance to Tribal Sub-Scheme from 2005-06 to 2011-12." इसके जो ऑकड़े रखे गए हैं, आप उनमें देखेंगे कि इसमें ओडिशा को 2020-21 में 9,010.42 लाख, यानी करीब 90 करोड़ मिलता था। 2021-22 में इसके विलय होने के बाद यह 27 करोड़, यानी वन-थर्ड हो जाता है, उसके बाद 1,000 करोड़, फिर आधा हो गया। इससे मुझे लगता है कि ट्राइबल एरियाज़ के लिए स्कीम के अनुसार फॉरेस्ट में जो विलेजेज़ कवर्ड होने चाहिए, उनको कैसे फैसिलिटीज़ पहुँचाई जाएँगी, जिसके बारे में अभी उत्तर में बताया गया है, यह नहीं हो पा रहा है। ओडिशा, जो छोटा नागपुर प्लेट्यू के एरिया में है, इसमें हम देखेंगे कि मध्य प्रदेश में 893 विलेजेज़ कवर्ड हैं, जबिक ओडिशा में 20 विलेजेज़ कवर्ड हैं। मुझे लगता है कि ओडिशा में इसका इम्प्लीमेंटेशन ठीक तरह से नहीं हो रहा है। Tribal areas are being neglected and the allocation of funds to Odisha also has been extremely low. Will the Minister kindly consider looking into this and, even if this does not belong to his Ministry, will he pass it on to the Ministry of Tribal Affairs? Thank you.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव): माननीय उपसभापित महोदय, यह जो 'प्रधान मंत्री आदि आदर्श ग्राम योजना' है, यह कन्वर्जेंस ऑफ स्कीम्स है और इसके कारण दोनों स्कीम्स को मिला कर ट्राइबल गाँवों में विकास करने का और उनके जीवन स्तर में समृद्धि लाने का प्रयास किया गया है। इसलिए जब इस स्कीम के प्वाइंट्स को पढ़ा जाए, तो इसको

केवल एक पक्षीय न पढ़ा जाए। जब कन्वर्जंस ऑफ स्कीम्स होता है, तो राशि अपने आप अलॉट होती है। यहाँ पर मैं यह भी कहना चाहूँगा कि इस स्कीम का जो उद्देश्य है, उसमें सबसे पहले है - preparing the village development plan based on needs, potential and aspiration. जब मिनिस्ट्री ऑफ ट्राइबल अफेयर्स कभी भी किसी भी प्रकार से इन तीनों चीजों को जोड़ती है, तो वह इसमें किसी प्रकार से कमी नहीं आने देगी। दूसरा विषय है - maximising the coverage of individual family benefit schemes of Central and State Governments. वह बजट में नहीं दिखाया जाएगा, लेकिन अगर आप उसको व्यापक रूप से देखेंगे, तो प्रधान मंत्री आवास योजना से लेकर, वैक्सिनेशन से लेकर, शौचालय से लेकर, अनाज से लेकर जितने भी बेनिफिट्स हैं, उनको भी इस स्कीम के अंतर्गत देने का प्रयास किया जाएगा।

तीसरा, improving the infrastructure in vital sectors like health, education, connectivity and livelihood. मुझसे पहले माननीय मंत्री जी ने जो जवाब दिया है, इसमें मिनिस्ट्री ऑफ ट्राइबल अफेयर्स के द्वारा टोटल 36,428 विलेजेज़ का चयन किया गया है। इसके साथ ही साथ, विलेज डेवलपमेंट प्लान को बनाते समय रोड कनेक्टिविटी, टेलीकॉम कनेक्टिविटी, स्कूल, ऑगनवाड़ी सेंटर, हेल्थ सब-सेंटर, ड्रिंकिंग वाटर फैसिलिटी, ड्रेनेज एंड सॉलिड वेस्ट मैनेजमेंट, इन सबको वीडीपी के दायरे में लिया जाता है। यह पूरी स्कीम मिनिस्ट्री ऑफ ट्राइबल अफेयर्स के द्वारा संचालित की जाती है। इसकी जो व्यापकता है, समग्रता है, मंत्रालय इसको निश्चित रूप से आपके संज्ञान में दे सकता है। राज्य सरकार की माँग के आधार पर भी धनराशि उपलब्ध कराई जाती है। देश भर में 2021-22 में 78.15 करोड़ रुपए तथा 2022-23 में 135.18 करोड़ रुपए का योजना व्यय अलग से भी हुआ है। मेरे पास जो जानकारी है, मैं उसके आधार पर कह रहा हूँ। इसलिए हमें इसको व्यापकता के आधार पर देखना चाहिए।

श्रीमती सीमा द्विवेदी: महोदय, मैं माननीय मंत्री जी को धन्यवाद देना चाहती हूँ कि उन्होंने वन ग्रामों की बेहतरी के लिए बहुत अच्छे प्रयास किए हैं। मैं माननीय मंत्री जी से यह कहना चाहती हूँ कि उन्होंने वन ग्रामों की संख्या दर्शाने वाले विवरण में उत्तर प्रदेश में 13 वन ग्रामों का ज़िक्र किया है। महोदय, उत्तर प्रदेश देश का सबसे बड़ा प्रदेश है, जिसमें सोनभद्र, गोरखपुर, कुशीनगर, बहराइच, महाराजगंज आदि जिले वन क्षेत्र से जुड़े हुए हैं। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि क्या वे उत्तर प्रदेश में वन ग्रामों की संख्या बढ़ाने पर विचार करेंगे? मैं आपके माध्यम से यह भी जानना चाहती हूँ कि वन ग्राम को चिह्नित करने का क्या मापदंड है?

श्री भूपेन्द्र यादव: महोदय, जो मापदंड है, all States and Union Territories having notified ST population are covered under the scheme. A total of 36,420 villages having, at least, 50 per cent ST population and 500 ST persons have been identified to be covered during the financial year, 2020-21 to 2025-26.

इसके अलावा अगर कोई तथ्य माननीय सांसद महोदया के पास है, जिसमें फॉल आउट आता है, तो उसे निश्चित रूप से हम तक पहुंचाएं। हम मिनिस्ट्री ऑफ ट्राइबल अफेयर्स को इनके सुझाव प्रेषित कर देंगे। श्रीमती संगीता यादव: माननीय उपसभापित जी, मैं आपके प्रति आभार प्रकट करती हूं कि आपने मुझे बोलने का अवसर दिया। चूंकि मैं ग्रामीण क्षेत्र से विधायक थी, तो ग्रामीण क्षेत्र में बांधों के किनारे हम लोग एक दिन में हजारों-लाखों पेड़ लगाते थे, लेकिन जब अगली बार हम पेड़ लगाने जाते हैं, तो पता ही नहीं चलता कि पहले वाले पेड़ कहां गए।

मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूं, क्या हम लोग ऐसी कोई व्यवस्था कर सकते हैं ताकि वे पेड़ सुरक्षित रहें और हम कहीं और नये पेड़ लगा सकें?

श्री भूपेन्द्र यादव: महोदय, मंत्रालय के द्वारा जो वृक्षारोपण किया जाता है, अभी उसका पोर्टल भी शुरू किया गया है और मॉनिटरिंग भी शुरू की गई है। माननीय सदस्य महोदया का जो प्रश्न है, वह वन्य-ग्राम का है और पेड़ों की देख-भाल को लेकर है। पेड़ों की देख-भाल की चिंता भी हम करेंगे। अगर उनके पास कोई और सकारात्मक सुझाव हो, तो हमारे पास भेज दें, हम निश्चित रूप से उसकी चिंता करेंगे।

MR. DEPUTY CHAIRMAN: Now, Q. No. 157. Shrimati Jebi Mather Hisham, not present.

\* 157. [The questioner was absent.]

# Construction of new building for ESI Hospital

\*157. SHRIMATI JEBI MATHER HISHAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has taken measures to start the construction of new building for the ESI Hospital in Ernakulam, Kerala;
- (b) the number of ESI Dispensaries that have been operating in rented buildings across the State of Kerala, the details thereof;
- (c) whether Government has taken measures to construct own-buildings for the dispensaries functioning in rented buildings, if so, the details thereof and if not, the reasons therefor; and
- (d) whether Government has taken measures to construct new building for the sub-Regional Office of ESI in Kochi, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI): (a) to (d) A statement is laid on the Table of the House.

#### Statement

(a) to (d) The Employees' State Insurance (ESI) hospital at Ernakulam is presently functioning with 65 beds strength. The ESI Corporation has decided to upgrade it from the existing 65 beds to 100 beds in a new hospital building. The work has been assigned to the Central Public Works Department (CPWD).

At present, there are 147 ESI dispensaries functioning in the state of Kerala, out of which 88 dispensaries are in rented buildings. The details are placed at Annexure.

The ESIC has approved the construction work of the dispensaries running in the rented premises at Navaikulam, Chalappuram, Enathu, hakkorathukulam and Koratty in the state.

The ESIC has also taken up the matter with the State Government of Kerala for allotment of land for the construction of 13 newly approved ESI dispensaries at following places:-

- 1. Kattappana (Idukki)
- 2. Mukkom (Kozhikode)
- 3. Balusseri
- 4. Ranni
- 5. Koottanad
- 6. Alathur
- 7. Thamarassery
- 8. Koothattukulam
- 9. Venjaramodu
- 10. Kanan Devan Hills
- 11. Sulthan Bethary
- 12. Mannamkandam
- 13. Mananthavady

The ESIC has decided to shift its Sub regional office, Ernakulam in the premises of the ESI Hospital Ernakulam after its construction.

### **ANNEXURE**

Details of ESI dispensaries functioning in the rented buildings in the state of Kerala

SI No.	District	Name of office	Location
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SI No.	District	Name of office	Location
1.	Kannur	ESIS Dispensary-	Near Azhikode KSEB Office,
		Azhikode	Kacherippara, Azhikode PO- Kannur -
			670008
2.	Kannur	ESIS Dispensary	Moyaram Building, E.P.8-109/110/111,
		Chonadam	Eranholi PO, Kannur - 670101
3.	Kannur	ESIS Dispensary	Melur Road, Near KSEB Office,
		Dharmadom	Dharmadam PO, Kannur - 670106
4.	Kannur	ESIS Dispensary	Ariyal Thana, Kakkad, Kannur PO -
		Kannur	670012
5.	Kannur	ESIS Dispensary	House No. 5/289, Pilakoottam,
		Kuthuparamba	Naravoor Road, Near T K Petrol Pump,
			Kuthuparamba, Kannur - 670643
6.	Kannur	ESIS Dispensary	Kanool PO,Mangattuparambu, Kannur
		Mangattuparamb	- 670567
		а	
7.	Kannur	ESIS Dispensary	Near Bishop House, Chovva PO,
		Melechova	Kannur - 670006
8.	Kannur	ESIS Dispensary	Palloor, Mahe, PIN 673310
		Palloor, Mahe	
9.	Kannur	ESIS Dispensary	SM Complex,Court Road,Near Police
		Payyannur	Station, Payyannur, Kannur -670307
10.	Kannur	ESIS Dispensary	7th Mile Stone, Thaliparamba PO,
		Thaliparamba	Kannur -670141
11.	Kannur	ESIS Dispensary	IOB Building, Valapattanam PO, Kannur
		Valappatanam	- 670009
12.	Kasaragode	ESIS Dispensary	Chala Road, BC Junction, Vidyanagar
		Kasaragode	PO, Kasaragode - 671123
13.	Kozhikode	ESIS Dispensary	Opposite Post Office,
		Chakkorathkulam	Westhill,Kozhikode- 673005
14.	Kozhikode	ESIS Dispensary	Chalappuram PO, Kozhikode - 673002
		Chalappuram	
15.	Kozhikode	ESIS Dispensary	Thoraikadav Road, Near KSEB Office,
		Chemmanchery	Chemmanchery PO Kozhikode -
			673304
16.	Kozhikode	ESIS Dispensary	Chungam, Feroke, Kozhikode - 673631

SI No.	District	Name of office	Location
		Chungam	
17.	Kozhikode	Mukkam	Near Pallotti Hill School, Augustianmuzhi, Mukkom (Po), Kozhikode
18.	Kozhikode		Rejency Tower, Near New Bus Stand, Vadakara (H.O), Kozhikode - 673101
19.	Malappuram		Kottakkal Road, Near Mini Industrial, Kottakkal PO, Malappuram - 676501
20.	Malappuram	Kuttippuram	Near Kuttippuram Bus Stand, Panchayath Building, Kuttippuram PO, Malappuram
21.	Malappuram		Building No. 18/1490, G.S.H. Varikkodan Tower, A.K. Road, Near Civil Station, Malappuram - 676505
22.	Malappuram	ESIS Dispensary Manjery	Manjery PO, Malappuram - 676121
23.	Malappuram		Kovilakam Road, Nilambur, Malappuram
24.	Malappuram		Opp. Police Station, Vazhakkad, Malappuram - 673640
25.	Wayanad		Kalpetta Bypass Junction, Mepadi Road, Kalpetta PO, Wayanad — 673121
26.	Kollam	Chavara	ESI Dispensary, Chavara "Sreeraj Bhavan", House No CP/IX - 149, IV - 296, Thottinu Vadakku, Chavara PO, Pin - 691583
27.	Alappuzha	Chenganoor	ESI Dispensary, Chengannur, Uppikeril, Puthencavu PO, Chengannur - 689123
28.	Alappuzha	Cherthala	ESI Dispensary, Cherthala Cherthala PO, Pin - 688524
29.	Alappuzha	Ezhupunna	ESI Dispensary Ezhupunna, Eramalloor P O,PIN 688537
30.	Kollam	Karimulackal	ESI Dispensary, Karimulakkal LS (PO), Nooranadu, Pin - 690504

SI No.	District	Name of office	Location
31.	Alappuzha	Kayamkulam	ESI Dispensary, Kayamkulam Kayamkulam PO, Pin - 690559
32.	Pathanamthitta	Pathanamthitta	ESI Dispensary, Pathanamthitta Opp Government Guest House, Azhoor, PTA PO, Pin - 689645
33.	Alappuzha	Pathiyoor	ESI Dispensary Pathiyoor, Kareelakulangara P O, Alappuzha, PIN - 690572
34.	Kollam	Pooyappally	ESI Dispensary, Pooyappally Pooyapally PO, Pin - 691537
35.	Kollam	Ramankualngara	ESI Dispensary, Ramankulangara Kavanadu PO, Pin - 691003
36.	Kollam	Sooranadu	ESI Dispensary, Sooranad Kalathoor Thekkathil, Padinjatte Kizhakkumuri, Sooranadu PO, Pin - 690522
37.	Kollam	Thodiyoor	ESI Dispensary, Thodiyoor Kallelibhagam PO, Karunagappally, Pin - 690546
38.	Kollam	Mylom	ESI Dispensary, Mylom Inchakkad, Pin - 691571
39.	Alappuzha	Mannar	ESI Dispensary, Mannar Kuttemperoor PO, Chenganoor, Pin - 689623
40.	Alappuzha	Mavelikkara	ESI Dispensary, Mavelikkara Mavelikkara PO, Pin - 690101
41.	Pathanamthitta	Enath	ESI Dispensary, Enath Pallimukk Junction No17, EP 4/377, enathu PO, Pin - 691526
42.	Kollam	Chathannur	ESI Dispensary, Chathannur Chathannur, Chathannur PO, Pin - 691572
43.	Alappuzha	Muhamma	ESI Dispensary, Muhamma Muhamma PO, Pin - 688525
44.	Kollam	Thrippazlazhikam	ESI Dispensary, Thrippalazhikam Edakkidom PO, Ezhukone, Pin - 691505

SI No.	District	Name of office	Location
45.	Alappuzha	Palamel	ESI Dispensary, Palamel Palamel, Nooranadu PO, Pin - 690504
46.	Kollam	Pattazhy	ESI Dispensary, Pattazhy Pattazhy PO, Pin - 690522
47.	Ernakulam	Angamaly	Joseph Plaza, Ground Floor, Opp. Little Flower Hospital, Angamaly - 683 572
48.	Ernakulam	Athani	St. Antony's Roman Catholic Church Building NO. 7/518 Changamanad Panchayat, Ahtani -683578
49.	Alappuzha	Aroor	Thandu G. Kamath Shopping Complex Puthanarakkal, Chandiroor-688537
50.	Ernakulam	Binanipuram	Near Binanipuram Post Office North Edayar, Binanipuram - 683 502
51.	Kottayam	Changanassery	Building No. XI/98 Maliyil Building Near SB High School, Vazhoor Road, Changanassery - 686 101
52.	Ernakulam	Edappally	Kochaneth Building Palarivattom, Ernakulam 682025
53.	Ernakulam	Ernakulam No. I	Susrusha Nursing Home, Building No. 62/6505 Hospital Road, Kochi-682011
54.	Ernakulam	Ernakulam No. II	Ground Floor Sreeragam Building No. 48/1623 A Ponnurunny Nursery School Road, Ponnurunny East, Vytilla -682019
55.	Kottayam	Ettumanoor	Building No. 635 Ground Floor, N.M Plaza Building Peroor Road, Ettumanoor - 686 631
56.	Ernakulam	Kalamassery	V/34 Ground Floor, Thettayil Buildings Near Kalamassery Post Office, North Kalamassery - 683104
57.	Ernakulam	Karimugal	Bulding No. XII/38 Thekkinetha Buidling, Karimugal P.O. Ambalamedu- 682303
58.	Kottayam	Kattapana	Vellayamkudy P.O. Kattapana -685515
59.	Ernakulam	Koonammavu	Near Government Hospital & ITC Koonammavu P.O. Ernakulam-683518

SI No.	District	Name of office	Location
60.	Ernakulam	Njarakkal	Near KSFE Building, Thulaparambu Road, Njarakkal P.O 682 505
61.	Ernakulam	North Paravur	Madhava Krishna Building, Republic Road, North Paravur -683513
62.	Ernakulam	North Vazhakkulam	Building No. 20/216A, 20/216 B Thalakkavil Towers North Vazhakkulam, Aluva-683107
63.	Kottayam	Pala	Sree Vardhan Building,Opp. Alphosa College, Arunapuram, Pala, Kottayam - 686575
64.	Kottayam	Sachivothamapur am	Sachivothamapuram, Near Puthenpalli, Neelamperoor P.O 686 534
65.	Kottayam	Vaikom	S.N. Building Near Seetha Vessels, West Gate, Vaikom - 686141
66.	Thiruvananthapur am	ESID Kazhakootam	ESI Dispensary, Kazhakuttom,BSNL Staff Quarters Building,BSNL Telephone Exchange Compound,Kariyavattom, Thiruvananthapuram,PIN-695581
67.	Thiruvananthapur am	ESID Balaramapuram	ESI Dispensary, Balaramapuram, "Smrithy", Vedivechankovil, Bhagavathy Nada PO, Pin Code: 695501
68.	Thiruvananthapur am	ESID Peroorkada	ESI Dispensary, Peroorkada, "Athira", Building No TC 31/3152, Peroorkada, Trivandrum-695005
69.	Thiruvananthapur am	ESID Kovalam	ESI Dispensary Kovalam, "Najuma Manzil", Nedumam, Kovalam P.O- 695527
70.	Thiruvananthapur am	ESID Neyyattinkara	ESI Dispensary Neyyattinkara, No.36/143, Vlangamuri Junction, Poovar Road, P.O, Thiruvananthapuram 695121
71.	Thiruvananthapur am	ESID Nedumangad	ESI Dispensary, Nedumangad, Bld No. NMC-149, Madeena Muscan, Opp. Old

SI No.	District	Name of office	Location
			Kerala State Electricity Board,
			Nedumangad PO -695541
72.	Thiruvananthapur	ESID Navaikulam	ESI Dispensary, Navaikulam, "Saikripa"
	am		Building No. 641/B, Navaikulam -
			695603
73.	Thiruvananthapur	ESID Madavoor	ESI Dispensary, Madavoor, Manjima
	am		Bhavan, Paarayil Veedu, Madavoor P.O
			695602
74.	Kollam	ESID Kadakkal	ESI Dispesnary Kadakkal, Building No.
			VII/1225, Ettinkadavu, Kadakkal PO
			691536
75.	Palakkad	ESID Walayar	Bldg NO.758, 759 & 760, Ward - IV,
			Pudussery panchayath, Walayar,
			Chandrapuram - 678624
76.	Thrissur	ESID	19/863,KKM Municipality, Sasthriji
		Kunnamkulam	Nagar, Near Water authority
			office,Kunnamkulam -680503
77.	Thrissur	ESID Chalakudy	Bldg NO.10/335 A, Sy No. 229/2,
			Nangini Square, South Chalakudy -
			680307
78.	Palakkad	ESID Chittur	Door NO.10/458 (11), CEE GEE
			Corner, Main Road, Chittur - 678101
79.	Palakkad	ESID Shoranur	Bldg No.21/181 (B11), 1st Floor, K H
			Complex, Kulapully, Shornur - 679122
80.	Thrissur	ESID Karuvannur	Paniketty Tower, Rajah Bus Stop,
			Karuvannur PO - 680711
81.	Palakkad	ESID Kanjikode	Bldg No.18/910, Chedayankalai,
			Kanjikode - 678623
82.	Thrissur	ESID Koratty	Bldg NO.XV/464, Koratty Service
			Cooperative Bank Building, Koratty -
			680308
83.	Thrissur	ESID Chavakkad	DIYA DHIL, Re-Sy No. 90/19 & 90/20
			Orumanayoor, Chavakkad
84.	Palakkad	ESID Parali	17/637 (Old No. 9/978), Ward-17,
			Sunny Plaza, Parali -678612

SI No.	District	Name of office	Location
85.	Palakkad	ESID Ottapalam	Bldg NO.252 (1)/252(2), Sreejanani
			complex, Palapuram, Ottapalam -
			679103
86.	Thrissur	ESID Irinjalakuda	Ward No.XVI/11A,Pedikkatt Thazhathu
			Veetil,B M Road,Near Govt Hospital,
			Irinjalakuda- 680121
87.	Thrissur	ESID Aloor	Bldg NO. V/258, (Old No.XII/632/A)
			Aloor - 680683
88.	Palakkad	ESID Alathur	225/5, Block No.28,MAM Arcade,
			Malamala Mokku, Alathur P O,
			Palakkad - 678541

MR. DEPUTY CHAIRMAN: First supplementary, Shri Iranna Kadadi.

श्री ईरण्ण कडाडी: महोदय, मेरे गृह क्षेत्र बड़गांव में ईएसआईसी द्वारा 100 बेड के ईएसआईसी अस्पताल की स्वीकृति दी गई थी, लेकिन इस पर बहुत धीमी गति से काम हो रहा है।

मैं माननीय मंत्री जी से जानना चाहूंगा कि क्या सरकार ने इसमें हो रहे विलम्ब का संज्ञान लिया है? यदि हां, तो इस अस्पताल के निर्माण कार्य को कब तक शुरू करने की योजना है?

श्री रामेश्वर तेली: महोदय, माननीय सांसद महोदय का जो प्रश्न है, वह कर्णाटक से सम्बन्धित है, जबिक हमारा मुख्य प्रश्न केरल से संबंधित है। फिर भी, इनके प्रश्न का जवाब मैं जरूर लिखित में दे दूंगा कि अस्पताल निर्माण में विलम्ब होने का कारण क्या है। मेरे पास अभी उसका डेटा उपलब्ध नहीं है।

श्री उपसभापति : माननीय सदस्य, आपके सवाल का जवाब माननीय मंत्री जी लिखित रूप से दे देंगे, धन्यवाद।

श्री धनंजय भीमराव महादिक: उपसभापित महोदय, केन्द्र सरकार के माध्यम से ऐसे हॉस्पिटल्स करीब-करीब सभी जिलों में दिए गए हैं, जो श्रमजीवियों एवं उनके परिवारों की चिकित्सा, इलाज, दवाइयां और ऑपरेशंस का काम करते हैं। मेरे क्षेत्र कोल्हापुर में 2018 में एक ईएसआई हॉस्पिटल शुरू हुआ था, लेकिन अभी तक वहां पर्याप्त काम नहीं हो रहा है। वहां पर डॉक्टर्स की कमी है, स्टाफ की कमी है और इन्फ्रास्ट्रक्चर की भी कमी है। कई ईएसआई हॉस्पिटल्स बहुत सालों से बंद थे, जैसे हमारे क्षेत्र का ईएसआई हॉस्पिटल करीब 15 साल तक बंद होने के बाद शुरू हुआ और अभी भी वह पूरी क्षमता से नहीं चल रहा है।

महोदय, मैं आपके द्वारा माननीय मंत्री जी से यह जानना चाहता हूं कि ऐसे जो हॉस्पिटल्स हैं, क्या वहां सुविधाएं देने के लिए आप कोई निर्णय ले रहे हैं? महाराष्ट्र सरकार ने ऐसे और कितने ईएसआई हॉस्पिटल्स की मांग की है? अगर आपके पास इसकी कोई जानकारी है, तो कृपया दीजिए।

श्री रामेश्वर तेली: महोदय, मैं सदन को बताना चाहता हूं कि हम दो प्रकार के अस्पताल चलाते हैं, एक स्टेट गवर्नमेंट के द्वारा और दूसरा कॉर्पोरेशन के द्वारा। माननीय सदस्य के क्षेत्र का जो हॉस्पिटल है, उसके बारे में जानकारी लेकर मैं माननीय सदस्य को विस्तार से बता दूंगा।

श्री उपसभापति : माननीय सदस्य, आपके सवाल का जवाब भी माननीय मंत्री जी आपको बाद में भिजवा देंगे।

श्री रामेश्वर तेली : जी हां, सर।

MR. DEPUTY CHAIRMAN: Now, Q. No. 158. Shri Rajeev Shukla; not present.

\* 158. [The questioner was absent.]

## Passport centres

- \*158. SHRI RAJEEV SHUKLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:-
- (a) whether there is any proposal to open new passport centres in the country in the current year and the next year;
- (b) if so, the details thereof, including proposed new passport centres in the State of Chhattisgarh?
- (c) the steps taken by the Ministry to ease the process of passport acquisition by citizens; and
- (d) the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (DR. S. JAISHANKAR): (a) to (d) A statement is laid on the Table of the House.

## Statement

(a) and (b) The Ministry in association with Department of Posts (DoP) had decided in January 2017 to open Passport Kendras at the Head Post Offices (HPO)/Post Offices (PO) in the country called 'Post Office Passport Seva Kendra (POPSK)' in

each Lok Sabha Constituency (LSC) where there is no Passport Seva Kendra (PSK) or POPSK.

There are 93 PSKs and 430 POPSKs covering 492 LSCs, as on date.

(c) and (d) The Ministry has implemented the Passport Seva Programme (PSP) in India and Indian Missions/Posts abroad for providing passport related services to citizens of India and Indian Diaspora. The PSP has been implemented to deliver all Passports related services to the citizens in a timely, transparent, more accessible, reliable manner and in a comfortable environment through streamlined processes and committed, trained & motivated workforce. The PSP platform provides online filling of form, payment of fee, scheduling of appointments etc. Further, the same facility has been provided through mPassport mobile app available on iOS/Android.

The PSP programme covers 36 Regional Passport Offices (RPOs), 93 state-of-art PSKs, in the country and integrated 181 Indian Missions/Posts abroad. For providing ease of passport services to the citizens at the remotest part of the country, 430 POPSKs have been made functional closer to their homes. To further extend the reach and provide assistance in online filling of the forms, payment of fees, scheduling of appointments etc. to illiterate and semi-literate citizens and those who do not possess computer/internet facility at home, the PSP has also been integrated to more than 4.5 lakh Common Services Centres (CSCs) across the country.

MR. DEPUTY CHAIRMAN: First Supplementary, Dr. Sasmit Patra.

DR. SASMIT PATRA: Sir, I have a very simple question. It is a question that plagues everyone who goes abroad with a passport in the pocket. डर लगा रहता है कि पासपोर्ट कहीं खो न जाए, क्योंकि अगर पासपोर्ट खो गया, तो क्या करेंगे? So it is a general concern everyone has. Would the hon. Minister be interested to probably provide an international toll free number? अगर कोई परिवार कहीं दूर पर है या कहीं बाहर है, तो वे लोग क्या करेंगे?

SHRI S. JAISHANKAR: Sir, I will certainly consider that suggestion. But to reassure the hon. Member, today, if he goes to the nearest Indian Embassy or Consulate, we have the global database; he can check his passport and, immediately, it will be issued.

MR. DEPUTY CHAIRMAN: Thank you, Mr. Minister. The House is adjourned to meet again at 2.00 p.m. today.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at two of the clock, MR. CHAIRMAN in the Chair.

#### **GOVERNMENT BILLS**

The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023

MR. CHAIRMAN: The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023 ... (Interruptions)...

SHRI PRAMOD TIWARI (Rajasthan): I have a point of order, Sir. ... (Interruptions)...

MR. CHAIRMAN: Please resume your seats. ...(Interruptions)... Yes, Mr. Pramod Tiwari, what is your point of order?

SHRI PRAMOD TIWARI: Sir, I have three to four points of order. ...(Interruptions)...

Please listen to one. ...(Interruptions)...

MR. CHAIRMAN: Three or four? ...(Interruptions)...

SHRI PRAMOD TIWARI: Three to four points of order. Listen to one. And, then, you decide what we should ...(Interruptions)... सर, हम लोग विनम्रतापूर्वक भरपूर प्रयास कर रहे हैं कि \*

MR. CHAIRMAN: No; no. Nothing will go on record. ... (Interruptions)...

श्री			$\sim$		_0		Þ
	प्रम	द	Id	व	रा	:	

\*Not recorded.

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श्री सभापति : Nothing will go on record. ...(Interruptions)... माननीय सदस्यगण, मैंने अपने प्रयास में शायद कुछ कमी रख दी है। ...(व्यवधान)... Nothing will go on record. ...(Interruptions)...

## श्री प्रमोद तिवारी : \*

श्री सभापति: मैंने इतना प्रयास किया है, इतना चिंतन किया है, इतनी मुलाकातें की हैं, चैम्बर में भी सदस्यों से बात की है, पर हालात ऐसे बन गए कि we are out to win brownie points. हाउस में इसको लिस्ट करने के बावजूद भी इस पर डिस्कशन नहीं हो पाया है। ...(व्यवधान)... मैंने यहाँ तक कह दिया...(व्यवधान)... It is a good point. But, if I start dealing with your ignorance, I will have nothing else to do, I will only be clearing the air. ...(Interruptions)...

Shri Pralhad Joshi to move a motion for consideration of the Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023...(Interruptions)...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I move:

"That the Bill to amend the Offshore Areas Mineral (Development and Regulation) Act, 2002, as passed by Lok Sabha, be taken into consideration."

#### The question was proposed.

MR. CHAIRMAN: Motion moved. ...(Interruptions)... I now call upon the Members, whose names have been received for participation in the discussion. Dr. Sasmit Patra. ...(Interruptions)...

DR. SASMIT PATRA (Odisha): Mr. Chairman, Sir, I stand to support the Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023, on behalf of my party, Biju Janata Dal, and our leader, hon. Chief Minister, Shri Naveen Patnaikji. ...(Interruptions)... We support the Bill. ...(Interruptions)...

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<sup>\*</sup>Not recorded

Sir, the Geological Survey of India (GSI) estimates 79 million tonnes of heavy minerals are there. And, the GSI has been able to delineate that such preliminary resources for heavy minerals are present in the inner-shelf and mid-shelf regions off Odisha, Andhra Pradesh, Kerala, Tamil Nadu, and Maharashtra. ...(Interruptions)... The Amendment Bill seeks to provide transparency in the allocation of minerals from the country's offshore basins, with a provision for granting production leases only through auction and keeping a reservation for Government entities and PSUs. This is the first time that the nation is opening up to provide vast mineral resources on offshore areas for the country's development and growth. ...(Interruptions)...

Having said that, Sir, I will quickly dwell on the features of the Bill. Firstly, the Bill introduces a composite license for granting rights for exploration as well as production, which is very critical in taking these resources forward. ...(Interruptions)... It is also providing for maximum area for undertaking exploration under a single-composite license, which will be 30 minutes latitude by 30 minutes longitude. ...(Interruptions)...

SOME HON. MEMBERS: We are walking out.

(At this stage, some hon. Members left the Chamber)

DR. SASMIT PATRA: So, it provides a specific area for exploration as well. The validity of the concessions has also been provided for. Apart from that, in order to ensure transparency, auctions have been made mandatory for certain specific concessions. Apart from that, in mining, in the reserved areas, the Bill allows for administering authority to grant a composite license or production lease to the Government or Government-related companies. The joint ventures of Government companies would also be eligible to participate in these measures. It shows that there is an intent to ensure a broadbasing of such activities. Apart from that, the Bill reduces this to one minute latitude by one minute longitude for the standard areas of blocks and provides for greater penalties as fines. Instead of Rs.50,000 earlier, now the Bill has a provision that if there are violations, the fine has been increased from five lakh rupees to ten lakh rupees. It shows the intent of the Government, it wants to ensure that there is strictness and there is efficiency in this regard so that nothing wrong happens.

Sir, some additional changes have also been added in the Bill. Regarding mining of atomic minerals, a very critical aspect has been done by the hon. Minister. That is, in case of atomic minerals, the exploration, production and composite

licences would be granted only to the Government or Government companies. So, since we are starting out in the process of off-shore mineral mining, it provides for greater support to ensure that we start with the Government in the atomic mineral sector only. Secondly, it is a very good thing that an Off-Shore Areas Mineral Trust has been formed. All the concession holders will provide a fund to ensure that such provisions and such measures lead to ensuring exploration in offshore areas. The funds of the Offshore Areas Mineral Trust will also be used for research and studies about mitigation of adverse effects of offshore mining on the ecology and also relief, when there is an occurrence of a disaster.

There is one specific area; I come from the State of Odisha. As you know, Sir, Odisha is a mines and mineral rich State. Yesterday, we were discussing and we supported the Mines and Minerals (Amendment) Bill. Today, on this Bill, I would like to say that out of the total composite whole of India, 83 per cent of chromite, 92 per cent of nickel, 55 per cent of bauxite, 38 per cent of iron ore and 26 per cent of coal are found in Odisha. So, the State of Odisha and the vast coastline of 480 kilometers would eminently benefit from this kind of a measure. By opening up of this sector, we will have greater private participation and through this greater private participation, we will be able to broadbase. Not a single gram of offshore minerals has been lifted so far since this Bill came in the year 2002. Can you imagine, Sir, it was brought in the year 2002 and we are standing in 2023. Despite this Bill being in force for 21 years, not a single gram of mineral we have been able to harvest. Therefore, this Bill is extremely crucial. And, especially today, after 75 years of India's Independence, when we are trying to become a five trillion dollar economy, we want to become the third largest economy, we have to ride on the capacity. Our import cost will reduce and the kinds of pressure we face in terms of getting these minerals from other countries will also reduce. At the same point of time, as we go towards a net carbon zero economy, these kinds of measures like harvesting from the offshore areas of our country which is a vast area -- look at the Arabian Sea or the Bay of Bengal -- will lead India to becoming more resilient, more robust, more self-reliant and becoming not only the third largest but in the years to come become the largest economy in the world. This Bill will be helpful and with this, on behalf of my party, the Biju Janata Dal and our hon. Chief Minister, Shri Naveen Patnaik, I support this Bill. We support the Bill.

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र): सभापित महोदय, मैं माननीय मंत्री, प्रहलाद जोशी जी द्वारा लाए गए 'अपतट क्षेत्र खनिज (विकास और विनियमन) संशोधन विधेयक, 2023' का समर्थन करने के लिए खड़ा हुआ हूँ।

सभापति महोदय, भगवान विष्णु ने समुद्र मंथन किया था और उस समुद्र मंथन से 14 रत्न प्राप्त हुए थे, जिनमें लक्ष्मीजी भी प्राप्त हुई थीं, अमृत भी प्राप्त हुआ था। उन्हें विष भी प्राप्त हुआ था, जिसे नीलकंठ ने पी लिया था। कामधेनु भी प्राप्त हुई थी, कल्पवृक्ष भी प्राप्त हुआ था।

# (उपसभापति महोदय पीटासीन हुए।)

उस अमृत मंथन के बाद आज भारत के इस अमृत काल में पुनः अमृत मंथन करके, समुद्र मंथन करके, समुद्र के जो मिनरल्स हैं, इस बिल के माध्यम से उनका एक्सप्लोरेशन, प्रोडक्शन करना सुनिश्चित हो गया है। प्रधान मंत्री नरेन्द्र मोदी जी ने इस अमृत काल में जो एक नया कोरिडोर open किया है, उसके लिए मैं उनका मनपूर्वक अभिनंदन करता हूं। उन्होंने जो ब्लू इकोनॉमी की बात की है, वह हमें 70 साल तक पता ही नहीं थी। अभी सस्मित पात्रा जी बता रहे थे कि अभी तक वहां से मिनरल्स extract नहीं किए गए। आज इस बिल के माध्यम से यह भी होने वाला है।

दूसरी महत्वपूर्ण बात मैं इस बिल में देखता हूं कि इसमें एक जो ट्रस्ट बनाया गया है, Offshore Areas Mineral Trust, यह सबसे महत्वपूर्ण है, क्योंकि हम देखते हैं कि हर डिस्ट्रिक्ट में District Mineral Foundation Trust होता है। हर डिस्ट्रिक्ट में जहां भी खनिज का काम होता है, उसका पैसा उसी एरिया में खर्च किया जाता है, जहां खनिज का काम हो रहा है और उससे लोगों को तकलीफ हो रही है या लोगों के ऊपर environment impact हो रहा है। वैसे ही, National Mineral Exploration Trust का निर्माण किया गया, यानी राष्ट्रीय लेवल पर ट्रस्ट का निर्माण किया गया है। उसी तरह Offshore Areas Mineral Trust का इस बिल में निर्माण किया गया है और इसमें रॉयल्टी के अलावा production और exploration करने वाले और जो लाइसेंसीज़ हैं, उनको contribute करना पड़ेगा। इसका फायदा यह होगा कि ट्रस्ट के माध्यम से जो काम किये जाने वाले हैं, वे बहुत ही important हैं और विशेषतः जो लोग इससे affect हो सकते हैं, उनके लिए यह काम किया जाएगा।

दूसरा यह कि offshore areas का exploration करने के लिए रिसर्च और स्टडीज़ करनी पड़ती हैं, उसके लिए भी इस पैसे का उपयोग किया जाएगा। Offshore mining के जो adverse effect हो सकते हैं, उसके लिए भी यह काम किया जाएगा और disaster relief के लिए भी इसका काम किया जाएगा। सभापित महोदय, मैं बताना चाहता हूं कि हम बहुत सौभाग्यशाली हैं। हम इसलिए सौभाग्यशाली हैं, क्योंकि हमारे पास बहुत बड़ा कोस्टल एरिया है। हमारी कोस्ट लाइन around eight thousand kilometers है और more than two million square kilometers हमारे देश का exclusive economic zone है। इसमें इतनी economic opportunities हैं कि इस exclusive economic zone के माध्यम से हमारे माननीय प्रधान मंत्री जी का 5 द्रिलियन डॉलर की इकोनॉमी डेवलप करने का सपना नहीं, बल्कि उनका निश्चित ध्येय है, यह उनकी आंखों के सामने है, उसे पूरा करने में Offshore Mineral Exploration बहुत ही महत्वपूर्ण रहेगा। इतना ही नहीं, two hundred nautical miles दूर, जहां पर इंटरनेशनल सीमा शुरू होती है, वहां समुद्र में तो खज़ाना है। वहां समुद्र में कितनी मात्रा में मिनरल्स होंगे, यह कोई नहीं बता सकता। उसके लिए भी हम महत्वपूर्ण काम कर सकते हैं। इसमें महत्वपूर्ण बात यह है कि exploration करना, production करना, ये दो important चीज़ें हैं। पहले इनका अलग-अलग लाइसेंस दिया जाता था।

अब अलग-अलग लाइसेंस की जगह पर composite license देने का प्रावधान भी इसमें किया गया है। इसमें महत्वपूर्ण यह है कि पहले जितना एरिया दिया जाता था, उससे एरिया कम किया गया है। ज्यादा लोगों का इसमें competition करना, रिसर्च करना, production और exploration करना, उसकी संधि प्राप्त हो सकती है। वे जितना exploration करेंगे, उसका आधा भी production के लिए उनको मिल सकता है। सबसे महत्वपूर्ण बात यह है कि जो lease मिलेगी, वह पूरी तरह से transparent तरीके से auction mode में दी जाएगी। यानी, first come, first serve basis पर नहीं, जो पहले यूपीए की गवर्नमेंट में होता था, लेकिन अब यह auction mode से, transparent basis पर होगा। इसके बाद जो offshore mining करनी है, वह एक लम्बा procedure है और उसमें इन्वेस्टमेंट भी बहुत लगता है। इसके लिए जो concession है, that is given for 30 years, which can be extended for 20 years more. जो एजेंसीज़ काम करेंगी, उनके लिए यह सबसे बड़ा रिलीफ है। महोदय, रिज़र्व एरिया में माइनिंग भी इम्पॉर्टेंट है। इस एक्ट ने सिर्फ गवर्नमेंट को अलाउ किया है कि reserve off-shore mining के एरिया में काम कर सकते हैं, उसके साथ joint venture के लिए प्राइवेट कंपनीज़ ले सकते हैं, लेकिन 75 per cent stake गवर्नमेंट के ही रहेंगे। दूसरी बात यह है कि atomic minerals में sea-shore, off-shore या deep sea बहुत रिच है और atomic minerals के लिए exclusively Government की machinery काम करेगी, गवर्नमेंट की कंपनी भी काम करेगी। सबसे इम्पॉर्टेंट बात यह है कि यदि इसमें कोई गडबडी कर रहा होगा, तो उसके लिए punishment रखी गई है। पहले सिर्फ 50,000 रुपये का फाइन था। इतनी बड़ी कंपनीज़ के लिए 50,000 रुपये का फाइन कुछ भी नहीं होता था, तो फाइन की रकम भी पांच लाख रुपये, दस लाख रुपये बढाई है और imprisonment up to five years किया है। यानी टोटल mineral exploration, mineral production, जो हमारे राष्ट्र की समृद्धि बढा सकता है, सागर से समृद्धि निर्माण हो सकता है, वह सागर से समृद्धि निर्माण करने का काम इस बिल के माध्यम से किया गया है। हमारा 2047 का सपना है कि भारत देश विश्व में सर्वश्रेष्ठ रहेगा। माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी की धारणा है, इनका सपना है, इनका ध्येय है, जो हर भारतीय को जीने के बारे में बताते हैं, वह पूरा करने का उद्देश्य इस बिल के माध्यम से मुझे दिख रहा है। इसलिए मैं इस बिल का अभिनंदन करता हूं, समर्थन करता हूं और आपने समय दिया, उसके लिए धन्यवाद भी करता हूं।

MR. DEPUTY CHAIRMAN: Shri Ayodhya Rami Reddy Alla; not present. Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): I thank you, Deputy Chairman, Sir, for giving me this opportunity. Hon. Minister, Shri Pralhad Joshi, has introduced the Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023. The object of this Bill is very clear. Yesterday also, we were discussing minerals, how minerals are being exploited by some private people and how the Government is losing in terms of revenue. People who are carrying on this kind of activity and making money are doing anti-social activities also. This is happening in the coastal areas of Tamil Nadu. You

know very well that coastal sands of Thoothukudi, Tiruchendur and Kanyakumari are very valuable and rich in uranium contents also. In those days, those things were taken away by private people and they became very rich. Afterwards, some action was taken but they were not able to constrain their activities. appropriate Bill to control their action. Only when these people, -- I don't want to mention their names because litigations are going on -- had taken some other licence, taken out a lot of minerals and exported these valuable minerals, the Government realised that something wrong is going on and they stopped it. But in spite of this, through certain mafias, they continued it once again, but the Government, once again, stopped that kind of exploration and exploitation of minerals. Therefore, the hon. Minister has brought in a very good Bill. The Statement of Objects and Reasons of the Bill states, "In case of onshore mineral resources, auction was introduced as the method of allocation of mineral concession by amending the Mines and Minerals (Development and Regulation) Act, 1957, in 2015. Pursuant to the same, since 2015, hundreds of mineral blocks have been auctioned for grant of mining lease or composite licence under the Mines and Minerals (Development and Regulation) Act, 1957. The auction process has also generated additional source of revenue to the State Governments in terms of auction premium." I appreciate this because definitely, the State Governments are also getting a lot of benefits. I know Biju Janata Dal keeps on requesting that they are not getting the royalty on minerals extracted from Odisha. Tamil Nadu Government is also facing the same problem. Yesterday, this problem was mentioned about Neyveli Lignite Corporation. The State Government is not able to get sufficient compensation and the farmers are also facing the problem when land is acquired by the State Government from them for mining. Therefore, agitation is going on. I requested the hon. Minister to solve the problem faced by Tamil Nadu farmers, especially in the Cuddalore and Villupuram district.

Another provision in the Bill states, "To provide for grant of production lease to private sector only through auction by competitive bidding". It is a correct thing because those people are extracting the minerals in offshore areas and other areas without any auction. Just by getting some kind of licence from somewhere, they start exploiting these valuable minerals. In this way, the Central Government is losing money and the State Government is also losing money, and important minerals, like uranium, which is required for our country's atomic energy needs, are going out of India to other countries, like Pakistan and other countries. It is very dangerous for the safety of our country. Therefore, I urge the hon. Minister to look into this.

Then, another very important thing has been mentioned in the Statement of Objects and Reasons of the Bill. It states, "To provide for grant of operating rights without competitive bidding to a Government or a Government company or a corporation in the mineral bearing areas reserved by the Central Government." This is a very good thing. If the State Government or the Central Government takes minerals, it is part of one larger thing. The Assembly and the Parliament are the auditors. If at all anyone misuses the mineral resources, we raise those issues here. For example, take the case of problems in coal allocation, famously known as 'coalgate', and other cases like 2-G spectrum allocation. All these things happened during the previous UPA Government. The 2-G spectrum case is still going on. Similarly, valuable minerals were allocated without any auction. (*Time bell rings*) Sir, I want to say one thing. Yesterday, when the Minister was speaking, he mentioned about 'NDA' and 'INDIA'. NDA is in India only. ...(Interruptions)...

SHRI PRALHAD JOSHI: NDA is not 'I.N.D.I.A.'. ... (Interruptions)...

DR. M. THAMBIDURAI: See, if we see the name 'UPA', it means it has to go up, but it is going down because of many reasons.

MR. DEPUTY CHAIRMAN: Please speak on the Bill. It is the Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023.

DR. M. THAMBIDURAI: Sir, valuable minerals like coal and resource like spectrum were misused by the UPA Government. Therefore, instead of going up, they have gone down. (Time bell rings) Therefore, NDA is in India, and UPA is not in India. That is what I can say. I appreciate the Bill which our hon. Minister has brought for regulating the offshore area minerals. Especially regarding Tamil Nadu, I request the Minister that the minerals are being exploited and being taken without any regulation. The Central Government must take notice that the present Tamil Nadu Government is not at all bothered about that. I request the hon. Minister to intervene in the matter. Yesterday, the Minister said that there is no auction system in Tamil Nadu and Kerala. That is why, I want to raise this issue.

MR. DEPUTY CHAIRMAN: The hon. Minister has taken note of it.

DR. M. THAMBIDURAI: In Tamil Nadu, this auction is not taking place. This is violation of the rules. Therefore, I request the Government to direct Government of

Tamil Nadu not to involve in these kinds of activities, giving these resources to only a certain type of monopolistic people making money and taking Government resources for self-interest. With these words, I support the Bill.

MR. DEPUTY CHAIRMAN: Thank you, Thambidurai ji. The hon. Minister has already taken note of your concern. Now, Dr. K. Laxman. You have ten minutes.

DR. K. LAXMAN (Uttar Pradesh): Thank you, Mr. Deputy Chairman, Sir. I stand here to support this important Bill. The Government has brought this Bill in order to deal with offshore mining in the territorial waters, continental shelf, exclusive economic zones and other maritime zones of India. Since it deals with offshore, the areas fall within the territorial limits of India. Hence, the power to grant licences and leases for exploration and exploitation of minerals was delegated to the Indian Bureau of Mines, Government of India. As the offshore area does not fall within the purview of any State, naturally, the Indian Government has to take this into consideration.

Sir, this present Government, the NDA Government, led by Narendra Modi ji, and our hon. Minister, Shri Pralhad Joshi, amended the MMDR Act of 1957 in the year 2015. It has brought major changes and most of the major minerals are also being brought within the purview of this Act which has given surplus revenue to most of the States, and powers have also been delegated to most of the States. I really congratulate the Modi Government for bringing these path-breaking amendments in the last few years. Even this present Offshore Areas Mineral (Development and Regulation) Amendment Bill is also an innovative and economy-building activity.

Sir, the Trust proposed to be set up with the contribution from production leaseholders in offshore areas will definitely support in exploration of mineral wealth and also in this exclusive economic zone. The Trust will be useful to support the livelihood of the fishermen who are now losing their livelihood because of offshore mining. I am sure, this Trust will not only help India take bigger strides but also we have seen a good trust which has already been established with the MMDR Act in 2015. Particularly, the District Mineral Foundation Trusts, which has been established by the respective States, to my knowledge, have collected more than Rs. 77,000 crores, which are instrumental in implementing the welfare and developmental activities for mining-affected people, more particularly the fishermen. But, Sir, through you, I would like to bring to the notice of the hon. Minister that this DMF is not being used properly by the respective States. In fact, this Fund is supposed to be used for the welfare of the people who are involved in it. But the Government of India has to interfere, monitor or have an audit. Otherwise, the funds collected for the

welfare of these people are not being used properly. Another Trust, the National Mineral Exploration Trust, which has been established for these projects, and the newly-introduced exploration licence in the MMDR Act, in the recent Session of Parliament, will, definitely, revolutionize mineral exploration in the country. Similarly, formation of this particular Trust for funding offshore exploration in the present Bill will also revolutionize this particular area. The Central Government under the visionary leadership of our hon. Prime Minister Modi ji has taken up a lot of measures and innovative steps to make India a developed country by 2047 within the Amrit Kaal. The Government has been formulating a number of new policies to promote blue economy to use ocean resources for economic growth. India has got a long coastline which is nearly 8,000 km. Most of the people living there are fishermen and fishing is the main source of their livelihood. Prime Minister Modi ji has also come up with Pradhan Mantri Matsya Sampada Yojana with the budget outlay of Rs.20,000 crore wherein fishermen get 50 per cent subsidy for buying equipment and women in the field of fishing get 60 per cent subsidy. The Government is already working to develop ports, coastal roads, rail infrastructure, tourism, fisheries, wind energy, etc., to develop blue economy. The Geological Survey of India has been working for the past many years in this field. It has discovered a number of important offshore minerals like beach sand, lime mud, etc. But this has been again transferred to the Indian Bureau of Mines. The present Amendment Bill will not just help in mining of these minerals but it will also help in further offshore exploration. The offshore areas could not be mined, as rightly pointed out by the hon. Member, because of scams during the UPA Government. Not just in the offshore area, even in the sky, they left nothing during their ten-year period. Almost 20 lakh crore rupees have been looted during their tenure. In the present Bill, the concept of composite licence for granting rights for exploration as well as production has been introduced. In the process of dredging, these minerals are exploited without causing any environmental problems. The exploration licence granted before the date of this Act will become ineligible. The Bill reserves the area for the Government sector. The validity of concession is provided The Bill mandates competitive bidding for production lease and composite licence. The present Government is enacting this law not just to empower people, who are dependent on this profession for their livelihood. But with this Bill, the offshore minerals will be giving a fillip to the Indian economy.

I support the Bill introduced by hon. Minister, Pralhad Joshi*ji*. I congratulate Modi*ji*'s Government for bringing and enacting such laws. Thank you very much, Sir.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I rise to support the Bill on behalf of my Party and my leader Y.S. Jagan Mohan Reddy.

Numerous studies have established that seabed mining operations can harm the biodiversity. There are three issues which I would like to bring, through you, Sir, to the notice of hon. Minister Pralhad Joshi ji. In fact, we have 7,500 km of coastline covering about 13 States, and my State is also one of the States. That is the reason why this Bill is very important and gains significance. I come from one of the nine coastal States and other coastal Union Territories. The well-being of marine diversity is very important and has a crucial relevance to my State particularly because many people living near the coastline are dependent on the sea and operations from the sea. For example, fishermen. They are completely dependent on the sea for their livelihood. While deep-sea mining operations cannot be undermined -- I am not saying that they should be undermined -- they should be carried out because they are very important for the country's development and economic growth. It should not however come at the cost of the people residing in the coastal areas and at the cost of damaging the environment. There is a parallel need to protect the socio-economic wellbeing of the people who depend on the ocean for their livelihood. In this regard, I strongly urge the Government to consider drafting a seabed mining policy. There has to be a policy to facilitate the mining operations in the seabed. Of course, there is an Act which is easing the operations. There has to be a policy in this regard which will protect the interest of the people who are living in and dependent on the coastal areas and also protect the biodiversity interest. The second point which I would like to bring to your notice and, through you, to the notice of the hon. Minister is Article 297 of the Constitution. Of course, it is the prerogative of the Union Government; it is the subject of the Union Government. The owner of the minerals is the Union Government. It is an undeniable fact. However, I have to explain one fact here. Deep seabed mining operations have numerous implications, as I have already stated. Therefore, there is a need to ensure that there is a mechanism in place whereby the coastal States will be able to put forward their concerns to the Central Government. So, my request to the hon. Minister is that the Central Government while making the law must consult them because 13 States including Union Territories are covered under this particular Act. Though it is applicable throughout India, particularly, these 13 States are affected by this. The coastal States should be made an integral part of the deep sea mining process through dialogue and consultation which the hon. Minister, according to me, has not done. The third point which I would like to bring to your notice is examining the financial viability. This is very, very important. Offshore mining is highly capital intensive. The Government of India has launched a Deep Ocean Mission with a cost of Rs.4,077 crore. It is commendable and should be applauded. It is for the period 2021-26. While it is commendable, it should be noted that deep sea mining is an unexplored area where operations have to be conducted in the interest of the people and the interest of the economy. One important point is that 36 financial institutions, not only in India but world over, managing about 3.3 trillion euros in assets -- released a joint statement. These institutions have released a joint statement calling on Governments to refrain from deep sea mining until the commercial risks are understood properly. That is the reason why private operators and private entrepreneurs are not willing to come forward and invest money in this particular area. It is capital intensive. That is point number one. Secondly, these 36 financial institutions world over have given a warning. Due to these apprehensions and financial viability, private participation and investment in this field are not forthcoming. I request the hon. Minister to clarify exactly how the Government proposes to address the financial risks associated with deep sea mining and how it will incentivize the private players and the financial institutions to engage in this field. Thank you very much. Sir, I support this Bill.

श्री रामजी (उत्तर प्रदेश): मान्यवर, आपका धन्यवाद कि आपने मुझे इस इम्पॉर्टंट बिल पर बोलने का अवसर प्रदान किया है। साथ ही मैं अपनी पार्टी की मुखिया, आदरणीया बहन कुमारी मायावती जी का भी आभार व्यक्त करता हूँ। मान्यवर, मैं आपसे दि ऑफशोर एरियाज़ मिनरल (डेवलपमेंट एंड रेगुलेशन) बिल, 2002 के बारे में कुछ कहना चाहता हूँ। 2002 में माननीय स्वर्गीय अटल बिहारी वाजपेयी जी प्रधान मंत्री थे और यह इम्पॉर्टेंट बिल लाया गया था। उसको लाने का मकसद एक था कि समुद्र के अंदर जो ईको-सिस्टम है और जो बायोडायवर्सिटी है, उसे कैसे बचाया जाए, क्योंकि उस वक्त भी बड़ी तेजी के साथ अवैध माइनिंग शुरू हो गई थी। उस अवैध माइनिंग को रोकने के लिए, पूरी तरह से ईको-सिस्टम को बचाने के लिए, नेचर को बचाने के लिए उस वक्त, 2002 में सरकार यह बिल लेकर आई थी। अब उस बिल को कमजोर करने के लिए सरकार यह अमेंडमेंट बिल लेकर आई है।

मान्यवर, मैं आपसे कहना चाहता हूँ कि इसके जो दुष्परिणाम आने वाले हैं, उन्हें हमें लंबे अरसे तक भुगतना पड़ेगा, पूरे देश को भुगतना पड़ेगा। अभी बोंडे जी बोल रहे थे कि हमें समुद्र मंथन से सब कुछ मिला है, तो उसी समुद्र से आज भी हमें लाइफ मिलती है। 60 परसेंट से भी ज्यादा जो ऑक्सीजन है, वह समुद्र से आती है; उसके अंदर जो हरी घास है, उसके अंदर जो शैवाल हैं, उनसे आती है। और तो और, उसी समुद्र के चारों तरफ करोड़ों लोगों की मछुआरों की कम्युनिटी रहती है, जिससे करोड़ों लोगों का परिवार चलता है, उन्हें रोजगार मिलता है। वे मछिलयाँ पकड़ते हैं, मछिलयाँ पकड़ कर अपने परिवार को खिलाते हैं। वहाँ सी-फूड्स भी मिलते हैं। अब इस माइनिंग से यह नुकसान होने वाला है कि जब हम माइनिंग का लाइसेंस देंगे, तो बड़ी-बड़ी कंपनियाँ माइनिंग के लिए समुद्र के नीचे जाकर चट्टानों को निकालने का काम करेंगी। चट्टान तो ऐसे निकल नहीं जाएगी कि हम जाल फेंक देंगे और चट्टान निकल जाएगी। चट्टान को

निकालने के लिए हमें बड़े-बड़े विस्फोटक लगाने पड़ेंगे। चट्टान को निकालने के लिए हमें बड़ी-बड़ी ड्रिलिंग मशीनें लगानी पड़ेंगी। इसकी वजह से यह नुकसान होगा कि वहाँ का शैवाल खत्म होगा, वहाँ की हरी घासें खत्म होंगी। इससे वहाँ पर केमिकल पैदा होगा, वेस्टेज अंदर पहुँच जाएगी और उसकी वजह से सी-फूड खत्म हो जाएगा, शैवाल खत्म हो जाएंगे, घास खत्म हो जाएगी और जो फिशरीज़ हैं, वे खत्म हो जाएँगी। अगर वे नहीं भी खत्म हुईं, तो डीप सी में जाकर रहेंगी। उसकी वजह से आज जो करोड़ों लोगों को रोजगार मिल रहा है, वह खत्म हो जाएगा। इसका सबसे बड़ा इफेक्ट ऑक्सीजन पर आएगा, क्योंकि हमें ऑक्सीजन भी वहीं से मिलती है। आज भी 60 परसेंट ऑक्सीजन हमें समुद्र से ही मिलती है। माननीय मंत्री जी को उसकी तरफ भी ध्यान देना चाहिए।

इसमें एक और खास बात कही गई है कि एक ही लाइसेंस से हम बड़े एरिया तक माइनिंग कर सकते हैं। इसमें रेगुलेटिंग बॉडी कौन होगी? वहाँ पर कितने एरिया में इसको निकालना है, कितने एरिया में उनको परिमशन दी गई है, यह कौन चेक करेगा? आज के इस युग में मैं देखता हूँ कि कई केसेज़ ऐसे आते हैं कि उनको कोल निकालने के लिए जमीन अलॉट की गई या स्टोन निकालने के लिए जमीन अलॉट की गई, लेकिन बिज़नेसमैन उससे कई गुना ज्यादा कोल निकालते हैं, कई गुना ज्यादा स्टोन निकालते हैं, जो अवैध होता है। समुद्र के अंदर इस चीज़ को कौन नापेगा कि कितने एरिया में हमको काटना था या कितने एरिया में रॉक निकालना था? यह एक बहुत बड़ी चिंता का विषय भी है, क्योंकि अगर हम आने वाली जेनरेशन के लिए कुछ सोच कर नहीं जाएंगे, तो आने वाली जेनरेशन उसके दुष्परिणामों को भोगने का काम करेगी।

मान्यवर, मेरा आप सबसे यही कहना है, समुद्र अभी भी हमें सब कुछ दे रहा है, ऐसा नहीं है कि कुछ नहीं दे रहा है। सबसे बड़ी जो चीज़ हमें मिलनी चाहिए, वह ऑक्सीजन है और वह हमें समुद्र दे रहा है। समुद्र हमारे तमाम फिशरमेन को रोज़गार भी दे रहा है, इसलिए मैं माननीय मंत्री जी से कहना चाहता हूं कि उन गरीबों के रोज़गार की तरफ भी ध्यान दें, जो मछली पकड़ कर अपने परिवार को चलाने का काम करते हैं। उनका रोज़गार खत्म हो जाएगा। इसमें कोई शक नहीं है कि जो बड़े-बड़े बिज़नेसमैन हैं, वे और बड़े हो जाएंगे। लेकिन हम बहुत बड़े तबके का रोज़गार छीनने की तरफ भी जा रहे हैं, इसकी तरफ माननीय मंत्री जी ध्यान देंगे, धन्यवाद।

SHRI PRALHAD JOSHI: Sir, the Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023, की इस चर्चा में भाग लेने वाले हमारे ऑनरेबल एमपीज़ - डा. सस्मित पात्रा जी, डा. अनिल सुखदेवराव बोंडे जी, डा. एम. तंबी दुरै जी, डा. के. लक्ष्मण जी, श्री वि. विजयसाई रेड्डी जी और राम जी को मैं धन्यवाद अर्पित करता हूं।

शुरुआत में मैं यही बताना चाहता हूं, that this is not seabed mining. यह continental shelf में होती है, within our EEZ, जिसको हम Exclusive Economic Zone बोलते हैं। इस काम को सिर्फ भारत ही नहीं कर रहा है, सारी दुनिया कर रही है। सारी दुनिया अपने 200 nautical miles तक, जो Exclusive Economic Zone होता है, उसमें माइनिंग करती है और हम भी करते हैं। उसके लिए कानून के द्वारा और रूल्स के द्वारा there are so many safeguards. मैं यह भी कहना चाहता हूं कि हम यह लॉ अभी नहीं ला रहे हैं, यह लॉ 2002 से existence में है। 2002 के बाद, 2010 में उसका allotment कैसे हुआ और बाकी क्या-क्या हुआ, उसके ऊपर मैं बाद में

आऊँगा, क्योंकि इसके बारे में थोड़ा जिक्र भी हुआ है। लेकिन मैं इतना ही कहना चाहता हूं कि environment regulation will be followed and the States and other stakeholders also would be duly consulted. This assurance, I am giving. To the offshore area, all laws are applicable. And, not only that, Section 19 and Section 20 of the Act clearly specify that all protection to marine environment and person will be ensured. There is a provision in the law, in Sections 19 and 20. Before notifying any off-shore area for the grant of lease, the Ministry will consult many Ministries, including the Ministry of Fisheries, Ministry of Environment, Forests & Climate Change, Home Ministry, Defence Ministry and State Governments. So, there is no question of any violation of the law and biodiversity का, fishermen का, समुद्र के तट पर जो रहते हैं, उनके जीवन के बारे में सोचना - पहली priority वही है, लेकिन मैं यह भी कहना चाहता हूँ कि वह करना चाहिए, इसके कारण हम इसे टच ही नहीं करते हैं, ऐसा नहीं होता है। We can't touch this at all, ऐसे तो नहीं होगा, क्योंकि दुनिया के देश, जैसे Myanmar, Thailand--मैं offshore area mining के बारे में बोल बोल रहा हूँ--Malaysia, Singapore, Indonesia and Namibia, these are all the countries which are already mining there. उधर fishery भी होता है, shore पर लोग बस चुके हैं। They are already there. They have been staying there for quite some time. These are all these things happening. Now, the question is as to why we are bringing this law. Also, I would like to address one more area of concern, and after that I will come to the point. We are also establishing Offshore Areas Mineral Trust which would ensure mitigation, if at all there is any adverse impact of off-shore mining and provide disaster relief and benefit to persons affected by the exploration and production. इसमें हमारे पूरे प्रावधान हैं। इस बिल को लाने की जरूरत क्यों पड़ी? सर, जैसा मेंने पहले ही कहा कि सारी दुनिया में यह हो ही रहा है। Up to 12 nautical miles हमारा ही एरिया है। After 12 nautical miles, it is Exclusive Economic Zone where we have right and many countries are already mining there. लेकिन हमारे देश में क्या हुआ? 2002 तक, एनडीए की अटल बिहारी वाजपेयी जी की सरकार तक, we could not enact a law. We have got around 7,517 Kilometres of coastline and हमारा टोटल land mass around 32 lakh sq. km. है और 20 lakh sq. km. से अधिक हमारा Exclusive Economic Zone है। This is a very vast area. इतने vast area में, इतने vast Exclusive Economic Zone में - वैसे तो crude oil and natural gas का डिपार्टमेंट अलग है, exploration वगैरह का काम चल रहा है, लेकिन उसमें construction sand है, heavy minerals हैं, lime mud है, polymettalic nodules है, crust है। यह सब रहते हुए भी 2002 तक एक कानून भी हम नहीं बना पाए। We could not even enact a law till 2002. In 2002, when Vajpayee j's Government was there, the Bill was enacted. लेकिन इसमें देखिए, कैसे कोई चाल चलता है! 2004 में हमारी सरकार चली गई। 2006 में UPA गवर्नमेंट ने इसके रूल्स बना दिए। 2006 में रूल्स बनने के बाद, 2010 में इसके 64 offshore blocks notify हुए। ये 64 blocks notify होने के बाद 377 applications were received from 53 applicants. The Screening Committee selected 16 applications for the grant of 62 explorations. इसके बाद जो हुआ, वह आप सुनिए। How those 16 were selected? An enquiry was ordered. Chief Vigilance, CVO, IBM ने enquiry की, review किया। Five companies of the same group having common Director and common address got 28 blocks out of 62 blocks. कहने का मतलब यह है कि किसी को पहले ही identify करके देने की व्यवस्था करके ही इसको notify किया गया। Sir, those companies were registered after the date of notification of inviting the applications for the grant of exploration. CBI enquiry हुई। CBI in its preliminary enquiry reported that there was no clear-cut guidelines for the short-listing of the applicants and the criteria for selection of the applicants for the issuance of the exploration licence was fixed after the receipt of application. यानी, बिना criteria fix किए applications were called. पहले application receive हुई और बाद में criteria fix हुआ। पहले देश कैसे चलता था? कोयला में कैसे किया गया? पॉलिटिकल पार्टी के ऑफिस से एक चिट्ठी आती थी और कोयले के ब्लॉक का आवंटन होता था। This was the allegation. जैसा कि मैंने कल भी कहा कि इनके कारनामे के कारण एक अधिकारी भी जेल जाने के कगार पर है और एक एमपी तथा एमपी का सुपुत्र भी जेल जाने के कगार पर है। This is the situation. That is why we are bringing an important legislation. 2002 एक्ट में, we are bringing an Amendment and, सर, मैं ज्यादा लंबा नहीं बोलना चाहता हूँ, क्योंकि कल मैंने onshore mining के बारे में बात करते समय बहुत ही डिटेल में सब कुछ कहा है। इसमें atomic mineral युक्त ब्लॉकों का EL और PL, पीएसयू को दिया जाएगा। अगर exploration करते-करते atomic minerals मिलते हैं, then again that will again go to the PSUs and it will not be with the private people. इसमें कभी-कभी ऐसा होता है, यह onshore mining में भी होता है और offshore mining में भी होता है, ब्लॉक्स auction में ले लेते हैं, लेकिन बाद में काम नहीं करते हैं। इसमें ऐसा है कि अगर वह चार वर्षों तक production नहीं करेगा, तो leaseholder की लीज कैंसिल हो जाएगी। अगर वह production शुरू करके दो वर्षों तक बंद रखता है, तो भी उसकी लीज कैंसिल हो जाएगी। इस तरह से इसमें एक transparent regime की जरूरत थी। मैंने अभी बताया कि हमारा landmass 32 लाख स्क्वेयर किलोमीटर का है, उनमें से 20 लाख स्क्वेयर किलोमीटर offshore EEZ है। इसीलिए आकार के हिसाब से भारत का offshore area, mainland का लगभग 61 परसेंट है और 1947 में देश आज़ाद होने के बाद, till today, nothing is being done. There are vast minerals. इसमें बहुत खनिज संपदाएँ हैं। जब हम इसमें exploration करेंगे, तो इसमें critical minerals भी मिल सकते हैं। मैंने पहले भी कहा कि GSI ने बड़ी मात्रा में exploration करके more than 300 blocks have already been identified and the blocks have been created. They are more than 300. इसमें हैवी मिनरल्स हैं, जिनका साइज़ भी one minute latitude by one minute longitude है, जिसके बारे में माननीय सदस्य सस्मित जी ने भी बताया है। इसमें sand है, heavy mineral placers हैं, lime mud है, phosphate है और crust and nodules with Cobalt and Nickel हैं। जब हम Lithium के साथ में renewable energy पर जा रहे हैं, electric vehicles पर जा रहे हैं, तो हमें Cobalt भी उतनी ही बड़ी मात्रा में चाहिए होगा। मैं इतना ही बताना चाहता हूँ कि हम जो composite license देते हैं, वह भी ऑक्शन के थू होगा। जो प्रोडक्शन लीज़ देते हैं, वह भी ऑक्शन के थू होगा। इसके

साथ-ही-साथ, हम Offshore Areas Minerals Trust भी बना रहे हैं। मैंने इसके बारे में एक्सप्लेन भी किया है।

सर, हमारे एक साथी ने अभी समुद्र मंथन का उल्लेख किया।

विधि और न्याय मंत्रालय के राज्य मंत्री; संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): यह श्रावण का महीना भी है।

श्री प्रहलाद जोशी : अधिक श्रावण मास में समुद्र मंथन हुआ था।

श्री अर्जुन राम मेघवाल : हमारे डिप्टी चेयरमैन साहब इस बारे में ज्यादा जानते हैं।

श्री प्रहलाद जोशी: जी, डिप्टी चेयरमैन साहब तो वैसे ही बहुत बड़े ज्ञानी हैं। He is the most knowledgeable person whom I have ever met. इसी पवित्र मास में समुद्र मंथन भी हुआ था। पहले 14 बहुरत्न निकाले गए थे और बाद में अमृत मिला था। इस बीच में विष भी मिला था, जिसे पीकर शिव जी नीलकंठ हो गए थे।

श्री अर्जुन राम मेघवाल: आप अमृत काल में भारत को विकसित भारत बनाने का अमृत निकाल लीजिए।

श्री प्रहलाद जोशी: आज इस बिल के पारित होने के बाद मुझे आशा है। मनुष्य को आशावादी रहना ही चाहिए, अगर वह निराशावादी है, तो उसे आत्महत्या करनी पड़ती है, इसलिए कोई भी निराशावादी नहीं रहना चाहिए। We should be always optimistic. इससे बाद में क्या होगा, यह एक्पेंसिव है, मैं उनके इन कंसर्न्स को genuinely appreciate करता हूँ। It is expensive. लेकिन अगर यह एक्सपेंसिव है और हमारा कोई नॉर्म ही नहीं होगा, तो कुछ भी नहीं होगा। And, many people other than V. Vijayasai Reddyji, have expressed कि यह इतना एक्सपेंसिव है, कौन आएगा। यह ठीक है, लेकिन आप कानून तो बनाइए, नियम तो बनाइए। Already, blocks have been identified; blocks have been created by the GSI. GSI has invested the money and people may come. अगर आपके पास नियम भी नहीं है, कानून भी नहीं है, तो कौन आएगा। सर, समुद्र मंथन के इस पवित्र मास में हम यह बिल लेकर आए हैं। हजारों वर्ष पूर्व हमारे पूर्वजों को समुद्र के गर्भ में मिलने वाले रत्नों और उनके मूल्यों के बारे में पता था। वे जानते थे कि जल जीवन भी है और जीविका का साधन भी है। The sea sustained life and livelihood.

### 'वारिधिः जीवं जीवं को प्रजानां च'।

यह हमारी संस्कृत का एक श्लोक भी है। इसे माननीय प्रधान मंत्री जी ने अमृत काल कहा है। श्रावण मास में समुद्र मंथन हुआ और अभी अमृत काल चल रहा है। Mr. Deputy Chairman, Sir, this is the Amrit Kaal now. PM has called it as 'Amrit Kaal'. पीएम साहब ने यही कहा है

कि यही सही समय है और भारत का अनमोल समय है। अनमोल रत्न निकालने के लिए यह एक बहुत बड़ा स्टेप है। This is one of the best steps and big steps that we are taking. जब हम MMDR Act को लेकर बात करते थे, तब हमने शुरुआत में consultation शुरू की थी। कुछ राज्यों ने इसका proactively बहुत सपोर्ट किया था और कुछ राज्यों ने विरोध किया था। मैं आपको परिणाम के बारे में बताता हूँ। 2015 में हमने 'auction only' regime शुरू किया, लेकिन इन तीनचार वर्ष के अनुभव को देखते हुए 2021 में जो बदलाव लाए, उसके बाद 168 blocks have been auctioned. It is ever highest and देश में और कहीं पर ऐसा आवंटन या ऑक्शन नहीं हुआ होगा। इससे स्टेट्स को बड़ी मात्रा में रेवेन्यु भी मिला है, लेकिन इससे पहले यह कैसे होता था, मैंने ऑलरेडी बता दिया है।

#### 3.00 P.M.

पहले specially वर्ष 2004 से वर्ष 2014 के बीच में क्या होता था, नया घोटाला क्या आया है, वही देखते थे। लेकिन नरेन्द्र मोदी जी के 9 वर्ष के कालखंड में whether it is in the mineral sector, whether it is in the coal sector or any sector of the Government of India, there is absolutely no allegation of corruption. घोटाला तो छोड़िये, अभी तक एक corruption allegation भी नहीं लगा पाए। जब उसे create करने या manufacture करने की कोशिश की, तब सुप्रीम कोर्ट में भी उसको खारिज कर दिया गया, this is the track record of this Government. I would like to request that this Bill is going in a big way. If it comes into force with the support of this august House, then, we will draft the rules and उसमें भी हम सब कन्सल्टेशन करेंगे। अल्टीमेटली यह federal structure है और federal structure में सबसे बातचीत करके ही हमको काम करना पड़ता है।

यहां एक और concern व्यक्त किया गया है, जिसे मैं बताना भूल गया था कि beach sand mineral के बारे में क्या किया गया है। मैं बताना चाहूंगा कि beach sand mineral पीएसयू के पास ही रहेगा। This is what I would like to clarify to the entire nation. With these words, I would like to request and appeal to the House that this Bill may kindly be passed, and that will be a revolutionary step, as far as offshore mineral is concerned. Thank you, Sir.

## श्री उपसभापति : धन्यवाद माननीय मंत्री जी। Now, the question is:

"That the Bill to amend the Offshore Areas Mineral (Development and Regulation) Act, 2002, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 24 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the hon. Minister to move that the Bill be passed. dss

SHRI PRALHAD JOSHI: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

श्री उपसभापति : अब हम Press and Registration of Periodicals Bill, 2023 पर discussion करेंगे। Shri Anurag Singh Thakur to move a motion for consideration of the Press and Registration of Periodicals Bill, 2023.

The Press and Registration of Periodicals Bill, 2023

सूचना और प्रसारण मंत्री ; तथा युवक कार्यक्रम और खेल मंत्री (श्री अनुराग सिंह ठाकुर) : महोदय, मैं प्रस्ताव करता हूं:

'कि प्रेस, नियतकालिक पत्रिकाओं का रजिस्ट्रीकरण और उससे संबंधित या उसके अनुषांगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।'

सर, आपकी अनुमति से मैं आज एक बहुत महत्वपूर्ण बिल 'The Press and Registration of Periodicals Bill, 2023' सदन में पेश करने जा रहा हूं। यह माननीय प्रधान मंत्री जी की दृष्टि का परिणाम है कि अंग्रेज़ों के समय के जो थके-हारे कानून हैं या मैं कहूं कि जिनका आज के समय में उतना महत्व उस दृष्टि से नहीं है, उन्हें हम बदल रहे हैं, क्योंकि बहुत कुछ बदल गया है और गुलामी की मानसिकता से मृक्ति दिलाने के लिए भी आज इस कानून का बहुत बड़ा महत्व है। मैं शुरुआत में इस कानून के मुख्य पहलुओं पर कुछ बातें रखूंगा। जब सभी माननीय सदस्य अपनी बात रख लेंगे तो मैं अंत में विस्तार में अपनी बात कहना चाहूंगा। सर, अब outdated colonial laws से मृक्ति पाने का समय आ गया है और गूलामी की मानसिकता से भी मृक्ति पाने का समय आ business है। बढावा देता ease of doing को महोदय, इससे पहले का बिल या इससे पहले का जो कानून है, वह वर्ष 1867 का है। उस समय अंग्रेज़ों की मानसिकता यह थी कि किस तरह डिस्ट्रिक्ट मजिस्ट्रेट के माध्यम से वहां पर प्रिंटिंग प्रेस और पब्लिशर्स को अपना रजिस्ट्रेशन करवाना पडता था और एक तरह से उसको Centrallycontrol किया जाता था। इस पूरे सदन में आपसे अच्छा अनुभव किसी को पत्रकारिता का नहीं है। अगर संभव होता, तो इस पर हम आपको सुनना चाहते और हमें आपके लंबे अनुभव का लाभ इस बिल पर मिलता। मैं आपके माध्यम से सदन के सामने यह बात रख रहा हूं, तो यही कहूंगा कि उस समय अंग्रेज़ अपने हितों को ध्यान में रखते हुए इस कानून को लाए थे देश पर शासन करने के लिए, हमें अपने गुलाम बनाने के लिए, लेकिन 1867 के बाद वर्ष 2023 तक किसी ने यह प्रयास नहीं किया कि इस गुलामी की मानसिकता से मृक्ति पाई जाए और जो Centrally-controlled रखा जाता था, उसे समाप्त करने का समय आ गया है, एक के बाद दूसरे चरण पर जो रुकावटें होती थीं, उनको कैसे खत्म करें। मैं यह कह सकता हूं कि यह simple है, smarter है, simultaneous process भी है। इसको ऑनलाइन करके आठ चरणों पर समाचार पत्र-पत्रिका को रजिस्टर कराने के लिए स्टेप्स लेने पडते थे, लेकिन अब आठ चरण नहीं होंगे, केवल एक स्टेप पर ही आपका रजिस्ट्रेशन हो जाएगा। पहले आप डीएम के पास जाते थे, वहां पर जाकर उसको पेपर दो, फिर वह 6-8 महीने लगाता था, फिर RNI के पास दिल्ली आता था, फिर यहां title verification करता था, फिर नीचे जाकर रजिस्ट्रेशन कराओ, फिर वापस RNI के पास आओ। इसके आठ कदम थे -publisher files declaration before the DM for title allotment; (2) DM authenticates the declaration; (3) publisher files application to RNI for title verification; (4) RNI verifies the title; (5) publisher files declaration before DM for publication; (6) DM authenticates the declaration; (7) publisher applies to RNI for registration of publication; (8) RNI grants certificate of registration. अब इनको DM और RNI यानी Press Registrar के पास ऑनलाइन एप्लिकेशन देनी है। 60 दिन के अंदर अगर DM जवाब देते हैं, तो RNI उसको कंसिडर करके लाइसेंस दे देगा। अगर DM जवाब नहीं देता है, तो 60 दिन के बाद RNI यानी Press Registrar आपको सर्टिफिकेट दे देगा। अब आपको दो-तीन साल का इंतजार नहीं करना पडेगा, बल्कि दो महीने के बाद आपकी प्रेस को Periodicals के रजिस्ट्रेशन का अवसर मिलेगा।

# [उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) पीठासीन हुए।]

अब जब मैं यह बात कहता हूं, तो हम obstacles खत्म कर रहे हैं, hurdles खत्म कर रहे हैं और उसका सबसे बड़ा लाभ अगर किसी को मिलने वाला है, तो small और medium businessmen को मिलने वाला है। जो हमारे मध्यम और सूक्ष्म समाचार-पत्र वाले हैं, मैगज़ीन वाले हैं, professionals हैं, entrepreneurs हैं, इससे इनकी उद्मशीलता को फायदा मिलेगा। तीसरी सबसे बड़ी बात यह है कि इस देश में अधिकतर कानूनों में एक भय रखा गया था कि आपको जेल हो जाएगी। इसमें भी, पुराने कानून में आठ प्रावधान हैं कि आप छोटी से छोटी गलती करते थे, तो आपको फाइन के अलावा छह महीने की सज़ा थी। मुझे कहते हुए प्रसन्नता हो रही है कि हमने माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में बहुत सारे कानूनों को decriminalize किया है। हमने यहां अधिकतर प्रोविज़न्स को decriminalize कर दिया है। आपको केवल penalty लगेगी, वह भी पैसे का फाइन लगने वाला है। आपको penalize करके कोर्ट नहीं जाना पड़ेगा, Registrar-General के पास ही फाइन देकर आपको मुक्ति मिल जाएगी। केवल एक केस में, जब आप बगैर लाइसेंस लिए, बगैर परिमशन लिए अगर कोई अखबार छापते हो या कोई मैगज़ीन छापते हो, तब भी हम आपको पहले नोटिस देंगे कि छह महीने के अंदर आप इसको बंद कर

दीजिए, अगर आप छह महीने के अंदर बंद नहीं करते हैं, तब जाकर आपको छह महीने की जेल हो सकती है। अदरवाइज़, हमने आपको जेल वाली पूरी सज़ाओं से मुक्ति दिला दी है। हमने इसको डिक्रिमिनलाइज़ किया है। उस दिशा में यह भी एक बड़ा कदम है।

माननीय उपसभाध्यक्ष जी, दुनिया में ऐसा कहीं नहीं होता कि छोटे-छोटे अपराधों के चलते किसी को जेल में फेंका जाए। हमने इसमें भी प्रावधान किए हैं और इसको डिक्रिमिनलाइज़ करने का काम किया है। इस बिल के बाकी भी बहुत सारे बिंदु हैं। मैं उन सब पर भी आऊंगा। मैं चाहता हूं कि पहले मैं सभी माननीय सदस्यों को सुन लूं, वे अपने विचार रखें और उसके बाद मैं अंत में अपनी बात कह सकूं। मुझे पूर्ण विश्वास है कि जिस सोच के साथ सरकार यह बिल लेकर आई है, उसमें हम सफल होंगे। हम ईज़ ऑफ डूइंग बिज़नेस को बढ़ावा देंगे, हम डिक्रिमिनलाइज़ करेंगे और लोगों को जेल में डालने वाला काम नहीं होगा और साथ ही साथ simple, smarter and simultaneous process शुरू करेंगे। इसके साथ ही, ऑनलाइन रजिस्ट्रेशन और वैरिफिकेशन होगा, जिससे समय भी कम लगेगा और ज्यादा से ज्यादा लोग इस देश में पत्रकारिता के साथ जुड़ सकेंगे। इस बिल से इस बात को भी बल मिलने वाला है। इसलिए मैं आशा करता हूं कि सभी माननीय सांसद अपने उत्तम से उत्तम सुझाव देंगे और इस बिल को अपना समर्थन भी देंगे।

#### The question was proposed.

### उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : प्रस्ताव प्रस्तुत किया गया।

मैं अब उन माननीय सदस्यों का नाम पुकारूंगा, जिनके नाम चर्चा में भाग लेने के लिए प्राप्त हुए हैं। श्रीमती सुलता देव।

श्रीमती सुलता देव (ओडिशा): उपसभाध्यक्ष महोदय, मुझे Press and Registration of Periodicals Bill, 2023 के ऊपर बोलने का मौका मिला है, इसके लिए मैं आपकी शुक्रगुजार हूं। मैं माननीय मंत्री जी को अभी सुन रही थी, जिन्होंने कहा कि आज हमें धीरे-धीरे ब्रिटिश-राज के कानूनों से छुटकारा मिल रहा है। यह जो बिल आया है, इसके लिए मैं तहेदिल से शुक्रगुज़ार हूं। मैं अपनी पार्टी बीजू जनता दल की तरफ से इस बिल का समर्थन करती हूं।

महोदय, यह बिल 156 साल पहले आया था। The Press and Registration of Books Act, 1867 को रिप्लेस करने के लिए यह नया बिल आया है। इसके लिए भी मैं तहेदिल से शुक्रगुज़ार हूं। अभी माननीय मंत्री जी बोल रहे थे, हमारी सारी प्रिंटिंग प्रेस, सारे अखबारों को संरक्षित करने के लिए और उन सभी बुक्स और न्यूज़पेपर्स का पंजीकरण करके रखने के लिए, जो हमारे भारवर्ष में छापे जाते थे, इसके लिए पुराने एक्ट को बनाया गया था। कभी न कभी, किसी न किसी के ऊपर पैनल्टीज़ इम्पोज़ की जाती थीं और किसी-किसी को जेल में भी डाला जाता था। अभी कहा गया कि इसका डिक्रिमिनलाइज़ेशन हो गया है। यह भारतवर्ष में ब्रिटिश राज को दर्शाता था कि वे हमारे साथ क्या-क्या करते थे। उस समय यह press, printers and publishers को पूरा कंट्रोल करने के लिए आया था। उनके ऊपर हैवी फाइन्स और पैनल्टीज़ जबरदस्ती थोपी जाती थीं। यहां तक कि उन्हें जेल में भी डाल दिया जाता था। हमारी स्वाधीनता के बाद भी यह लॉ अभी भी कहीं न कहीं है। इतने सालों के बाद भी अगर हम अमेंडमेंट करके इस एक्ट में चेंज नहीं

करेंगे, तो इससे सबको प्रॉब्लम्स होंगी। इसीलिए इसमें अमेंडमेंट होना जरूरी था। इस बिल में उसको हटा दिया गया है, मतलब इसका डिक्रिमिनलाइज़ेशन किया गया है, यह एक बहुत अच्छी बात है। मगर इस बिल में एक और बात कही गई है। इसमें कहा गया है कि अगर आप कुछ ऐसा करेंगे, तो आपको जेल में डाल सकते हैं। In the 2023 Bill, punishment of jail up to six months is envisaged only in cases where periodicals are published without a certificate of registration and the publisher fails to cease printing of such publication even after six months of a direction issued to that effect by PRG. अगर देखा जाए, तो कुछ फाइनेंशियल पेनल्टी का प्रावधान इस बिल में रखा गया है। इस बिल में एक Appellate Authority की व्यवस्था की गई है, जिसका नाम Press and Registration Appellate Board है। उसमें एक Chairperson होगा, जो कि Press Council of India, PCI का होगा और दो मेम्बर्स होंगे, वे भी PCI के होंगे। उनके पास जो केसेज आयेंगे, वे refusal of grant of registration की सुनवाई करेंगे। मैं यहां पर एक बात बोलना चाहूंगी कि इस बोर्ड में एक ऐसा प्रावधान होना चाहिए कि उसमें रीजनल लैंग्वेज का एक मेम्बर होना चाहिए, क्योंकि बोर्ड में जो मेम्बर होंगे, वे PCI के होंगे। जब किसी स्टेट से रीजनल लैंग्वेज में अपील के लिए कोई केस आये तो वे उसको ठीक तरीके से सुन सकें और सही तरह से उनको जस्टिस मिले। सपोज़, ओडिशा से कोई केस आता है या कहीं और से केस आता है, लेकिन वहां पर जो बैठे हुए लोग हैं, वे उसको सही से समझ नहीं पा रहे हैं, इसीलिए रीजनल लैंग्वेज से एक मेम्बर उस बोर्ड में होना चाहिए।

एक बात और है। किसी को Court of law में जाने से पहले, अभी दो दिन पहले Mediation Bill पास हुआ है, मेरा विचार है कि इस Mediation Bill को भी इसमें लगाना चाहिए, क्योंकि सरकार कहती है कि Mediation के जरिए बहुत कुछ सरल और संभव हो सकता है, कंप्रोमाइज़ हो सकता है। मेरा मानना है कि इस ऐक्ट में सारे web channels भी आने चाहिए। मुझे मालूम है कि सारे वेब चैनल्स हों या social media हो, ये सब digital India में आते हैं। मगर कहीं न कहीं देखा जाए, तो law एक जैसा होना भी चाहिए, क्योंकि जो print में जाता है, जो journals में आता है, periodicals में आता है, अगर देखा जाए तो सेम न्यूज़ को ज्यादा बढ़ा-चढ़ाकर web channels वाले भी पेश करते हैं। वे उसको एडिट करते हैं, गलत एडिट करते हैं, मगर उनके लिए कोई सख्त कानून नहीं है। अगर उन सबको इसमें डाला जाए, तो और भी अच्छा रहेगा। मैं अपनी स्टेट ओडिशा का एक उदाहरण देती हूं। ऐसा नहीं है कि सारे चैनल्स, वेब चैनल्स अच्छी न्यूज़ प्रोड्यूस नहीं करते हैं, वे अच्छी न्यूज़ भी प्रोड्यूस करते हैं, मगर कहीं-कहीं नहीं, बल्कि आपको मालूम होगा कि बहुत जगहों पर बहुत गलत तरह से न्यूज़ पेश करते हैं। एक बार ओडिशा में ऐसा हुआ। दो-तीन दिन से लगातार बारिश हो रही थी, तभी एक वेब या न्यूज़ चैनल ने दिखाया कि एक बड़ा सा वाटर टैंक धंस रहा है। हमने देखा कि इससे सभी लोगों को, सभी ऑफिसर्स को परेशानी हुई कि ऐसा ओडिशा में कहां पर हुआ। सभी यह देखने में लगे और देखा गया कि यह उत्तर प्रदेश का बहुत पुराना वीडियो था, जिसमें एक पानी की टंकी नीचे धंस रही थी। वह बहुत पुराना वीडियो था, उसको चलाकर बार-बार बोला जा रहा था कि ओडिशा में बारिश हुई, तो पानी की टंकी धंस गई। जो ऐसी गलत अफवाहें होती हैं, जो ऐसी गलत न्यूज़ आती हैं, अगर उनके खिलाफ कोई कार्रवाई नहीं होगी, तो एक छतरी के नीचे दो रूल्स हो जायेंगे। मैं सोच रही हूं कि जो लोग न्यूज़ से किसी न किसी तरह से जुड़े हुए हैं, उन लोगों को भी इसी कानून के अंतर्गत लाना चाहिए, इसके लिए मैं आपके जरिए माननीय मंत्री जी से अनुरोध करूंगी।

पेपर्स में बहुत सारी ऐसी न्यूज़ भी आती हैं, लोग बहुत गलत न्यूज़ छापते हैं, जैसे सी.एम. के बारे में हो, पी.एम. के बारे में हो, किसी पॉलिटिकल आदमी से लेकर किसी अच्छे इंसान के बारे में हो, जो कि सोसायटी में मायने रखता है, उनके लिए इस बिल में प्रावधान होना चाहिए। जैसे हमें मानहानि के लिए कोर्ट में जाना पड़ता है, इस बिल में ऐसा होना चाहिए कि जो बोर्ड बैठेगा, उसमें भी फाइन इम्पोज़ करने का प्रावधान होना चाहिए कि जो लोग गलत न्यूज़ छाप रहे हैं, उनके ऊपर इस बोर्ड का भी कंट्रोल हो।

सर, कोर्ट जाना सबके लिए संभव नहीं होता है। इसीलिए मैं चाहती हूं कि इस नियम को भी इस बिल में लागू करें। मैं फिर से सरकार की तहेदिल से शुक्रगुज़ार हूं और सरकार को धन्यवाद देती हूं कि वह एक ऐसा बिल लाई है। जिसे हम चतुर्थ स्तंभ बोलते हैं, उसको सुरक्षा देने के लिए, पूरी मीडिया को सुरक्षा देने के लिए यह बिल लाया गया है, मैं इसका समर्थन करती हूं। आपका बहुत-बहुत धन्यवाद, जय जगन्नाथ, वंदे उत्कल जननी।

SHRI PABITRA MARGHERITA (Assam): Thank you, Sir, for giving me this opportunity to speak on this very crucial Press and Registration of Periodicals Bill, 2023.

Sir, while any legislation pertaining to press and publication easily evoke fears of censorship and all, I will try to speak from all the perspectives, because, fortunately, I started my career as a journalist, as an editor of a monthly magazine in Assam. It was one of the highly circulated monthly magazines called Maya. So, I have got the experience of title verification, registration and, luckily, right from content generation, composing, typing, proof-reading word-by-word from coma to semicolon, layout, print, binding to distribution. So, it is really exciting and also painful to produce or publish periodicals, be it monthly magazine or daily.

Sir, the first thing I would like to mention is that this Bill seeks to replace legislation which is 156 years old! The Press and Registration Books Act, 1867, was, essentially, a tool of the British East India Company to exercise their control over intellectual activity of Indians during the British Raj. That is why I am really thankful to the hon. Minister and the Government for taking steps to replace 156 years old Act.

Sir, India is a country with booming publishing industry and is estimated to be about Rs. 25,000 crores. And, according to an estimate, we have, in India, 1,44,000 daily newspapers and other periodicals. In my State of Assam, according to available data, we have 42 dailies, 58 weeklies, 24 monthlies and other bi-monthly and fortnightly periodicals.

All of us know that our country has a very strong history in print media. The first periodical was published in 1780 and it was the Bengal Gazette. Also, in Assam,

we published the first periodical in 1864 i.e., Orunodoi. Since inception of publishing our periodicals in India, we have a very strong legacy and have a very strong history. And, according to an estimate, in India, more than 250 books are published daily! So, it is a huge industry. It is very dynamic. It is very tough for an Act which is 156 years old to manage this huge and booming industry. That is why this amendment of the Press and Registration of Periodicals Bill is moved and we welcome it.

Sir, the Press and Registration of Periodicals Bill is a reflection of hon. Prime Minister Narendra Modiji's commitment for Ease of Doing Business and transparency in the process of business. The main point I have noticed here is title verification and registration. Sir, 25 years ago, I had the experience of title verification; I myself was involved in applying for that. At that time, we had to collect form from DM/DC's office, you have to fill it up manually - even now you have to fill it up manually, although it is available on website — after downloading it and then submit it to the concerned district authorities. Then, after some verification, they will send it to the office of the Press Registrar General. Then, they will verify whether the proposed or desired names have already been enlisted in the long list. It may also be, now done manually; I don't know. But, it is a long process. So, suppose, I have collected the form; my name as the publisher is written; then, my address; then, the proposed name of a group or groups of individuals will have to fill the desired names suppose, number one, the East India Company, number two, some other company, and so on. Like this, they may apply for 3-4 names. Then, the Registrar will verify whether the names are already in use. Then, they will again send it to the district office. Then, the district office will summon the applicant for another verification. This was a very lengthy process of six months to one year, or maybe more. But, this new Bill would enable doing all these things in a very simplified and smart way. Everything will be available online. One has to apply online. The verification of title will be there and simultaneously, as the hon. Minister has mentioned, the registration process will also proceed. So, this system will take hardly two months, as said by our hon. Minister. So, as a person from that fraternity -- I have already mentioned that I had been a journalist -- I really welcome this Bill. It will especially help the small and medium publishers to get all the official processes done very smoothly.

Secondly, this Bill demonstrates the Government's intention of strengthening the country's intellectual core by enabling the environment. The previous colonial era law had the provisions of imprisonment and prosecution for the slightest non-compliance. In the eyes of our NDA-led Government, this is contrary to the spirit of the Constitution and the democratic values. We have come to know that decriminalisation of many clauses have been adopted in this Bill. So, I wholeheartedly

welcome this Bill because it will replace 156-year-old colonial legacy. And, it will practically help easy registration and will empower the entrepreneurs in the field of press and publication to do the business easily and in a very principled way.

So, I thank the hon. Prime Minister and my friend, hon. Minister, Anurag Thakur*ji*, for this Bill. I support this Bill on my own behalf as well as on behalf of my party. Thank you, Sir.

SHRI S NIRANJAN REDDY (Andhra Pradesh): Sir, I rise to support the Bill.

The first thing I wanted to say is that many times we focus on what is contained in the Bill to see whether the Bill is good or not. But, I wanted to congratulate the hon. Minister and the Government for two very important things which are not a part of the Bill.

When the 2019 Bill was contemplated, they had two provisions. One, they wanted to also make a provision for registration of digital media. I have noted the concern expressed by one of my preceding speakers. That also needs to be covered, but, as I understand, this is dealing with print media and publications. I am sure, the Government may want to come up with a separate law for digital media. And, it requires a separate law because that will have different challenges; that will have different issues that the Government may have to deal with. So, this is the first issue, and I am very happy that the Government has left out of this legislation.

The second thing I am very happy about is the fact that the Government has dropped the proposal to have conditions prescribed for the purpose of issuing Government advertisements and also for accreditation for the purpose of issuing advertisements. Sir, I think, this was done, I would think very advisedly because the Government possibly did not want to give an impression that they would want to control the media in any manner. So, these are two things that go in furtherance of enabling freedom of Press. So, I wanted to start with congratulating the Government on two things which are not a part of the Bill. The hon. Minister has already explained, so I would not want to say why I agree with all of the things that are said. There are two other things that I want to bring to the hon. Minister's attention, the Government's attention and this august House's attention too. There is one Clause 12 which seeks to provide that the publisher of a periodical shall furnish to the Press Registrar General an annual statement in respect of the periodical, at such time, in such form and giving such particulars, as may be prescribed. So, the rules will be made for the purpose of prescribing how the annual statement would have to be published. There is a little bit of concern that this rule should not extend to requiring the publications to give more information than is necessary for the purpose of this Act

so that there is larger freedom available. But I would request the Government to consider one thing. This is because there is a large portion of paid news that is now becoming a common feature of Press reporting. When it is prescribing a form in future with regard to the percentage of paid news or the amounts that are collected out of paid news so that at any appropriate time in future if the Government wants to deal with and regulate the paid news, the Government would have the database and the material available with it to make an appropriate provision. Sir, I repeat that this should not be at the cost of Press freedom. I am saying that this must be at the cost of paid news and fake news not coming in and polluting the real news. Then, I would also want to compliment the Government that they have taken steps for ensuring that principles of natural justice are covered at every stage. Also, there is a provision for the constitution of an Appellate Board where they have ensured that there is an independence that is there in the Appellate Board. So, it is very judicious in all aspects as I see. So, I support the Bill on behalf of my Party and our hon. Chief Minister, Jagan Mohan Reddyji, because it makes compliance easier, it makes online intimation instead of application and it decriminalizes, which is very important. One of the hon. Members who preceded me said, there is still a criminal provision in respect of only one aspect, but, that, Sir, is a default provision. After they are told to do something, when they fail in the first instance, even thereafter if they don't do within some reasonable time given, then, it provides for a deterrent punishment. This is, I think, sufficiently protective.

My last suggestion would be that there is sub-clause 12(2), which requires every publication to deposit a copy of the newspaper or the publication with the State Government and also the Press Registrar General. I would suggest the Government could consider, whether this could be deposited by way of an electronic form, instead of physically being delivered, because it is otherwise facilitating the Ease of Business. Sir, I thank you and I support the Bill.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपका भी बहुत-बहुत धन्यवाद। माननीय डा. एम. तंबी दुरे। आपके बिना कोई भी बिल पूरा नहीं होता है। Without your speech, no Bill is complete.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you very much, Sir. In a democratic way, I have to do my duty. On behalf of my Party, I have to express my views on any Bill which comes. That is how it is done. It is an opportunity given to me. Thank you very much, Sir.

First of all, as others have said, I was also a publisher during student days. I started a journal. I was doing this until I entered into politics. I published magazines

and articles as a student leader, collecting articles from among the students in Tamil Nadu. So, I have the experience. Applying for a title, as he said, we had to wait for a long time. Then, after registration, we had to come to Delhi, and, here, they would say, there are so many issues, then, they would cancel that. They won't accept the choices given by me. So, that was cumbersome and I have faced it. Now, the hon. Minister has brought forward this new Bill to simplify things. I appreciate that. Sir, the print media is there since 1950. It is 150 years old. It is there from the colonial period. Sir, not only during colonial period, during every period, during Emergency period and even afterwards, even during the early times of Congress regime, our people, especially, Tamil Nadu people, our Dravidian Movement, suffered a lot. For example, if you take our Movement, Thanthai Periyar, Perarignar Anna, and like them, many people, intellectuals, second-line leaders, started their own magazines during that time. They used to write articles to enlighten the people, to fight for the rights of the people, for social justice, etc. These are the concepts to propagate the common man. At that time, the media was used for this. Even during the Congress regime, even though Periyar supported the Kamaraj at that time, whatever he wrote at that time, they were put to the court. The court imposed the fine. Then Periyar said, 'I am for social justice. Even if you impose the fine, I would not pay the fine. Whatever judgement you would give, whatever years of imprisonment it may be, I would go to jail. He used to go to jail. Therefore, not only in the colonial British period, but even after Independence, the previous Governments used it as a weapon to stop people from writing articles by punishing them. Therefore, it happened not only during colonial period but even after Independence. That is what we faced.

Sir, regarding Freedom Movement also, if you take Bharathiyar, he was a patriot. He used to write many articles and poems on Freedom struggle. ...(Interruptions)... His full name was Subramania Bharathiyar. You celebrated the Kashi-Tamil Sangamam; now you are talking about Kashi-Tamil Sangamam. But, at that time itself, Bharathiyar talked about Tamil Sangamam. He was such a kind of patriot. He was a big revolutionary poet in Tamil. Wherever our Prime Minister is going, he is quoting his poems. We feel proud that our Prime Minister, Narendra Modiji, is quoting Bharathiyar many times. Therefore, such kinds of persons who were writing relentlessly for freedom at that time were imprisoned many times. He was, more or less, forced to go to Pondicherry, that is, Puducherry. He could not live in Tamil Nadu, which was called Madras Province at that time. Therefore, he stayed there only. He stayed there for a long time because that was a French colony at that time. The Madras Province was controlled by the British people. At that time, he went there and stayed there. Because of his stay there for a long time, he faced a lot

of health problems, and, because of that, he died at a very young age. At that time, during British period, when he was writing articles and publishing magazines, his magazines, etc., were banned. He was punished and put in jail. He suffered that way. Sir, this is the way it happened during British period, the way it happened afterwards, during Congress period also and during the Emergency. During Indira Gandhi's period, so many people suffered. So many papers were stopped. People who were writing at that time were not allowed to write. Therefore, this is a process which happened continuously. Now, the media has changed. It is now the digital media. Nowadays, television is the popular thing. Our Information and Broadcasting Minister controls it. Our MoS is also sitting here. Behind him, Mr. Murguan is also sitting. He knows that. Both of them know it. They know that it is very popular nowadays. The print media is also there. But, apart from that, this is the popular media that is there now. Even there, there is no censorship. For cinema, there is censorship. But, for television, you tell me, where is censorship? They go on publishing wrong information and damaging the Government. Nobody is challenging that. I don't want to say it because by these kinds of advertisements, the youngsters' mind is diverted as they get wrong information and wrong pictures. It is going on like that, especially, because of advertisements. You must see those advertisements. You must have seen advertisements of underwear. Is it the way? Is that kind of advertisement necessary in the media? Then, to promote the products, the actors become ambassadors on television. The T.V. actors are ambassadors now. In real estate business also, if you want to buy a piece of land, one actor is telling that land is available at this price. Is it a fact? We don't know. Similarly, media is also giving this kind of wrong information to the people. In investment also, some kind of chit fund is being advertised. Seeing such advertisements, people go to chit fund companies for depositing their money instead of going to Scheduled Banks and they lose their money. Thereafter, they get agitated and complain to the police. In such a way, poor people, especially salaried people, are suffering. These kinds of advertisements come not only in print media but also in visual media. For the future of their family, people deposit their money in chit funds. But these people abscond after collecting the money. These are the things going on. In those days, the British people controlled our ideas or expressions for freedom movement. After Independence, the ruling parties, at that time, did not allow the opposition parties to express their views and controlled them. Now, the media is giving wrong information. In print media, good books are coming, but because of some court cases, they are banned. These are valuable books. These are the things the hon. Minister must consider. Apart from that, this Bill is going to simplify registration. I appreciate the hon. Minister for making that kind of effort. At the same time, wrong information on the social media apps must be controlled. The society must not be spoiled. The youngsters are being spoiled; students are not getting proper information. Even good education through media, print media, visual media, social media or digital system, can be imparted. It is appreciated that the present Government, Narendra Modi*ji*'s Government, has taken a lot of steps. Our young Minister and another Minister from Tamil Nadu are here. Since they have brought this Bill and our Party has good faith in the Government, we are supporting the Bill. Thank you.

श्री नरेश बंसल (उत्तराखंड): माननीय उपसभाध्यक्ष महोदय, मैं आपका बहुत-बहुत धन्यवाद करता हूँ कि आपने मुझे इस 'प्रेस और नियत कालिक पित्रका रिजस्ट्रीकरण विधेयक, 2023' पर बोलने का अवसर दिया। महोदय, यह विधेयक अंग्रेज़ों के समय के, यानी 1867 के उस विधेयक का स्थान लेगा, जिसने भारत को सब प्रकार से गुलाम बनाते हुए, पत्र-पित्रकाओं के माध्यम से भी अपने राज्य को बचाए रखने के लिए एक केन्द्रीकृत अधिनियम बनाया था। हमने उसका प्रभाव स्वतंत्रता के आंदोलन में भी देखा और जब देश में आपातकाल लगा, तब लोकतंत्र के चौथे स्तंभ, मीडिया के साथ सरकार ने जो व्यवहार किया, वह भी देखा। उस समय भी सरकार ने इसका दुरुपयोग किया। समाचार पत्रों में सम्पादकों के कॉलम छुप कर आए। इसके विरोध में उन्होंने उसको छापे नहीं, लेकिन उनको कारावास की सज़ा भी दी गई, क्योंकि वे लोग सरकार के पक्ष में नहीं, बल्कि आंदोलन के पक्ष में लिखते थे। इसके साथ ही एक और प्रकिया हुई, जिसके कारण जनता को सच्चाई का पता नहीं लगता था। जनता को सच्चाई पता लगे, इसके लिए हमारे जैसे नौजवान, जो भूमिगत आंदोलन में शामिल थे, उन्होंने बिना रिजस्ट्रेशन के भी ...(व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप उस समय नौजवान थे?

श्री नरेश बंसल : सर, उस समय मैं 19 साल का था।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : लेकिन आज नहीं हैं।

श्री नरेश बंसल: मैंने यह नहीं कहा कि मैं बूढ़ा हूँ, मैंने यह कहा कि मैं उस समय नौजवान था। मैं भूमिगत आंदोलन में था। मेरे जैसे कार्यकर्ता जनता को सच्चाई बताने के लिए बिना रिजस्ट्रेशन के ही पत्र निकालते थे, जिससे जनता तक सच्चाई पहुंचे। इस वजह से अनेक पकड़े भी गए और उन्हें सजा भी हुई। जब कोई नौजवान पत्र-पत्रिका निकालने के लिए जाता था, तो पुराने अधिनियम के अंतर्गत, उसे दो-तीन साल केवल रिजस्ट्रेशन के लिए चक्कर काटने में ही लग जाते थे कि डीएम ने नहीं दिया, इसलिए रिजस्ट्रार नहीं दे सकता था। अब इस अधिनियम में इतना सरलीकरण कर दिया गया है कि उसे दो-तीन साल चक्कर नहीं काटने पड़ेंगे और उसका उत्साह ठंडा नहीं होगा। वह दो महीने के अंदर ही ऑनलाइन रिजस्ट्रेशन करके अपना रिजस्ट्रेशन सर्टिफिकेट प्राप्त कर सकता है और पत्रिका निकाल सकता है। जिन प्रावधानों के अंतर्गत जेल की सजा थी, जब से

नरेन्द्र मोदी जी की सरकार आई है, तब से हमने पुराने कानूनों को बदलने का सिलसिला प्रारंभ कर दिया है। जो गुलामी के प्रतीक थे, अब तक ऐसे लगभग 1,500 कानूनों को निरस्त किया जा चुका है। हमने इस सदन में कल ही जन विश्वास बिल पारित किया है। उसमें भी इसी प्रकार का प्रावधान है। विभिन्न प्रकार के 200 से ऊपर कानून निरस्त किए गए हैं और यह प्रक्रिया आगे भी चलेगी। इसके लिए मैं मंत्री जी को भी धन्यवाद देता हूँ कि प्रेस की स्वतंत्रता को बनाए रखने के लिए और नई-नई पत्रिकाओं को प्रोत्साहन देने के लिए वे इस बिल को लेकर आए हैं। इससे अतिरिक्त समय भी नहीं लगेगा। प्रस्तावित कानून में एक अपीलीय निकाय की भी व्यवस्था की गई है, जिसका अध्यक्ष भारतीय प्रेस परिषद का अध्यक्ष होगा। इसमें जो दो सदस्य प्रेस परिषद के रखे गए हैं, उन्हें लेकर मेरा मंत्री जी को एक सुझाव भी है। आजकल हमारी बहनें भी बहुत पत्र-पत्रिकाएं प्रकाशित करती हैं, तो उस अपीलीय बोर्ड में एक महिला सदस्य भी होनी चाहिए। यह पत्र-पत्रिकाओं के लिए और नारी सशक्तिकरण की दृष्टि से भी और अच्छा रहेगा।

सरकार यह 'प्रेस और नियतकालिक पत्रिका रिजस्ट्रीकरण विधयेक, 2023' लेकर आई है। इसका उद्देश्य प्रेस की स्वतंत्रता और नागरिकों के मौलिक अधिकारों को बनाए रखना है। इस विधयक के कानून बन जाने से डिजिटल मीडिया हाउसेज़ को 90 दिन के भीतर प्रेस रिजस्ट्रार जनरल के साथ पंजीकरण कराना आवश्यक होगा। नया कानून सरकारी इकाई को किसी भी उल्लंघन के लिए डिजिटल प्रकाशनों के खिलाफ कार्रवाई करने का अधिकार देता है और उसे पंजीकरण निलंबित करने, रद्द करने और जुर्माना लगाने का अधिकार है। विशेष रूप से, वर्तमान में डिजिटल समाचार पोर्टल में पंजीकरण आवश्यकताओं का अभाव है।

उपसभाध्यक्ष जी, जिस प्रकार की नई टेक्नोलॉजी आ गई है, ओटीटी प्लैटफॉर्म्स आ गए हैं, मुझे लगता है कि इन्हें भी इसके दायरे में लेकर नियमित करने का प्रयास होना चाहिए। यह विधेयक पत्रिकाओं के पंजीकरण प्रक्रिया को सरल बनाने, प्रकाशकों के खिलाफ मुकदमा चलाने और कारावास के प्रावधान को खत्म करने का प्रयास करता है। मंत्री जी ने अपने प्रस्तुतिकरण में कहा भी है कि जो कारावास की विभिन्न सजाएं होती थीं, उन्हें समाप्त करके केवल जुर्माने का प्रावधान किया गया है। इसमें केवल एक ही छः महीने की सजा का प्रावधान है। अगर छः महीने तक बिना रजिट्रेशन के प्रकाशन होता है और नोटिस देने के बाद भी वह रजिस्ट्रेशन नहीं कराता है, तो ऐसे में छः महीने की सजा का प्रावधान किया गया है। यह विधेयक पारदर्शिता लाने और व्यापार करने में सुगमता को बढ़ावा देने के लिए लाया गया है। महोदय, यह एक सरल प्रक्रिया प्रदान करेगा, जिससे छोटे और मध्यम प्रकाशकों को अत्यधिक मदद मिलेगी। मैं बताना चाहता हूँ कि 1867 के अधिनियम में केवल जिला मजिस्ट्रेट ही किसी पत्रिका की घोषणा को रद्द कर सकता था, जबिक प्रेस रजिस्ट्रार जनरल के पास उसके द्वारा दिए गए पंजीकरण प्रमाण पत्र को रद्द या निलंबित करने की स्वतः शक्ति नहीं होती थी, लेकिन यह विधेयक पीआरजी का पंजीकरण, निलंबन अथवा रद्द करने का अधिकार भी देता है। विधेयक यह भी प्रावधान करता है कि जिस व्यक्ति को किसी अदालत द्वारा आतंकवादी कृत्य या गैर-कानूनी गतिविधियों से जुड़े अपराध के लिए दोषी ठहराया गया है या उसने राज्य की सुरक्षा के खिलाफ कुछ भी किया है, उसे समय-समय पर पत्रिका निकालने की अनुमति नहीं दी जाएगी। यह विधेयक उन प्रावधानों को भी खत्म करने का प्रयास करता है, जिनके लिए प्रकाशकों और मुद्रकों को डीएम के समक्ष घोषणा-पत्र दाखिल करना आवश्यक था। इसने पीआरबी अधिनियम के दंडात्मक प्रावधानों को समाप्त कर दिया, इसने सूचना की अनुचित घोषणा को 6 महीने तक की जेल की सज़ा के साथ दंडनीय अपराध बना दिया। 6 महीने तक जेल की सज़ा केवल उन मामलों में तय की गई है, जहां कोई पित्रका बिना पंजीकरण प्रमाण-पत्र के प्रकाशित होती है और प्रकाशक पीआरजी द्वारा इस आशय के निर्देश जारी होने के 6 महीने के बाद भी ऐसे प्रकाशन की छपाई बंद करने में विफल रहता है या जानबूझ कर ऐसा नहीं करता है। महोदय, इसमें अपीलीय बोर्ड, प्रेस और पंजीकरण अपीलीय बोर्ड में अध्यक्ष, प्रेस काउन्सिल ऑफ इंडिया और पीसीआई के दो सदस्य शामिल होंगे, जो पंजीकरण देने से इन्कार करने, कोई जुर्माना लगाने और निलम्बन के खिलाफ अपील सुनेंगे। इसमें अपीलीय बोर्ड होगा।

महोदय, हमारी केन्द्र सरकार के द्वारा यह विधेयक हमारे दूरदर्शी और यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी के कुशल नेतृत्व में लाया गया एक क्रान्तिकारी विधेयक है। यह विधेयक डिजिटल समाचार मीडिया और उद्योग जगत में ज़बरदस्त बदलाव लेकर आएगा। महोदय, मैं इस महत्वपूर्ण विधेयक को लाने के लिए हमारे यशस्वी प्रधान मंत्री जी और माननीय मंत्री जी का दिल से आभार व्यक्त करता हूं। इसके साथ ही, मैं अपनी पार्टी का भी धन्यवाद करता हूं, जिसने मुझे इस महत्वपूर्ण विधेयक पर बोलने का अवसर दिया। मैं इस विधेयक का भरपूर समर्थन करते हुए अपनी बात यहीं समाप्त करता हूं।

SHRI V. VIJAYASAI REDDY (ANDHRA PRADESH): Thank you, Mr. Vice-Chairman, Sir, for the opportunity you have given to me.

I wholeheartedly support this Bill. However, I would like to make some suggestions, through your good self, to the hon. Minister. I would like to bring three points to your kind notice. As the fourth pillar of democracy, the Press owes the duty to the Indian public to adhere to the highest values in the society and strive towards bringing the truth, the real truth, to the forefront. That is the objective with which the Press should work. However, Sir, the role of the Press, of late, has been severely and adversely compromised for reasons known to your good self. One important feature which I would like to bring to your notice is the entry of corporates. Corporate companies are entering into the fourth pillar of democracy. Sir, is it admissible, as per the law, that a corporate company becomes a Member of Parliament? It is not possible. Is it possible for a corporate company to become a lawyer? An individual can be a partner in a law firm and then he can represent in his individual capacity. Is it possible for a corporate company to become a bureaucrat in the Government? It is not possible. However, it is possible in the case of fourth pillar of democracy. What is the result? The result is that these corporate entities which have got the financial wherewithal are dictating terms to all the three pillars of democracy. Therefore, certain organisations, -- I am not naming any organisation -- certain caste outfits, certain religious outfits, certain terrorist organisations, certain organisations with ulterior motives and certain organisations with political motives have impacted the independence of Press. And they have fuelled the drastic increase in the incidence of fake news, again with ulterior motives and with political objectives. I request you to take cognisance of it. In this regard, my suggestion to the hon. Minister, through you, Sir, is that corporate companies may enter into media business but the business should be done in the name of section 25 of the old Companies Act. I am not updated on it. In case there is excess income over the expenditure ...(Interruptions)... It should not be a for-profit company. Only those companies should be allowed to get into the media business. Only then can the independence of media be maintained.

Sir, the next point, which I would like to bring to your notice, is this. As per the National Crime Records Bureau, a total of 1,527 fake news reports were recorded in 2022. There is a quantum jump of 214 per cent increase when compared to 2019 and 2021 registering 486 and 882 fake news cases respectively.

Sir, the Indian Penal Code imposes criminal punishment on any person who makes a statement conducing to public mischief. It is Section 505. It does not provide any regulatory framework for governing instances of fake news perpetuated by the press. Therefore, it is imperative on the Government to ensure that fake news will not be perpetuated by the press for whatever reasons I have stated. There is an urgent need to bring about specific laws and regulations to address the menace of fake news.

The last point which I would like to bring to your notice is the safety of journalists. Journalists are working to earn their livelihood. Of course, there are genuine journalists. There may be one or two journalists who will be resorting to unfair practices. That does not mean the entire journalistic community is bad. They form the fourth pillar of democracy yet the lives of journalists are not safe in this country. It is the responsibility of the press and media companies to take care of the lives of journalists and their living standards. India is among the five most dangerous countries in the world when it comes to journalists killed. There have been four deaths in 2021 out of 46 worldwide. Therefore, it is the responsibility of the Government to ensure and make appropriate laws to safeguard the lives of the journalists.

Sir, we are moving towards digital India. Digital media platforms have become easily accessible to the common man. We have cellphones which can be accessed and then various tabs are there. There are various other electronic instruments. The Bill takes crucial steps towards ensuring registration of digital media platforms. However, Digital platforms continue to remain outside the purview of the Press

Council Act, 1978. The Press Council Act 1978 has no jurisdiction on digital media. Hon. Minister is also aware of it. The Press Council of India is a regulatory watchdog. The Press Council of India should have monitoring rights over the digital media also. In fact, I have introduced a Private Member Bill in this august House to empower the Press Council of India to regulate all forms of digital news and also to impose penalties for fake news.

Sir, I strongly urge the hon. Minister to consider bringing these reforms. This should include the provision that not-for-profit companies only can get into the press business. I am not supposed to call it a business. It can be called business without making any profit out of it. Thank you very much, Sir.

#### 4.00 P.M.

SHRI G.K. VASAN (Tamil Nadu): Sir, I rise to support this Bill on behalf of my Party. I congratulate the hon. Minister. When the threat of social media is looming large, when artificial intelligence is to take over news presentation in television medium and when digital revolution is taking place, it is high time that we protected print media. This Bill will, definitely, help in finding solutions at a time when multiple challenges are being faced by the Press. We live in an era where print, digital and YouTube journalism is at its peak. This Bill will help bring regulations in the print media. I suggest to the Minister for examination of social media and its positive and negative influence may be noted. It was the right time for the Government to bring this legislation and I welcome this Bill again.

Sir, Press freedom in India is being seen in the growth at district level where different language dailies are published. It is a vibrant democracy where we have freedom of Press. Technology helps bring utmost transparency. This Bill will further bring openness in the society with, of course, regulations. The proposed legislation aims to bring digital news media under the control of the Ministry of Information and Broadcasting.

Upon receiving Parliament's approval, digital media houses will be required to register with the Press Registrar General within 90 days. The new law empowers the Government entity to take action against digital publications for any violations, and it would have the authority to suspend or cancel registrations and impose penalties. Notably, new digital portals currently lack registration requirements.

Sir, to conclude, I suggest that please bring on board various working journalists, working cameramen and photographers, listen to their daily problems and work out a

mechanism to find a solution to the problems which have been there for a very long time. With this, I thank the Minister and support this Bill.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I thank you for the opportunity given. I would like to congratulate the hon. Minister and the hon. Prime Minister for such a media-friendly legislation.

This Bill is an important legislation from the perspective of Press freedom. It will also help in ease of doing media business. It will obviate the need to go to District Magistrates and other officials for any unwarranted permissions. Therefore, it also fulfils the Government's cardinal principle of 'Minimum Government and Maximum Governance' because DMs have many other things to do rather than do such, I would say, silly things. So, I think, this is also in the spirit of Government's digital governance. This will obviate the need to submit any papers; it can all be done online. The submissions can be done online and in a short period of maximum two months, as the hon. Minister said, people can get the licences. By taking away all the penal provisions for minor violations, the Government is also expressing its vishwas in people. Yesterday, we passed the Jan Vishwas Bill. As the Minister said, nine provisions for very minor violations have been deleted. One such violation, which is mentioned here and which mandated jail sentence, is that a person could be imprisoned for not printing legibly on a book the name of the printer and the place of printing. Even for this, you could be jailed as per the current provisions in the Act. I think it is inconceivable in today's world. By making this a completely hassle free and transparent process, the Government has come out with a very important piece of media reform and I compliment the Government for this. Those who criticize our Party politically, I think, they have to hold a mirror and see, what has been their record in press freedom. In Emergency era, soon after the Emergency was imposed, no newspaper came out in this country for two days. More than 250 journalists were arrested. Seven foreign correspondents were expelled from the country. 29 foreign correspondents were banned from entering India because they could report what was happening here. Immediate guidelines were issued to the press and without a Chief Press Advisor's permission, nothing could be published. The party, which had imposed such media restrictions and censorship, which had throttled the media, which had jailed people, which had banned foreign journalists, wants to give us sermons on media freedom today. It is the same party, when in Government in 1982, came out with a Bihar Press Bill. The Bill was passed by the Bihar Assembly by then Chief Minister, Shri Jagannath Mishra. This Bill was passed in a matter of five minutes in that State Assembly. It inserted certain provisions into Indian Penal Code to prevent printing and publishing grossly indecent, scurrilous or matters intended for blackmail, leaving everything for imagination. Anything, which the Government would consider having scope for blackmail, that could not be printed. This was a direct assault on the press freedom. There was a massive outrage by the media. The Government was forced to withdraw that Bill one year later. While withdrawing it, the then Chief Minister, Shri Jagannath Mishra told why he brought such a Bill in the first place. He said in 1982: "The then Prime Minister was upset." According to him, the then Prime Minister was upset with media reports about her differences with her daughter-in-law and was really disturbed. Looking at the manner in which she was disturbed, he said: "I got the sense, I got the feeling that I had to do something about it." Therefore, he brought in this Bihar Press Bill because something was published about differences between a mother-in-law and the daughter-in-law; very powerful family. This had to be withdrawn in one year. In 1988, the then Prime Minister, because there were a lot of Bofors revelations and it was becoming very uncomfortable by the Government, they brought in a Defamation Bill. This Bill prevented any kind of offensive writings and criminal imputations. They said: "You would be jailed if you write something that is offensive." Naturally, there was a lot of uproar. After having been passed, this Bill had to be withdrawn. This Bill was passed in the Lok Sabha. Before it was brought into the Rajya Sabha, because of the media outrage, public outrage, opposition from parties like B.J.P., -- we have always stood for press freedom, media freedom -- because of voice of tall stalwarts like Atal Bihari Vajpayeeji, L.K. Advaniji, they were forced to withdraw that particular Bill. It is this party today which claims: "Oh, we are there. We stand for media freedom and under the B.J.P. the media is somewhat under attack." Having read out all these provisions, I explain to the august House, how the Congress Party, under various dispensations, had attacked the media and ensured that the press was always forced to bend. Famously, L.K. Advaniji, who was himself a Minister of Information and Broadcasting in the Janata Government, I think, he had once said that the Government at that time during Emergency wanted the media to bend but the media actually crawled. When there was no need for it, the media went out of the way to placate and please the Government. We, as a party, believe in total media freedom. Hon. Prime Minister has faced the strongest of criticisms from the media and on most occasions, unfairly, he had taken all this in his stride. We believe in media freedom. In this context, I would like to mention one particular reference to the hon. Minister and I am deeply disturbed by it. I don't know why sections of the media do not get the same kind of feeling. There are some indices published, which rank India even lower than Pakistan in media freedom. Can there be any bigger joke than this-India being ranked below Pakistan? I don't know if friends of Zakir Naik are on the panel to assess countries on media freedom. How can India be rated lower? So, we are rated among the lowest in the world and I think, if I were in the Press Council or if I were a person in the media, I will be outraged by this assessment. Therefore, I would appeal to the hon. Minister to engage with sections of the media, the Press Council of India and to ask them to really respond. You cannot be party to such outrageous attempts at defamation internationally. This is also a part of defame India campaign. Therefore, I don't think that we should take it lightly or take it in our stride. Certainly, we must take them head on and tell them to explain as to how Pakistan, of all places in the world, and how countries which have no democracy whatsoever, could be rated above India. I think, it is nothing but a facade and this needs to be exposed.

I support the Bill. Thank you very much, Sir.

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का जो अवसर दिया है, उसके लिए मैं आपकी आभारी हूं। हमारे विद्वान माननीय मंत्री द्वारा 'प्रेस और नियत कालिक पत्रिका रिजस्ट्रीकरण विधेयक, 2023' को राज्य सभा में लाने का जो कार्य आज किया गया है, मैं इसके लिए उन्हें बहुत बधाई और धन्यवाद भी देना चाहती हूं कि आपने 1867 के उस काले कानून को समाप्त करके एक अच्छा कानून लाने का प्रयास किया है।

महोदय, यह कितने आश्चर्य की बात है कि देश की आज़ादी 1947 में हो गई, अभिव्यक्ति की स्वतंत्रता हमारा मौलिक अधिकार बन गया, लेकिन हमारे चौथे स्तंभ से संबंधित 'प्रेस और पुस्तक रिजस्ट्रीकरण अधिनियम, 1867' को निरस्त करने का विचार पूर्व की किसी भी सरकार के मन में नहीं आया। महोदय, मैं प्रधान मंत्री जी की सहृदयता को धन्यवाद देना चाहती हूं, उनकी सोच के प्रति आभार व्यक्त करना चाहती हूं कि वे कितने दयालु व्यक्ति हैं! आपने देखा होगा कि जब हम किसी मीडिया को कोई खबर कवर करते हुए टीवी में देखते हैं, अखबार में पढ़ते हैं, तो समझते हैं कि वे अपनी जान को जोखिम में डालकर काम करते हैं। कभी रेल दुर्घटना हो गई, कभी आग लग गई, कभी तूफान आया, कभी आँधी आई, कभी भूकंप आया - ऐसी परिस्थितियों में भी वे किस तरह से कविरंग करते हैं - यह देखने योग्य चीज़ है, लेकिन उनके ऊपर भी एक ऐसा कानून बनाया गया था जो बहुत ही खेद का विषय था। अभी हमारे तमाम विद्वान साथियों ने अपनी-अपनी बातों को यहाँ रखा है, मैं उनके साथ स्वयं को संबद्ध करते हुए आपसे यह कहना चाहती हूं कि इससे पहले जो कानून था, वह बड़ा ही तकलीफ वाला कानून था। किसी पुस्तक पर मुद्रक का नाम, मुद्रण का स्थान अथवा प्रकाशन का नाम स्पष्ट रूप से न छापने पर भी उसे कैद किया जा सकता है। 1867 के अधिनियम में कई उल्लंघनों में प्रस्तावित छह महीने की जेल की सजा का प्रावधान हमारे संवैधानिक मूल्यों के खिलाफ है।

महोदय, मुझे लगता है कि यह विधेयक अखबार शुरू करने की प्रक्रिया को पूरी तरह से सरल बनाने का प्रयास करता है और इस तरह से सभी वर्गों और क्षेत्रों के लोगों को लोकतंत्र के चौथे स्तंभ का हिस्सा बनने के लिए प्रोत्साहित भी करता है। महोदय, हमारा यह विधेयक किसी

समाचार-पत्र के प्रकाशन और प्रिंटिंग प्रेस की जिला मजिस्ट्रेट या स्थानीय अधिकारी के समक्ष घोषणा दाखिल करने की बाध्यता को हटाता है। इससे अखबार मालिकों का काफी समय और मेहनत बचेगी एवं अखबार को पंजीकृत कराने की प्रकिया भी तेज और सरल हो जाएगी। मान्यवर, मैंने कई सरकारों में देखा है कि जो अखबारें, राष्ट्रवादी खबरें छापती थीं, अच्छी खबरें छापती थीं, उनको किस तरह से प्रताड़ित किया जाता था, किस तरह से अखबारों को जलाया जाता था। मैंने कई स्थानों पर देखा है, मैं अभी केरल की एक घटना का ज़िक्र करना चाहूँगी कि वहाँ पर किसी पत्रिका ने एक राष्ट्रीय खबर का उल्लेख किया, तो जिलाधिकारी महोदय के माध्यम से उसके खिलाफ कार्रवाई की गई। ऐसी बहुत सी सरकारें हैं, जहाँ पर हमारी भारतीय जनता पार्टी की सरकारें नहीं हैं, वहाँ पर हमें यह देखने को मिलता है कि उनके ऊपर किस तरह से तानाशाही रवैया अपनाया जाता है। यह विधेयक किसी समाचार पत्र के प्रकाशन और प्रिंटिंग प्रेस के लिए जिला मजिस्ट्रेट या स्थानीय प्राधिकारी के समक्ष घोषणा दाखिल करने की बाध्यता को हटा देता है। इससे अखबार मालिकों का काफी समय और मेहनत बचेगी तथा अखबार को पंजीकृत करने की प्रक्रिया तेज और सरल हो जाएगी।

महोदय, पत्रिकाओं के शीर्षक आवंटन और पंजीकरण की प्रक्रिया को एकल प्रक्रिया बना कर सरकार ने लोगों के प्रति अपनी संवेदनशीलता दिखाई है और व्यापार करने में आसानी के मंत्र के साथ-साथ मीडिया को एक समृद्ध और विकिसत वातावरण प्रदान करने के लिए पूरा ध्यान रखा है। पंजीकरण प्राप्त करने की प्रक्रिया को निर्बाध और पारदर्शी बना कर सरकार ने यह सुनिश्चित किया है कि विशेष रूप से छोटे और मध्यम प्रकाशकों द्वारा सामना की जा रही वर्तमान समस्या पूरी तरह से समाप्त हो जाए। अब प्रकाशकों को अखबार शुरू करने के लिए भौतिक दस्तावेज जमा करने, जिला मिजस्ट्रेट के सामने पेश होने और अनुमित प्राप्त करने के लिए महीनों और वर्षों तक इंतजार करने की आवश्यकता नहीं होगी।

मान्यवर, मैं माननीय मंत्री जी को अपना एक सुझाव भी देना चाहती हूँ। वैसे तो कानून बने हैं, लेकिन हम देखते हैं कि कभी मीडिया के माध्यम से, फेसबुक के माध्यम से, सोशल मीडिया के माध्यम से तरह-तरह की तमाम टिप्पणियाँ भी होती हैं और कई साइट्स पर अश्लील चीजों का भी प्रकाशन किया जाता है। हमारी युवा पीढ़ी पर इसका प्रभाव पड़ता है, हमारे बच्चों के दिमाग पर इसका बहुत गलत असर पड़ता है। मैं माननीय मंत्री जी को यह सुझाव देना चाहती हूँ कि इस कानून में थोड़ा सा इस बात की और चर्चा हो जाए तथा इसमें थोड़ा सा और प्रावधान डाल दिया जाए कि इस तरह से किसी प्रकार का कोई भी मीडिया हो, चाहे पत्र हो, चाहे प्रकाशन हो, चाहे टीवी चैनल हो, चाहे फेसबुक हो, कुछ भी हो, अगर किसी प्रकार की अश्लीलता का बोध होता है, तो वे उसको समाप्त करने का कष्ट करें।

मान्यवर, मैं एक और बात कहना चाहती हूँ। आप देखते होंगे कि हमारे घर में, आपके घर में छोटे-छोटे बच्चे हैं। हमारे बच्चे अक्सर कार्टून देखते हैं। आप सभी लोगों ने ध्यान दिया होगा कि उस कार्टून में भी छोटी-छोटी बातों का इशारा ऐसा होता है कि बच्चे समझते हैं कि यह भी कुछ गड़बड़ है।

महोदय, मैं सरकार के इस प्रयास की बहुत सराहना करती हूँ और सरकार को बहुत धन्यवाद देती हूँ कि इस काले कानून को समाप्त करके उसने हमारे प्रेस के लोगों को भी आजादी से जीने का अधिकार दिया। हम आजादी का 75वाँ महोत्सव मना रहे हैं। ऐसे समय में यह कानून लाकर हमारे प्रधान मंत्री जी और हमारे मंत्री जी ने बहुत अच्छा काम किया है। मैं इसके लिए अपनी तरफ से उनको ढेर सारी बधाई देती हूँ। धन्यवाद।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh.): Sir, I thank you for giving me this opportunity to participate in the discussion. The Government has felt that the Press and Registration of Books Act, 1867, is procedurally cumbersome and complex making it extremely burdensome and time consuming, especially, for small and medium publishers in matters of verification of title and obtaining of certificate of registration for publishing a periodical.

The Government is of the view that the process of furnishing a declaration before the local authority, authentication of the declaration filed before the local authority by that authority and subsequent furnishing of application to the Press Registrar General, first for title verification and, thereafter, for obtaining certificate of registration, which was in vogue under the Act of 1867, is both time consuming and onerous.

Further, the punitive fines and penalties which included imprisonment even for small contraventions, was anachronistic to the constitutional values. In the present age of free Press and the commitment of the Government to uphold media freedom, this pre-independence archaic law is not in sync with the current media landscape. Hence, the Government brought this Bill with a simple online process of title verification, specific provision relating to circulation and verification, prior approval of the Central Government for publication, suspension and cancellation of the certificate of registration, etc. Sir, the present trend is, senior journalists and reporters, who rather criticize or expose the misdeeds of the Government and question the actions of the ruling party or the Government are harassed and subjected to the police atrocities. This attitude has to be curbed.

Sir, talking about the main object of this Act, the proposed legislation is based on the spirit of upholding media freedom and ease of doing business by making the entire process of allotment of title and registration of periodicals simple and simultaneous, through an online system without the requirement of any physical interface. So, the main purpose and object is the spirit of upholding media freedom. Now, the present trend is that many political parties have started publishing newspapers. Taking advantage of the propaganda while ruling their respective areas, they used to criticise the policies of others and also other media. Now, it became a

competition between the media for the ruling party and other political parties. For example, Sir, in Andhra Pradesh, \* ...(Interruptions)...

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, he is talking... (Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Please speak on Bill only. ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, \*...(Interruptions)...

SHRI AYODHYA RAMI REDDY ALLA: Sir, ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Please sit down. ...(Interruptions)...रेड्डी जी, कृपया आप बैठिए। ...(व्यवधान)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*...(Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, बिल के अलावा आप जो भी बात कहेंगे, वह अंकित नहीं होगी।...(व्यवधान)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*...(Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, आप समाप्त करें।...(व्यवधान)... आप समाप्त करें।...(व्यवधान)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*...(Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, कृपया समाप्त करें।...(व्यवधान)... Please sit down....(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, \*...(Interruptions)...

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<sup>\*</sup> Not recorded.

SHRI AYODHYA RAMI REDDY ALLA: Sir, ... (Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, कृपया आप बैठ जाएं।...(व्यवधान)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, आप डिस्टर्ब नहीं करें, बैठ जाएं।..(व्यवधान)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: I request the hon. Minister, if this trend is not curbed and curtailed, the Government cannot ensure media freedom as has been envisaged in the Statement of Objects and Reasons. Therefore, I request the hon. Minister to take this into cognizance ...(Interruption)... Once again, we extend wholehearted support to the Bill and welcome the proposals contained in this Bill. Thank you, Sir.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय श्री कार्तिकेय शर्मा जी। शर्मा जी, आप रेड्डी जी और रवींद्र कुमार जी, दोनों के बीच में थे।

SHRI KARTIKEYA SHARMA (Haryana): Thank you, Vice-Chairman, Sir, for giving me this opportunity to speak on this historic Bill, the Press and Registration of Periodicals Bill, 2023. This Bill is a transformative legislation aimed at revolutionising the media industry and bringing it in line with the evolving dynamics of our modern society. This Bill, which seeks to repeal the outdated Press and Registration of Books Act of 1867, marks a significant milestone in our journey towards a more progressive and efficient media environment. Today, we reflect on the changing scenarios of the mainstream media, from 1867 to the present day. We recognise the immense strides that have been made. Our media landscape has evolved from the advent of print, more than 200 years ago, to the digital revolution, from regional publications to global platforms and from restricted voices to diverse perspectives. The Press and Registration of Periodicals Bill, 2023, is a manifestation of our commitment to adapting our laws to the dynamic landscape to embrace innovation, and to fortify the pillars of democracy through an empowered and responsible media. Sir, I have personally been a part of the media industry. I have spent seventeen years in the media industry. I personally witnessed the challenges and impediments that media

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<sup>\*</sup> Not recorded.

publishers have faced when launching newspapers and editions. Cumbersome processes, bureaucratic hurdles and archaic practices have hampered the growth and innovation of our media landscape. With the introduction of the Press and Registration of Periodicals Bill, 2023, we are poised to usher in a new era of streamlined processes, increased freedom, and enhanced accountability.

One of the paramount achievements of this Bill is the simplification of the entire process of launching newspapers. Gone are the days when publishers had to navigate through the intricate web of procedures to secure titles and clearances from District Magistrate offices and then wait endlessly for files to move to the Registrar of Newspapers for India (RNI). Today, we eliminate the arduous journey enabling any aspiring publisher to directly and seamlessly apply for title's clearances online, at the office of the Press Registrar. This monumental shift in approach reflects on a commitment to ease of doing business and harness the power of technology to empower our media entrepreneurs.

Sir, as we intertwine the narrative of the Jan Vishwas Bill, we find a common thread of trust. Both Bills are aimed at cultivating trust; trust in the media and trust in the public policies. Just as Jan Vishwas Bill aims to bridge gaps between Government and citizens, Press and Registration of Periodicals Bill, 2023, seeks to bridge the gap between media publishers and their audiences by fostering a transparent, accountable and credible media ecosystem.

I would like to thank the hon. Prime Minister and the hon. Minister for bringing such a historic Bill. Furthermore, this Bill addresses the longstanding concern- the use of draconian clauses that impose jail terms on publishers and owners for minor mistakes. We, as a modern and democratic society, believe in allowing media publishers to operate freely, fostering an environment where the press can fulfil its vital role as the Fourth Estate without the fear of undue repercussions. This legislative reform reflects on our dedication to safeguard the principles of free speech and responsible journalism.

However, as we strive forward, there remains a crucial consideration that deserves our attention. I would like, through you, Mr. Vice Chairman, Sir, to bring certain areas of concern. In the Chapter IV of Clause 3 of the Bill, it is noted that any publisher can use a title in other languages, even if it has been allowed to a publisher in a specific State and language. While we celebrate the freedom of expression and diversity that our country embraces, we must also recognise the immense investment that goes into building a media brand. A newspaper's title is not merely a combination of words; it represents an identity, a reputation, and a legacy that has been nurtured over time. Sir, this could lead to more litigations and conflicts, as we live in a

globalised world and because of technology that becomes even an important aspect. In light of this, I once again, would like to thank the hon. Minister for this historic Bill. I would also recommend and strongly urge that if e-papers can also be brought under the same domain because the origination of e-papers comes from the title of the main paper itself. Although, it is a complex issue, it deals with other Ministries. But, my humble suggestion would be that if e-papers could also be brought in the ambit of this Bill, it would be highly appreciated. Once again, I would like to congratulate the hon. Minister and I would like to support the Bill. Thank you very much, Sir.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद, कार्तिकेय जी। वैसे मैंने किसी भी माननीय सदस्य को पढ़ने से नहीं रोका है, परन्तु हमारे नियमों में प्रावधान यह है कि आप लगातार पढ़ कर नहीं बोल सकते, फिर भी मैंने किसी रोका नहीं है। मैं तो केवल ध्यान दिला रहा हूँ। ...(व्यवधान)... अब मैं अन्तिम वक्ता के रूप में माननीय श्री राकेश सिन्हा जी को बुला रहा हूँ। सिन्हा जी, आपके पास पाँच मिनट का समय है।

श्री राकेश सिन्हा (नामनिर्देशित): उपसभाध्यक्ष महोदय, मैं 'The Press and Periodicals Registration, 2023' के समर्थन में बोलने के लिए खड़ा हुआ हूँ। यह जो कानून बनाया जा रहा है, यह प्रेस की स्वतंत्रता के इतिहास में एक मील स्तंभ साबित होगा। मैं पुरानी बातों को दोहराने की जगह इस बिल से, इस कानून से जो दो लाभ होंगे, उनको रेखांकित करना चाहता हूँ। जब जनमत का उद्योग, यानी opinion industry केन्द्रीकृत होता है, उसका एकाधिकार हो जाता है, तो जनमत पर अनेक सवाल उठते हैं। भारत एक ऐसा देश है, जिसमें 17 हजार से अधिक न्यूज़पेपर्स और 1 लाख से अधिक पत्र-पत्रिकाएँ हैं।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्यगण, मैं जानकारी के लिए यह बताना चाहता हूँ कि जब कोई माननीय सदस्य बोल रहे हों, तब उनके और आसन के बीच में से किसी भी माननीय सदस्य को नहीं जाना चाहिए। यह भी नियमों में प्रावधान है। अब आप अपनी बात कहें।

श्री राकेश सिन्हा: सर, मैं यह कह रहा था कि लगभग डेढ़ लाख पत्र-पत्रिकाएँ और समाचार पत्र हैं, उनको इस बिल, इस कानून का जो लाभ होगा, उसकी ओर मैं ध्यान दिलाना चाहता हूँ। जिन अखबारों और पत्रिकाओं से स्थानीय स्तर पर जनमत उपजता है, जो जिला, तहसील और कस्बों में उपजता है, उन पर जिलाधीशों का इतना नियंत्रण होता था, छोटे अखबारों तथा छोटी पत्रिकाओं पर जिला के अधिकारियों का दबाव इतना अधिक होता था कि उससे Freedom of Press बाधित होता था। जो नई दिल्ली तक पहुँच नहीं पाते थे, वे नई दिल्ली के प्रेस क्लब तक उन घटनाओं को रेखांकित नहीं कर पाते थे। इसलिए यह जो कानून बनाया जा रहा है, इसके लिए मैं भारत के प्रधान मंत्री, श्री नरेन्द्र मोदी जी को बहुत साधुवाद देता हूँ कि उन्होंने प्रेस की स्वतंत्रता के क्षेत्र में न सिर्फ एक औपनिवेशिक कानून को समाप्त किया है, बल्कि जनमत के क्षेत्र में विविधता, बहुतायतता और बहुलता को प्रोत्साहित किया है। मैं माननीय मंत्री जी को इस बात के

लिए बधाई देता हूँ कि उन्होंने इस बिल की ड्राफ्टिंग करते समय सभी औपनिवेशिक बातों को हटाया है।

महोदय, मैं उन दो बातों को रेखांकित करना चाहता हूँ, जिनके कारण यह बिल महत्वपूर्ण है। इस देश के इतिहास की एक विडंबना यह रही है कि जब 1947 में देश स्वतंत्र हुआ, उसके पहले इस देश में अखबारों ने एक महत्वपूर्ण भूमिका निभाई। तिलक का 'केसरी' और 'मराठा', बिपिन चंद्र पाल का 'वंदे मातरम्', मालवीय जी का 'अभ्युदय' और 'लीडर', मोतीलाल घोष की 'अमृत बाजार' पत्रिका, मोतीलाल नेहरू का 'इंडिपेंडेंट' - इन सबने एक जनमत खड़ा करने की कोशिश की। लेकिन जिन अखबारों और पत्रिकाओं के कारण इस देश की स्वतंत्रता की लड़ाई में सहायता मिली, देश के आज़ाद होते ही 29 जून, 1951 को पं. जवाहरलाल नेहरू ने The Press (Objectionable Matter) Act पास किया।...(व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपको २०२३ तक आने में समय लगेगा।

## श्री राकेश सिन्हा : सर, मैं दो मिनट का समय लूँगा।

में यह समझ नहीं पा रहा हूँ कि स्वतंत्र होते ही पं. नेहरू को यह आवश्यकता क्यों पड़ी? उन्होंने 29 जून, 1951 को लोक सभा में जो कहा, वह बहुत महत्वपूर्ण है। इसके बारे में देश को सोचना चाहिए। प्रथम प्रधान मंत्री प्रेस की स्वतंत्रता के लिए लड़ते रहे, लेकिन उन्होंने 29 जून, 1951 को लोक सभा में कहा, "The Press, it wants its freedom, which it ought to have", यानी प्रेस को स्वतंत्रता चाहिए और इसको होना चाहिए, लेकिन इसके लिए उनमें balance of mind होना चाहिए, यानी मस्तिष्क में संतुलन होना चाहिए, जो शायद ही इसके पास होता है या कभी-कभी होता है। प्रेस पर इतनी आपत्तिजनक टिप्पणी 1951 में हुई। उसी के परिणामस्वरूप दो बहुत महत्वपूर्ण घटनाएँ घटीं। 1975 में 258 पत्रकारों को गिरफ्तार किया गया, जिनमें कुलदीप नैयर भी थे। उनको 'मीसा' के अंतर्गत गिरफ्तार किया गया। उस गिरफ्तारी के दौरान भी हमारी प्रेस ने लड़ाई लड़ी। उस दौरान एक बहुत महत्वपूर्ण घटी। Financial Express ने 28 जून, 1975 को अपने संपादकीय में रबीन्द्रनाथ टैगोर की एक कविता को प्रकाशित किया। उस कविता में टैगोर जी ने कहा था, 'Where mind is without fear, head is held high.' इस कविता को प्रकाशित करके उन्होंने उस समय की व्यवस्था को चुनौती दी थी। उसी समय मसानी का पत्र, फ्रीडम फर्स्ट और भूमिपूत्र, जिसे वैद्य प्रकाशित करते थे, उन्होंने सरकार को चुनौती दी। मुझे आश्चर्य होता है कि प्रेस की स्वतंत्रता को बाधित करने वाले लोग इस देश की प्रेस के इतिहास को नहीं समझ पाए। इस घटना को इस सभा और देश को सुनना चाहिए। औपनिवेशिक काल में स्वदेश नाम की एक पत्रिका, जो इलाहाबाद से छपती थी, उसके संपादक को गिरफ्तार कर लिया गया था। उनकी गिरफ्तारी के बाद संपादक के लिए जो एक विज्ञापन छपा था, उस विज्ञापन में कहा गया था कि एक संपादक चाहिए। इसके लिए जो सेवा की शर्तें बताई गई थीं, वे थीं दो सूखी रोटी, एक गिलास ठंडा पानी और हर संपादकीय के लिए तीन वर्ष की सश्रम कारावास की सजा। इसके बावजूद स्वदेश के संपादक बनने के लिए एक लंबी कतार लग गई। जिस देश में प्रेस की स्वतंत्रता का इतना बड़ा इतिहास रहा है, उस देश में आपात काल के दौरान संपादकों को गिरफ्तार किया गया, अखबारों की बिजली बंद कर दी गई, संपादकों को बाध्य किया गया। मैं आपको बताना चाहता हूँ कि दि मदरलैंड के संपादक श्री के.आर. मलकानी थे। श्री श्यामलाल टाइम्स ऑफ इंडिया के संपादक थे। यह बहुत ही प्रसिद्ध नाम है। श्यामलाल जी से उनके संपादकीय बोर्ड में एक संपादक ने पूछा कि अब आप अगले दिन क्या लिखेंगे, उन्होंने कहा -। will be writing the cultivation of potatoes, अर्थात् अब मैं आगे लिखूँगा कि आलू की पैदावार कैसे होती है। जब श्यामलाल जी ने यह कहा, तब यह व्यवस्था पर बहुत बड़ी टिप्पणी थी। 'प्रतिपक्ष' नाम की एक पत्रिका थी, Everyman नाम की पत्रिकाएं थीं, ये सब छोटी-छोटी पत्रिकाएं थीं, जिनके लिए यह बिल लाया जा रहा है, यह कानून लाया जा रहा है। ऐसी पत्रिकाएं छोटी-छोटी जगहों से सामान्य लोग निकालते थे और इन सब पर प्रतिबंध लगाया गया था।

अंत में मैं एक बात स्पष्ट रूप से कहना चाहता हूँ कि जब इस देश की स्वतंत्रता को बाधित करना हो, तब इस देश की प्रेस पर लगाम लगा दी जाए। यह लगाम लगातार इस औपनिवेशिक कानून के द्वारा लगाई जाती रही है। हर साल ऐसी सैकड़ों घटनाएं होती हैं, जब छोटी-छोटी पत्र-पत्रिकाओं पर जिला अधिकारी, जिलाधीश का दबाव पड़ता है, उसके संपादक और पत्रकार दबाव में लिखते हैं और उसके खिलाफ संघर्ष करते हैं।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप एक्सप्रेस टावर को भूल गए।

श्री राकेश सिन्हा: उपसभाध्यक्ष महोदय, आपने समय की इतनी पाबंदी कर दी है कि मैं बहुत चीज़ों को भूल रहा हूँ।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपने तो गागर में सागर भर दिया है।

श्री राकेश सिन्हा: उपसमाध्यक्ष महोदय, मैं दो छोटी-छोटी बातें कहकर अपनी बात समाप्त करता हूँ, फिर हम माननीय मंत्री जी की बात सुनेंगे। जब आपात काल के दौरान प्रेस की स्वतंत्रता पर सवाल उठाया गया, उस दौरान भी ऐसी पत्र-पत्रिकाएं थीं, जो सरकार से संघर्ष करती थीं, जिन्होंने सरकार के सामने घुटने नहीं टेके थे। उस समय मीनू मसानी का एक फ्रीडम फर्स्ट अखबार था, जिसने सरकार का मुकाबला किया था और उनकी सेंसरशिप को नहीं माना था। लगभग 100 अखबारों से विज्ञापन का रेवेन्यु विदड्रॉ कर लिया गया। मुझे लगता है कि हम एक ऐसे बिल को ला रहे हैं, जिसके जिए माननीय नरेन्द्र मोदी जी ने औपनिवेशिक कानून को समाप्त करने की प्रतिबद्धता दिखाई है और उन्होंने देश को बता भी दिया है। महोदय, माखनलाल चतुर्वेदी जी ने 'पुष्प की अभिलाषा' कविता लिखी थी, उन्होंने उस कविता को जेल के अंदर लिखा था और उन्हों इसे जेल के अंदर लिखने पर भी सजा मिली थी।

"मुझे तोड़ लेना वनमाली, उस पथ पर देना तुम फेंक, मातृभूमि पर शीश चढ़ाने जिस पथ जाएं वीर अनेक।"

इस कविता को माखन लाल चतुर्वेदी जी ने जेल से लिखा था। औपनिवेशिक काल में उनके घर पर 63 बार सर्च की गई थी।

## उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : अब समाप्त कीजिए।

श्री राकेश सिन्हा: मैं कहता हूँ कि हम ऐसे कानून को लाकर देश की स्वतंत्रता के इतिहास में एक नील स्तंभ स्थापित कर रहे हैं, एक प्रकाश स्तंभ स्थापित कर रहे हैं। हम देश और दुनिया को यह बात बता देना चाहते हैं कि जिस देश में डेढ़ करोड़ पत्र-पत्रिकाएं छपती हैं, जिस देश में विचारों की विविधता है, उस देश में विचारों की विविधता की स्वतंत्रता बनी रहेगी। पश्चिम जिस भी पैरामीटर का उपयोग कर ले, मैं उनके दि गार्जियन और न्यूयॉर्क टाइम्स के संपादकीय बोर्ड को बता देना चाहता हूँ कि भारत की प्रेस की स्वतंत्रता प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में इस तरह से अक्षुण्ण है कि दुनिया की कोई ताकत उसे बाधित नहीं कर सकती है। टेलीविजन हो, डिजिटल मीडिया हो या प्रिंट मीडिया हो, हम प्रेस की स्वतंत्रता पर अक्षुण्ण बने हुए हैं। हम इस स्वतंत्रता को बनाए रखते हुए अमृत काल में नए भारत का निर्माण करेंगे, बहुत-बहुत धन्यवाद।

श्री अनुराग सिंह ठाकुर: माननीय उपसभाध्यक्ष महोदय, 'The Press and Registration of Periodicals Bill, 2023' - 'प्रेस और नियत कालिक पत्रिका रिजस्ट्रीकरण विधेयक, 2023' पर चर्चा करने वाले और चर्चा में भाग लेने वाले सदस्यों को मैं धन्यवाद देता हूं, जिनमें सबसे पहले मैं श्रीमती सुलता देव जी, श्री पिबत्र मार्गेरिटा, श्री एस. निरंजन रेड्डी जी, डा. एम. थंबीदुरई जी, श्री नरेश बंसल जी, श्री वि. विजयसाई रेड्डी जी, श्री जी. के. वासन, श्री जी.वी.एल. नरिसंहा राव जी, श्रीमती सीमा द्विवेदी जी, श्री कनकमेदला रवींद्र कुमार जी, श्री कार्तिकेय शर्मा जी और श्री राकेश सिन्हा जी ने इस चर्चा में भाग लिया, अपने बहुमूल्य सुझाव दिए और इस विधेयक का समर्थन किया। इस सबके लिए मैं आप लोगों का बहुत-बहुत अभिनंदन और आभार व्यक्त करता हूं। यह बहुत महत्वपूर्ण विधेयक है, जब हम 'अमृत काल' से 'स्वर्णिम काल' की यात्रा की ओर चले हैं, तब यह भी सुनिश्चित कर रहे हैं कि जो गुलामी की मानसिकता है - माननीय प्रधान मंत्री जी का जो पंच प्रण है, उसमें बहुत विस्तार में कहा गया है कि विकसित भारत बनाना पहला प्रण है, लेकिन हमें गुलामी की मानसिकता से मुक्ति भी पानी है और उस गुलामी की मानसिकता से मुक्ति पाने की दिशा में आज यह विधेयक लाया गया है। आप सबने इसका समर्थन किया है, जिसके लिए मैं आपका आभार व्यक्त करता हूं।

यह मैं इसलिए कह रहा हूं, क्योंकि वर्ष 1867 में जब यह कानून लाया गया था, तब अंग्रेज़ भारत पर राज करते थे। उन्होंने हमें गुलाम बनाकर रखा हुआ था और उनकी मंशा यह थी कि डिस्ट्रिक्ट मजिस्ट्रेट के माध्यम से ही कोई भी प्रेस चले। प्रेस हो या पब्लिशर हो, उन सबके ऊपर एक कंट्रोल बना कर रखने के लिए इस तरह का कानून बनाया गया था लेकिन आज राज करने की नहीं, बल्कि कर्तव्य निभाने की बात की जाती है। इसलिए उस दिशा में इस बिल को लाया गया है और ईज़ ऑफ डूइंग बिज़नेस को बढ़ावा दिया गया है।

सर, इस बिल के तीन मुख्य बिंदु हैं। पहला बिंदु यह है कि हमें इस colonial mindset से बाहर निकल कर आना है, क्योंकि उस समय Crown of England के लिए काम किया जाता था। यहां तक कि यहां पर छपने वाले अखबार एवं पत्र-पत्रिकाओं की कॉपी को उस समय इंग्लैंड भेजना आवश्यक होता था। हम उस समय से बाहर निकले हैं, आज़ाद भी हुए हैं, लेकिन दूसरी

सबसे बड़ी बात है कि छोटी-छोटी गलतियों को भी अपराध मान कर किसी को जेल में डाल दिया जाता था, दंड दिए जाते थे। हमने decriminalize करने के लिए भी उचित कदम उठाए हैं। उस समय के बिल में 5 ऐसे प्रावधान थे, जहां आपसे अगर एक छोटी सी गलती भी हो जाती थी, तो फाइन के साथ-साथ आपको 6 महीने की जेल भी हो जाती थी। हमने इसको उस दिशा से मूक्त किया है। अब केवल एक ही केस में ऐसा होता है, जहां आपने अगर बगैर अनुमति के प्रेस चलाई, पत्रिका निकाली, आप पब्लिशर बने और आपने inform नहीं किया, तो आपको नोटिस दिया जाता है कि 6 महीने के अंदर आप इसको बंद कीजिए, क्योंकि 6 महीने का समय पर्याप्त होता है। अगर आप उस समयावधि में उसे बंद नहीं करते हैं, तब आपके ऊपर कार्यवाही करके आपको जेल में डाला जा सकता है। मैं अगर ईज़ ऑफ डूइंग बिज़नेस की बात करूं तो obstacles को कम करने के लिए, रुकावटों को कम करने के लिए, जो हमारे small and medium businessmen हैं या जो printers हैं, publishers हैं, उनको इस प्रोफेशन में आगे लाने के लिए और उद्यमशीलता को बढ़ावा देने के लिए प्रयास किया गया है। मैं इसमें एक बात यह भी कहना चाहता हूं कि इससे फायदा क्या होगा। उस समय क्लॉजेज़ के ऐसे 8 हिस्से थे, 8 स्टेप्स थे, जहां आपको रजिस्ट्रेशन के लिए जाना पड़ता था। पहले, किसी भी पब्लिशर को title allotment के लिए District Magistrate के पास जाकर अपनी declaration file करनी पडती थी। फिर DM declaration को authenticate करता था। फिर वह किसी भी राज्य से, मान लीजिए सुलता जी के राज्य ओडिशा से चलकर आना है या राकेश सिन्हा जी के बिहार से चलकर आना है, तो उनको physical रूप में दिल्ली आना पडता था। फिर यहां पर Registrar General के पास RNI में आकर उनको title verification के लिए publisher को पेपर सबिमट करने पडते थे, फिर RNI उसको verify करता था कि किसी के पास टाइटल है या नहीं है, उसके राज्य में कागज वापस जाते थे और फिर एक बार publisher को डीएम के सामने पब्लिकेशन के लिए declaration फाइल करनी पड़ती थी। फिर डीएम उसको वापस authenticate करता था। उसके बाद वह अपने कागजों का जत्था उठाकर दिल्ली आता था और पब्लिकेशन के लिए RNI के सामने रजिस्ट्रेशन कराने के लिए उपस्थित होता था और फिर फाइनली यहां से सर्टिफिकेट लेकर जाता था, तब कहीं जाकर काम शुरू होता था। मुझे यह बताने में इतना समय लग गया, तो उसको काम करने में कितना समय लगता होगा। अब आपको कुछ नहीं करना है। शुरू में डिजिटल इंडिया की बात कही, यह ऑनलाइन रजिस्ट्रेशन करना है, जो simple है, small and simultaneous भी है और दो महीने के अंदर डिस्ट्रिक्ट मजिस्ट्रेट के सामने ऑनलाइन प्रक्रिया करनी है, RNI में भी ऑनलाइन करना है। अगर 60 दिन के अंदर DM ने जवाब नहीं दिया, तो RNI का जो हमारा रजिस्ट्रार जनरल है, प्रेस रजिस्ट्रार है, वह अपनी मर्जी से उनको अनुमति दे सकता है। मैं बताना चाहता हूं कि जो दो-तीन साल का समय था, अब वह मात्र दो से तीन महीने तक का रह गया है। यह एक बहुत बड़ी उपलब्धि है। अब इसमें यह बात आई कि आप इसको कब करने वाले हैं? मुझे सदन में कहते हुए प्रसन्नता है कि मैंने इसका काम जनवरी महीने से अपने डिपार्टमेंट में शुरू करवा दिया था। हमने RNI में पोर्टल बनवाना शुरू करवा दिया था और जब हम इस साल आज़ादी का अमृत महोत्सव मना रहे होंगे, तो इसी साल अगस्त महीने में हमारा प्रयास है कि पोर्टल लॉन्च हो जाएगा। आपको कहीं जाने की जरूरत नहीं है। हम इसे national single window system के साथ जोडने का काम करेंगे, हम उस दिशा में काम करने के बारे में सोच रहे हैं, ताकि आपको और सुविधा हो जाए। मुझे लगता है कि डा. जितेन्द्र सिंह जी अखबार खोलने की सोच रहे हैं। दूसरा, आपको DM के सामने कोई भी declaration फाइल नहीं करनी है और यह सरल प्रक्रिया कर दी गई है। अब क्या यह अकेला ऐसा कदम है - ऐसा नहीं है। Ease of Doing Business में भारत की रैंकिंग लगातार बेहतर हुई है। अब कुछ साल पहले रैंकिंग बंद हो गई है, लेकिन 142वीं पोज़िशन से 63वीं पोज़िशन तक भारत आया, तो मोदी जी की सरकार के पहले 6-7 सालों में ही आ गया। महोदय, में यह कहना चाहता हूं कि इस सरकार में एक सिस्टम बन गया है कि compliance burden को कम करना है। अब तक हमने 39,000 compliances को खत्म कर दिया है, ताकि आपको सरलता हो सके। लगभग 3,400 legal provisions को भी de-criminalize कर दिया है, जिसमें जेल की सज़ा नहीं है - यानी कितने लोगों को जेल में डालते होंगे, बहुत सारे लोगों ने emergency का अनुभव शेयर किया ही है। चार नए labour courts हों या बाकी सब हों, जहां एक ओर ऐसे बहुत सारे कदम उठाए गए, वहीं दूसरी ओर 'जन विश्वास' बिल इस सरकार का एक ऐतिहासिक कदम है, जो हमने उठाया है। इसके साथ-साथ 1,500 कानूनों को रिपील करने का काम भी मात्र नौ सालों में किसी सरकार ने अगर किया है, तो प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में किया है। अब फर्क क्या है? मेघवाल जी, मैं चाहता था कि विपक्ष के लोग भी यहां होते, क्योंकि कभी ये सत्ता में थे, लेकिन अंग्रेज़ चले गए और अपनी मानसिकता इनको देकर चले गए। एक अंग्रेज ही था, जिसने एक ऐसी पार्टी बनाई, जो वर्षों तक सत्ता में रही और उसी मानसिकता के साथ काम करती रही। इन्होंने वर्ष 2011 में अपना बिल लाने का प्रयास किया, तो 1867 के बिल और 2011 के बिल में कोई ज्यादा अंतर नहीं है, उलटा उसमें और तकलीफ देने का काम था। उसमें रेड टेपिज़्म को बढ़ावा देने की बात थी। तंबी दुरै जी ने मुझे कहा कि उन्होंने कॉलेज में अपना स्टूडेंट जरनल निकाला था और वहां से चलते-चलते ही ये राजनीति में आए। पबित्र जी ने अपना अनुभव शेयर किया और बाकी सदस्यों ने भी अपने-अपने अनुभव शेयर किए कि कैसे उन्होंने अपने स्टुडेंट टाइम में कॉलेजेज़ जनरल्स या स्टूडेंट जनरल शुरू किए। इन्होंने 2011 के बिल में तो यहां तक प्रावधान कर दिया था कि समाचार-पत्र या पत्रिकाएं तो छोडो, अगर कॉलेज मैगज़ीन को भी छापना हो, तो उसको रजिस्टर कराने का प्रावधान भी ये 2011 के बिल में लाने वाले थे। यह तो भला हो कि 2014 में ये चले गए और हम आ गए, तो अब यह प्रावधान नहीं है, नहीं तो तंबी दूरे जी, पता नहीं आप जैसे अन्य लोगों को और युवाओं को मौका मिल पाता या नहीं मिल पाता।

दूसरा, मैं कहना चाहता हूं कि हर्डल क्रिएट करने का काम 1867 वाले बिल में भी था और 2011 में भी ये ऐसा ही रखकर चले थे। माइनर ऑफेंस, जिसमें जेल भेजने वाला प्रावधान तो 2011 में, यूपीए के समय के बिल में वैसे ही था। अंग्रेज तो केवल न्यूज़पेपर और न्यूज़ मैगज़ीन पर कंट्रोल करना चाहते थे, लेकिन जिनके पास उनकी विरासत है, वे तो न्यूज़ लेटर पर भी कंट्रोल करना चाहते थे। इससे बड़ा दुर्भाग्य और क्या होगा? लेकिन सही समय है, यही समय है और प्रेस फ्रीडम की जब बात करें, तो इससे अच्छे बिल की कल्पना शायद पिछले 156 सालों में किसी ने भी नहीं की थी, जो कि आज मोदी सरकार लेकर आई है। जहां तक बुक्स की बात आती है, मैं यही कहता हूं, books are to be promoted, not regulated. हमने इस बिल के अंतर्गत बुक्स के रिजस्ट्रेशन या उसको रेगुलेट करने का प्रावधान नहीं रखा है। यह विषय शिक्षा विभाग के पास है, हमने इसे वहीं छोड़ा है और उसे इसके अंतर्गत नहीं दिया, नहीं तो पहले वाले बिल का नाम ही 'Press and Registration of Books Act' था और हमने इसका नाम 'Press and Registration

of Periodicals' रखा है। चाहे समाचार पत्र हों, पत्रिकाएं हों, आप उनको छाप सकते हैं। अब इसमें कुछ बातें और हैं। डीएम के सामने वेरिफिकेशन आदि के लिए हमने कहा है कि हमने इसमें cumbersome, difficult and vicious cycle से निकालने का काम किया है। यूपीए के समय अटकाना, लटकाना, भटकाना यही काम चलता था। हमने ऑनलाइन की सरल प्रक्रिया की है, जिसमें जेल भी नहीं होगी और जल्दी लाइसेंस मिले, इसके लिए काम किया गया है। उस समय डीएम के पास आपको फिज़िकल प्रेज़ेंस से लेकर आपका फिज़िकल इंटरफेस होता था, आपको फिज़िकल डॉक्यमेंटस देने पडते थे, लेकिन अब सारी प्रक्रियाओं को ऑनलाइन और सरल कर दिया गया है। यही नहीं, जैसा मैंने कहा कि उसको 60 दिन के अंदर करने का कार्य भी हुआ। प्रिंटिंग प्रेस के ओनर के खिलाफ जो हार्श मेज़र्स थे, हमने उनको भी इसमें माफ और साफ किया है। इस बिल की जो जर्नी है, वह ब्यूरोक्रेटिक बर्डन से लेकर ईज़ ऑफ डूइंग बिज़नेस तक की है। माननीय उपसभाध्यक्ष जी, मेरे बहुत सारे मित्रों ने यहां पर पूछा कि आपने आज तक कितने अखबारों या ऐसे टाइटल्स को वेरिफाई किया है? मैं सदन की जानकारी के लिए बताना चाहता हूं कि अब तक हमने 1,64,285 टाइटल्स वेरिफाई किए हैं। Publications registered till date are 1,49,266 and titles verified per month comes close to 520. हम हर महीने जो रजिस्ट्रेशन सर्टिफिकेट इश्यू करते हैं, वे लगभग 400 हैं। आप समझ सकते हैं कि हम कितनी जटिल प्रक्रिया को अब आसान करने वाले हैं। मेरा व्यक्तिगत रूप से यह मानना है कि हमारे युवाओं में अच्छा लिखने और नए-नए विषयों को लेकर नई मैगज़ीन, नए समाचार पत्र शुरू करने की बहुत क्षमता है, लेकिन अगर उनको दो-तीन साल रजिस्ट्रेशन कराने और लाइसेंस लेने में ही लग जाते, तो उसका क्या फायदा था? हमने उस दिशा में इसको सरल किया है। The 2011 Bill mandated going before the District Magistrate. At the same time, 2023 Bill echoes the spirit of digital decade. अब आपको कतार लगाकर डीएम के सामने खडा नहीं होना है। डिजिटल इंडिया में आपको केवल ऑनलाइन एप्लिकेशन दायर करनी है और आपका काम हो जाएगा। यह बिल प्रावधान आसान करता है कि आप रजिस्ट्रेशन करायें। सर, यह रोकता किसको है, कौन शुरू नहीं कर सकता - जिसका involvement किसी terrorist act में होगा या unlawful activity against the security of the State होगी, तो उसको पेपर शुरू करने की या periodical शुरू करने की परमिशन नहीं होगी। पहले आपको document furnish करने पड़ते थे डी.एम. के सामने, local authority के सामने, वे अब आपको नहीं करने होंगे।

तीसरा, facsimile edition जो foreign newspaper का है या periodical का है, वह इंडिया में अगर करना हो, तो आपको उसके लिए सेंट्रल गवर्नमेंट से prior approval लेना पड़ेगा। मान लीजिए, कोई विदेशी पत्र या पत्रिका है, उसका जो edition है, उसको यहां पर परिमशन प्रेस रिजस्ट्रार जनरल के सामने लेनी है, फिर आप उसको यहां पर कर सकते हैं। हमने printing presses के लिए भी नियम को और सरल कर दिया है। एक प्रिंटर को भी periodically अपने documents furnish करने पड़ते थे, वे अब नहीं करने हैं, उसको केवल online intimation करनी है। उसको local authority के पास documents देने के लिए नहीं जाना है। यह प्रेस रिजस्ट्रार जनरल के सामने उसको ऑनलाइन करना है तथा local authority को भी ऑनलाइन ही भेजना है। अब प्रिंटर को भी declaration नहीं करना है। ये दोनों अलग-अलग हैं, प्रिंटर का काम अलग है, पब्लिशर का काम अलग है। इसीलिए मैं अभी प्रिंटर की भूमिका को बता रहा हूं।

जहां तक डी.एम. के रोल का सवाल है, इसको थोड़ा कम किया गया है और उनका grant of certification, title allotment में रोल बहुत कम हुआ है, लेकिन उनके पास जो जानकारी जानी है, वह अभी भी पूरी जायेगी। हमने इसके बारे में सभी राज्यों के साथ चर्चा की है। हमने पहले बिल की कापी को भी भेजा और उनके सुझाव भी लिए। अधिकतर राज्यों ने कहा कि यह बहुत शानदार बिल है, इसमें आपने सब कुछ इन्क्लूड किया है और बहुत कम सुझाव उन्होंने दिए हैं।

इसी तरह से जो publisher है, उसको भी डिस्ट्रिक्ट मजिस्ट्रेट के सामने कोई declaration नहीं देना है। मैं जब financial penalty की बात करता हूं, तो प्रेस रजिस्ट्रार जनरल के पास यह पावर है कि वह किसी periodical को पांच लाख रुपये तक की सजा भी दे सकता है, लेकिन वह extreme case में आती है, लेकिन शुरू में तो 10 हज़ार, 20 हज़ार तक first default तक की सज़ा है और the maximum default, अगर वह बार-बार default करता है, तो उसको हम दो लाख रुपये तक करने जा रहे हैं। यह हमने पब्लिशर के लिए किया है। जहां तक प्रेस रजिस्ट्रार जनरल के द्वारा ऐक्शन लेने की बात है, तो वह उस स्थिति में ले सकता है, अगर कोई false representation करता है और लाइसेंस लेता है या फिर concealment of material facts, तथ्यों को छिपाने का कार्य करता है।

उपसभाध्यक्ष जी, उसमें ऐसा भी होता है, मान लीजिए कि आपने दैनिक समाचार पत्र कहा, तो आपको ३५५ दिन छापने हैं। अगर आप ५० परसेंट, यानी उसके आधे दिन भी नहीं छापेंगे, तो वह आपके खिलाफ कार्रवाई कर सकता है, उसको बंद करने की कार्रवाई कर सकता है। इसी तरह से अगर आपने 15 दिन में एक बार छापना है और आप उसे नहीं छाप रहे हैं, तब भी प्रेस रजिस्टार जनरल आपके खिलाफ कार्रवाई कर सकता है। उसको annual statement देनी होती है और अगर वह दो साल तक भी अपनी annual statement नहीं देता है, तब भी वह उसके खिलाफ कार्रवाई कर सकता है। अगर वह false particulars अपनी annual statement में देता है, कुछ तथ्यों को छिपाता है, तब उस समय भी प्रेस रजिस्ट्रार जनरल पब्लिशर के खिलाफ कार्रवाई कर सकता है। अब वह सर्टिफिकेट को कैंसल कैसे करेगा, उसके बारे में भी मैंने जैसे पहले कहा कि आप कहीं पर एक title छाप रहे हैं, वह same title उसी राज्य में किसी और के पास है या अन्य राज्य में किसी और के पास है, तब भी उसके पास यह अधिकार है कि वह उसको खत्म करे या किसी और language में भी किसी और राज्य में है, same या मिलता-जुलता नाम है, तब भी उसको वह कैंसल कर सकता है - वह राज्य या यूनियन टेरिटरी कहीं पर भी हो। इसी तरह से ही किसी अन्य language में भी होगा, तब भी उसको राज्य या यूटीज़ में वह कैंसल कर सकता है। जहां तक owner publisher को कोई court convict कर देता है, किसी terrorist act में या किसी ऐसी गतिविधि में, जो देश के खिलाफ हो, तब उसकी वजह से भी उसका लाइसेंस कैंसल कर सकते हैं। जो appellate mechanism की बात कही गई है, उसके संबंध में आपने सुझाव दिया है कि किसी महिला को भी रखा जाए, तो मैं आपको बताना चाहता हूं कि हमने तो प्रेस काउंसिल ऑफ इंडिया की चेयरपर्सन ही एक महिला रिटायर्ड जज को बनाया है।

इसमें जो दो सदस्य हैं, उनमें से भी एक प्रयास करेंगे - यह तो उनको तय करना है कि किसको रखना है, किसको नहीं रखना है, हम उसको भी करेंगे।

महोदय, आपने कुछ दूसरी बातें यहाँ पर कही हैं, यहाँ फ़ेक न्यूज़ को लेकर चर्चा की गई है। हमने पीआईबी की तरफ से फैक्ट चैक शुरू किया है, जिसमें अब तक 12 सौ से ज्यादा फैक्ट चैक्स 2019 के बाद किए गए हैं और देश के सामने जो झूठी खबरें थीं, उनको फ़ेक न्यूज़ लिखकर वापस भी डाला है। आईटी एक्ट कानून के अनुसार अगर यू ट्यूब चैनल्स कुछ गलत दिखाते हैं, तो उनके खिलाफ भी समय-समय पर कार्यवाही की गई है। ऐसे सौ से ज्यादा यू ट्यूब चैनल्स को बंद करने या ब्लॉक करने का काम किया गया है, जो फर्ज़ी या फ़ेक न्यूज़ चलाने का कार्य करते हैं।

महोदय, जहाँ तक पत्रकारों की सुरक्षा की बात है, मैं आपसे बिलकुल सहमत हूं कि पत्रकारों को सुरक्षित रहना चाहिए, उन्हें सुरक्षित रखना भी चाहिए, इसके लिए हर तरह के संभव प्रयास किए जाने चाहिए, लेकिन लॉ एंड ऑर्डर राज्य का विषय है, यह उनको ही करना है। इसके लिए होम मिनिस्ट्री ने समय-समय पर पहले भी गाइडलाइन्स निकाली हैं। आपने जो पोर्टल्स पर कहा, उसके लिए मैंने पहले ही बताया है कि ये आईटी रूल्स के अंतर्गत कवर होते हैं और कोड ऑफ एथिक्स के अंतर्गत इनको किया गया है। इसके लिए समय-समय पर कदम भी उठाए गए हैं। मैं आप सभी को अवगत कराना चाहता हूं कि एडवरटाइज़मेंट कोड के तहत हमने पिछले साल ही ऐसे 32 टीवी चैनल्स के खिलाफ एक्शन लिया था, जिन्होंने सरोगेट एडवरटाइज़मेंट करने का काम किया और ब्रांड एक्सटेंशन को - चाहे वह शराब या अन्य ऐसी प्रतिबंधित वस्तु से जुड़ी सरोगेट एडवरटाइज़मेंट की गई हो, हमने उनके खिलाफ कार्यवाही की है। इस साल भारत सरकार ने एक चैनल को एक हफ्ते के लिए ऑफ एयर करने का काम भी किया है।

महोदय, आपकी ओर से कुछ बातें आईं। माननीय सांसदों ने प्रेस काउंसिल ऑफ इंडिया के बारे में कहा कि उनके खिलाफ या कुछ लोगों के खिलाफ समाचार-पत्र फर्ज़ी खबर छाप देते हैं, षडयंत्र के तहत झूठी खबर छाप देते हैं, तो आप प्रेस काउंसिल ऑफ इंडिया के पास अपनी एप्लिकेशन दे सकते हैं, प्रोटेस्ट दायर कर सकते हैं, क्योंकि उनके खिलाफ कड़ी कार्यवाही करने का काम प्रेस काउंसिल ऑफ इंडिया के पास है, उनके पास उस तरह की ज्यूडिशियल पावर है। श्री निरंजन रेड्डी जी ने भी कुछ सुझाव दिए हैं। हमने 12 (2) के अंतर्गत कॉपीज़ को ऑनलाइन सबिमट करने का कार्य कर ही दिया है। आपने कहा कि ह्यूज़ इन्फॉर्मेशन देना, तो मैं आपसे पहले ही कहता हूं कि हमारा पिछला बिल शायद 62 सैक्शन्स का होगा, लेकिन इस बार हमने केवल 21 सैक्शन्स का रखा है। हमने इसको बहुत सिम्पल और सरल करने का काम किया है और हम प्रयास करेंगे कि रूल्स में भी इसको उतना ही सरल रखें। हम आपके लिए इसको बहुत लंबा नहीं करेंगे।

महोदय, इमरजेंसी काल के बहुत सारे लोगों ने अपने अनुभव साझे किए कि इंदिरा जी के नेतृत्व में कांग्रेस की सरकार द्वारा इमरजेंसी के समय कैसे 263 से ज्यादा वरिष्ठ पत्रकारों को जेल में डाल दिया गया था। आज मैं कह सकता हूं कि इन नौ सालों में भारत सरकार की तरफ से ऐसा कुछ नहीं किया गया है, बल्कि फ्रीडम ऑफ प्रेस को और बल देने का काम किया गया है, क्योंकि हमारे अपने नेता उस इमरजेंसी के समय जेल में गए थे। उस समय हमारे बड़े-बड़े नेता जेल में थे। महोदय, हम प्रेस के लिए उस समय भी खड़े थे, जब राज्य सभा, लोक सभा में अपोजिशन में थे। हम तब भी बार-बार खड़े रहे और अब, जब हमें सत्ता में आने का अवसर मिला है, तो 'The Press

and Registration of Periodicals Bill' लाकर हमने दिखाया है कि freedom of Press पर हम केवल कहते ही नहीं हैं, बल्कि इसको करके दिखाने का काम भी नरेन्द्र मोदी जी की सरकार में होता है।

महोदय, एक बात फेक न्यूज़ की कही गई है, तो मैं कहना चाहता हूं कि पीसीआई में मैंने पहले भी कहा है और जो केबल, टेलीविज़न नेटवर्क है, उसका प्रोग्राम कोड और जो उसके अन्य रूल्स हैं, उनके अनुसार हम कदम उठाते हैं। श्री वि. विजयसाई रेड्डी जी ने सैक्शन - 8, कंपनी से लेकर अन्य सुझाव दिए। मैं उन्हें एक सुझाव के रूप में ले रहा हूं। आपने यह जो कहा कि टेरोरिस्ट ऑर्गनाइजेशन्स प्रेस का मिस्यूज़ करती हैं, तो मैं बताना चाहता हूं कि उनके खिलाफ भी कई जगह पर अलग-अलग रूल्स के अंतर्गत कार्यवाही की गई है। इस कानून में हमने सुनिश्चित किया है कि वे ऐसे समाचार-पत्र या पीरियोडिकल्स, पत्र-पत्रिकाएं नहीं चला पाएंगे। अधिकतर बातें सुझाव के रूप में हैं। नरसिंहा राव जी ने भी सुझाव दिए हैं। इनके अतिरिक्त, जी.के. वासन जी, सीमा द्विवेदी जी, राकेश सिन्हा जी, कार्तिकेय जी, इन सभी ने अपने विचार सुझाव के रूप में दिए हैं। माननीय उपसभाध्यक्ष जी, मैं आपका ज्यादा समय नहीं लूँगा। यह जो बिल है, यह in sync with changing media landscape है। यह मैं इसलिए कह रहा हूँ कि आज टेक्नोलॉजी में बहुत बड़ा बदलाव आया है, रिपोर्टिंग में बहुत बड़ा बदलाव आया है। मैन्यूअल प्रोसेसिंग, फिजिकल इंटरफेस की बजाय अब हमने टेक्नोलॉजी का उपयोग करके इसको उस दिशा में ले जाने का कार्य किया है। मैंने पहले जो कुछ बातें कहीं, मैं उनको दोहराना नहीं चाहता, लेकिन मैं इतना जरूर कहूँगा कि हमने इसको सिंपल भी किया है; जो प्रोसेस है, उसको साइमल्टेनियस भी किया है; इसको स्ट्रेंथन करने का काम भी किया है और इसको आठ स्टेप्स से सिंगल स्टेप तक भी किया है। आपको अपना समाचार पत्र या पत्रिका शुरू करने के लिए हमने इस बिल के माध्यम से एक प्रबंध किया है। मैं आशा करता हूँ कि इसके बाद हजारों लोग नहीं, बल्कि लाखों लोग आने वाले वर्षों में अपने समाचार पत्र-पत्रिकाएँ शुरू करेंगे। आप सबने इसमें अपना सहयोग दिया, इसके लिए आप सबका बहुत-बहुत आभार। मैं आशा करता हूँ कि आप सब लोग यूनैनिमसली इस बिल को पास करेंगे। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद, मंत्री महोदय। अब, प्रस्ताव यह है :

"कि प्रेस, नियतकालिक पत्रिकाओं का रजिस्ट्रीकरण और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।"

प्रस्ताव स्वीकृत हुआ।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : अब हम विधेयक पर खंडश: विचार करेंगे।

खंड 2 से 22 विधेयक में जोड़े गए। खंड 1, अधिनियमन सूत्र और नाम विधेयक में जोड़े गए। उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : श्री अनुराग सिंह ठाकुर प्रस्ताव करेंगे कि विधेयक को पारित किया जाए।

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be passed.

प्रस्ताव पर मत लिया गया और वह स्वीकृत हुआ।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): अब हम अधिवक्ता (संशोधन) विधेयक, 2023 पर विचार करेंगे। श्री अर्जुन राम मेघवाल प्रस्ताव करेंगे कि अधिवक्ता (संशोधन) विधेयक, 2023 पर विचार किया जाए।

## The Advocates (Amendment) Bill, 2023

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL) Sir, I move:

That the Bill further to amend the Advocates Act, 1961, be taken into consideration.

The question was proposed.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : अब मैं उन माननीय सदस्यों के नाम पुकारूँगा, जो इस चर्चा में भाग लेंगे, जिनके नाम उनकी पार्टी के द्वारा भेजे गए हैं। श्री सुजीत कुमार।

SHRI SUJEET KUMAR (Odisha): Sir, the Advocates (Amendment) Bill, 2023, seeks to repeal the Legal Practitioners Act, 1879 by incorporating Section 36 of the Legal Practitioners Act, 1879 as Section 45A in the Advocates Act, 1961. Sir, this is part of the process to repeal old, obsolete and outdated laws by this Government which is highly commendable. In fact, this august House passed the Jan Vishwas Bill, which amended 183 provisions across 42 Acts concerning 19 different Ministries. It was passed unanimously by this House.

As was discussed while passing of the previous Bill, there are many Acts and legislations in our statute book, which are outdated and are of colonial British era. The Legal Practitioners Act, which is to be repealed by this Advocates (Amendment)

Bill, 2023, was enacted in 1879 to regulate and govern the legal professionals of that era. But, over the decades, the legal practice, the legal profession and the requirement of lawyers has changed multi-fold. After India became independent in 1947, we developed our own legal profession, and in the year 1961, we enacted the Advocates Act to align with the changing times and to make our legal framework inclusive, dynamic and relevant while keeping pace with independent India's requirements. Even the Law Commission of India, in its 249<sup>th</sup> Report, titled 'Obsolete Laws: Warranting Immediate Repeal', has recommended for repealing of the Legal Practitioners Act of 1879, after making suitable amendments to the Advocates Act of 1961. So, after the repeal of this Act, we will have one comprehensive framework, that is, the Advocates Act of 1961, which will regulate and govern the practice of law in this country.

I will take this opportunity to suggest a couple of reforms to the Government and I will urge the Government to have a serious view of these suggestions. First and foremost, in the Advocates Act, 1961, there is no provision for mandatory continuous professional development of the lawyers. I think there should be a mandatory continuous professional development provision in the Advocates Act, 1961. Why is this important? It is important because technology has become so pervasive in every walk of life and the same is applicable to legal profession also. This week itself, this House passed the Mediation Bill. There are many emerging frontiers of law, like telecom law, intellectual property law, technology law, Arbitration Act, etc. Now, Online Dispute Resolution (ODR) has become a practice. So, our lawyers need to be up-to-date with the latest legal developments and the latest developments in the field of technology, particularly with those relating to the legal profession. That is why, I suggest that there should be mandatory continuous professional development and it should be incorporated in the Advocates Act, 1961.

Secondly, there should be a National Electronic Register for advocates. We don't have any such register at present. The Law Commission of India, in its 184<sup>th</sup> Report, had suggested this and I quote, "There should be a National Electronic Register of the advocates enrolled by the State Bar Councils where each member must provide a self-declaration in every three years." So, I think, there should be a single database which will have the details about all the advocates practising in this country. It will also be good from the point of view of bringing social welfare schemes for the advocates.

Thirdly, there should be a digital interface between the advocates and the clients. That will eliminate the need for Section 45(A) itself. Why do we need a 'tout' in today's age when we can have an electronic platform that can connect advocates

and clients? I don't think there is any need for an intermediary provided in Section 36 of the Act which is going to be repealed and to be incorporated as Section 55 in the Advocates Act. I think, that also may not be needed if we have a digital interface.

Finally, I think, there is need for an Advocates Protection Act. Sir, you come from the State of Rajasthan and your State has passed a Bill to ensure safety of the advocates practising in the State of Rajasthan through the Advocates Protection Act. Of late, we have seen many instances of advocates being attacked, harassed and intimidated, particularly in the courts in Delhi. I think, in this context, it is very much essential that we need an Advocates Protection Act because we want our advocates to practise fearlessly. The advocates are the officers of the courts and if you ask me, as a lawyer, I can tell you that advocates are the most important stakeholders in the administration of justice. They are the most important stakeholders who uphold the rule of law and make justice available to the common citizens of this country. So, I support this Bill and I hope the Government will look into these suggestions. Thank you, Sir.

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। यह बिल केन्द्र सरकार द्वारा उन सभी अप्रचलित कानूनों को निरस्त करने वाली नीति के तहत आया है, जो अपनी उपयोगिता खो चुके हैं। 'विधि व्यवसाय अधिनियम, 1879' देश के विधि व्यवसायियों के लिए ब्रिटिश काल का एक अधिनियम है।

मान्यवर, देश के आज़ाद होने के बाद संसद ने एक दूसरा कानून 'अधिवक्ता अधिनियम, 1961 ' बनाया। उसमें 1879 के अधिनियम की जो धाराएँ 1, 3 और 36 थीं, इनको निरस्त नहीं किया गया, बल्कि इनको छोड़कर अन्य धाराएँ निरस्त कर दी गईं। मान्यवर, मैं यह मानता हूँ कि इस बिल की मूल आत्मा यह है कि अदालतों में दलाली समाप्त हो। लम्बे टाइम तक ऐसी सरकार यहाँ रही हैं, जब कोयला घोटाला - वहाँ भी दलाल, पनडुब्बी की खरीद होगी, तो वहाँ भी दलाल चाहिए, हेलिकॉप्टर की खरीद होगी, तो उसमें भी दलाल चाहिए, तोप खरीदने में भी दलाल चाहिए। उन्होंने कभी इसकी चिन्ता नहीं की। मोदी जी के नेतृत्व में जो सरकार बनी है, यह निचले स्तर से लेकर ऊपर तक दलालों को समाप्त करने के लिए संकल्प लिए हुए है। उस संकल्प के साथ माननीय मंत्री जी इस 2023 के अधिवक्ता (संशोधन) विधेयक को लाये हैं। मैं इनका अभिनन्दन करता हूँ और इनको बधाई भी देता हूँ।

महोदय, इस बिल में ऐसा नहीं है कि किसी को भी डीबार कर दिया जाएगा या किसी को दलाल घोषित कर दिया जाएगा। उसमें वहाँ की जो बार एसोसिएशन है, उसमें उसके प्रमाण के लिए बहुमत से प्रस्ताव होगा, फिर चाहे वह हाई कोर्ट हो या डिस्ट्रिक्ट कोर्ट्स हों। अगर रेवेन्यु ऑफिसर्स हैं, तो कलेक्टर से ऊपर के हों। वे सब उसे देखेंगे और उसके बाद भी नोटिस देंगे। उसको शो कॉज़ नोटिस देने के बाद उससे स्पष्टीकरण लिया जाएगा। सर, कचहरियों में बड़े पैमाने पर इस तरह के लोग आये दिन आते हैं, जो किसी भी केस में नहीं जाएँगे, लेकिन सबसे पहले वहाँ आयेंगे, क्योंकि उनका काम ही यही है। इस दलाली को समाप्त करने के लिए इस तरह

के कदम उठाने की आवश्यकता है। सर, इसके लिए भारत के विधि आयोग ने भी अप्रचलित कानूनों के तत्काल निरस्तीकरण की माँग करते हुए 'दूसरी अन्तरिम रिपोर्ट' शीर्षक वाली अपनी रिपोर्ट संख्या २४९ में अधिवक्ता अधिनियम, १९६१ में उपयुक्त संशोधन करने के बाद विधि व्यवसायी अधिनियम, 1879 को निरस्त करने की सिफारिश की थी। उसके बाद एक समिति का गठन किया गया था। अधिवक्ता अधिनियम, 1961 में इस अधिनियम की धारा 36 को शामिल करके विधि व्यवसायी अधिनियम, 1879 को निरस्त करने की सिफारिश की थी। विधि कार्य विभाग ने विधि व्यवसायी अधिनियम, 1879 के लागू प्रावधानों को निरस्त करने के लिए बार काउंसिल ऑफ इंडिया के साथ भी विचार-विमर्श किया था। सबसे विचार-विमर्श करने के बाद अधिवक्ता (संशोधन) विधेयक, 2023 में मूल अधिनियम की धारा 45 के बाद एक नयी धारा 45क जोड़ी गयी है। मान्यवर, 45क जोड़ने के बाद यह जो ब्रिटिश टाइम का कानून था, यह अपने आप समाप्त हो जाता है। जब मूल अधिनियम की धारा 50 की उप धारा 5 के बाद निम्नलिखित उप धारा स्थापित की जाएगी - "शेष प्रावधान, यानी विधि व्यवसायी अधिनियम, 1879 की धाराएँ 1, 3 और 36 उस तारीख से निरस्त हो जाएँगी, जिस दिन से अधिवक्ता अधिनियम, 1961 की धारा 45क लागू होगी" तो यह 45क इसके द्वारा ही लागू हो रही है। किसी से पूछें कि आप क्या करते हैं? तो साहब, हम आपका यह केस जिता देंगे, हम यहाँ कोर्ट परिसर में दुकान दिला देंगे या और कुछ लाभ पहुँचा देंगे - यह ऐसे लोगों को न्यायालय परिसर से बाहर कर देगा। उसे यह अधिकार होगा कि वह उस परिसर में भी नहीं आये। इस तरह का अधिकार कोर्ट को दिया गया है, मैं इसके लिए इनका अभिनन्दन करना चाहूँगा। महोदय, संविधि पुस्तक से 'विधि व्यवसायी अधिनियम, 1879' को निरस्त करना, विशेष रूप से ब्रिटिश काल से संबंधित अप्रचलित कानूनों को निरस्त करने के लक्ष्य को प्राप्त करने में एक योगदान देगा। ये जो गुलामी के प्रतीक हैं, उनको समाप्त करने का काम किया जा रहा है। यह व्यवसाय करने में आसानी और नागरिकों के जीवन को सुलभ बनाने की दिशा में एक बड़ा कदम होगा। इसके अलावा, प्रस्तावित संशोधन इस विषय पर संपूर्ण विधि, यानी 'अधिवक्ता अधिनियम, 1961' को एक स्थान पर रख कर 1897 अधिनियम की धारा 36 के तहत शामिल विषय के पहलूओं को प्रोत्साहित करेगा और निगरानी को बेहतर बनाएगा।

महोदय, इसके द्वारा न्यायालय या न्यायाधीश, सामान्य या विशेष अदालत द्वारा किसी भी व्यक्ति को, जिसका नाम ऐसी सूची में शामिल है, न्यायालय की प्रसीमा से बाहर कर सकता है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय तोमर साहब, कृपया आप समय-सीमा का ध्यान रखें।

श्री विजय पाल सिंह तोमर : महोदय, मैं इस बिल का समर्थन करता हूँ, क्योंकि यह बिल आए दिन कचहरी में जो दलाल घूमते हैं, उन दलालों को समाप्त करने के लिए लाया गया है। इसको बहुत पहले लाया जाना चाहिए था, लेकिन यह देर से आया, क्योंकि शायद इसी का इंतजार था कि माननीय मोदी जी के नेतृत्व में सरकार आएगी और मेघवाल जी इस बिल को लेकर आएँगे। महोदय, मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूँ। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद, तोमर साहब। माननीय श्री एस. निरंजन रेड्डी जी।

SHRI S NIRANJAN REDDY (Andhra Pradesh): Sir, I wanted to speak in support of the Bill and wanted to raise only two issues. But one of the issues, my preceding speaker, Mr. Sujeet Kumar, a practising advocate, has already covered, so my job has become half. I am also a practising Senior Advocate. I just need to bring this to your notice before I speak on the Advocates Act.

Sir, the first issue, which has already been covered, is about the safety of advocates. I have nothing further to add to what Mr. Sujeet Kumar has placed before the House.

Sir, the second issue to which specifically I wanted to draw hon. Law Minister's attention is this. I think I am singularly fortunate because just today hon. Law Minister has given an answer to one of my Unstarred Questions with regard to the legal service that is being given by the Government of India. I am very happy with the answer that has been given because it fully satisfies me.

Sir, the suggestion I wanted to bring to hon. Law Minister's notice was this. With the advent and growth of digital technology, the Government of India has come up with an amazing Jugalbandi Chatbot which any person in any part of India is able to use on WhatsApp by sending a message in his own mother tongue. Jugalbandi is combining with artificial intelligence to give an answer. information about my crop or if I want some information about some other things, the Government of India has given free service under this Jugalbandi which is going to be a precursor for the world. Under the National Legal Services Authority, the Government has taken steps to ensure that access to justice is provided to poor people. Why I am tying up with the Bill today is because we are replacing a law which is of 1879 and bringing a new law, but we still feel the need of continuing this provision that we should eradicate touts because they are likely to fool the gullible litigants. This is intended to protect both the good lawyers who don't resort to unethical practices and also majorly protecting the litigants from these touts. If the access to justice is made available to people, then the necessity of people approaching a tout will be difficult. There are simple things like someone wants to register a will or someone wants to know if it is compulsory to register a marriage. Today, the difficulty is that they have to go to a lawyer. If they are in a remote village, they then try to find a tout because that man says, 'I am very well-versed in law and I will be able to get you a solution.' अगर कोई document बनाना है, तो they go to a document writer or a tout. This requirement is there for the people to get the immediate answers.

In today's answer that the hon. Law Minister has given, I am pleased to state that one programme which the Government is already using is DISHA and the other one is *Nyaya Bandhu*. I would first like to thank hon. Law Minister for taking this initiative. I am only suggesting that if this can be included with the National Legal Services Authority (NALSA), then providing access to justice to the people may move faster and the necessity of people approaching a tout may not be there at all. Thank you, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Vice-Chairman, Sir. You may be happy that I am participating in this Bill also, introduced by your colleague, who is also from Rajasthan.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): He is Arjun and I am *Krishan*. Ghanshyam means Krishna.

DR. M. THAMBIDURAI: Sir, most of my colleagues, who are lawyers, spoke here. I am not a lawyer. I am a lawyer for the public. As an elected representative, I have come here to express certain views on this Bill.

First of all, I want to place on record that I also served as the Law Minister in the Vajpayee Government because of my leader, *Puratchi Thalaivi Amma*, Jayalalitha, who made me the Law Minister in Vajpayee Government, though I have not studied law. Very few persons without having studied law may have become one. Anybody can know the law but becoming an advocate is different. I am not an advocate. I don't know whether Meghwalji is an advocate.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): He is retired IAS officer. ...(Interruptions)...

DR. M. THAMBIDURAI: Without being a law graduate, I served as the Law Minister. I was given the opportunity by Vajpayeeji.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): After Dr. Babasaheb Ambedkar, Shri Arjun Meghwal is the first Law Minister from the Scheduled Castes community.

DR. M. THAMBIDURAI: Secondly, I think, in 1998-99, I was the Law Minister. At that time, when I served, we brought forward the National Judicial Commission Bill. It was

brought at that time during Vajpayee Government's period. We brought it to change certain regulations in courts and others. We tried that. Once again, it was done during the period of Shri Narendra Modi Government when we brought the same Bill and passed it. But, the Supreme Court struck it down. Democratically elected persons like Modiji and Vajpayeeji brought the National Judicial Commission Bill with good intentions. I hope the present Law Minister, who is an ex-IAS officer and a law graduate, may try to bring that kind of legislation which Vajpayeeji attempted and Modiji also wanted to bring. In the NDA Government, we can definitely do that. I hope for that.

Second thing is, we can go on discussing the colonial rule, colonial system, colonial law, etc. That is where we are changing. For example, the Advocates Act, 1961 (Act No.25 of 1961) was enacted to amend and consolidate the law relating to the legal practitioners and to provide for the constitution of Bar Councils and an All India Bar. In the list which I mentioned, there are so many names of Bar Councils, like for States of Andhra Pradesh, Bihar, Gujarat, Jammu and Kashmir, Manipur, Arunachal Pradesh, Assam, Mizoram and Nagaland. It is mentioned like that. For the States of Kerala and the Union Territory of Lakshadweep, it is called the Bar Council of Kerala. For the States of Maharashtra and Goa, it is called the Bar Council of Maharashtra and Goa. For Punjab and Haryana, it is called the Bar Council of Punjab and Haryana. For West Bengal, it is called the Bar Council of West Bengal. For the Union Territory of Delhi, it is called the Bar Council of Delhi. But, if you see, for the States of Tamil Nadu and the Union Territory of Pondicherry, it is called the Bar Council of Madras. Is it not a colonial thing? 'Bar Council of Madras' is colonial. Madras is now Chennai. That is one thing. Second is, this Bar Council is not for Chennai; it is for Tamil Nadu. Therefore, as Maharashtra, Punjab and Haryana, Delhi, the name of the Bar Council has to be changed as Bar Council for Tamil Nadu and Pondicherry. That way, it has to be changed. Also, the name of the Madras High Court has to be changed to Tamil Nadu High Court. Already, a legislation from, I think, a former Minister from Modiji period itself, they tried to bring and change the name of that department including Maharashtra, Bombay, Tamil Nadu, Calcutta but it was struck down. My former leader and former Chief Minister, Madam Jayalalithaaji, when she was the Chief Minister, introduced that request and Bill in Tamil Nadu Assembly and recommended the Central Government to change the name of the Madras High Court as Tamil Nadu High Court. It is still pending. Therefore, when you tell that you want to change colonial things, why are you not able to come forward for ordinary things? Modiji also tried but, at that time, it was struck down for some reasons. I would request the present Law Minister to change this. This is the

aspiration of our people of Tamil Nadu. Do not call it Madras. It is not a city. At that time, it was called Madras Province, Calcutta Province and Bombay Province. In those days, British people called it and that is a colonial thing. When you want to change the colonial things, give respect to Tamil Nadu people and Tamil Nadu legislation....(Interruptions)...

DR. AMAR PATNAIK (Odisha): Odisha High Court also. Now, it is called Cuttack High Court.

DR. M. THAMBIDURAI: Therefore, these are changed. At that time, it was a different way. For Allahabad High Court also, the Allahabad name is there and not Uttar Pradesh High Court. That is there. These are the colonial things. When you want to change colonial things, many Members say that they want to change everything. I am happy for independence and respect for our Indian citizens, our rights and everything, our civilization and everything. I appreciate what the present Government is doing. I appreciate that but this is a simple thing and sentiment of the Tamil Nadu people. Also, the Tamil Nadu legislature passed the Bill. Therefore, I would request the hon. Minister to consider it and change its name also; bring that legislation. Whether Bombay High Court accepts or not or even Calcutta High Court accepts or not -- I do not know about Cuttack, you are accepting or not -- but Allahabad, that is a different issue. As you are considering the State Governments' rights also, you are discussing it in the Rajya Sabha which represents the States. On behalf of Tamil Nadu State, I urge the Law Minister to consider the request which our A.I.A.D.M.K. Party Amma had made as the name has to be changed to Tamil Nadu High Court instead of Madras High Court. The Bar Council name also must be changed. Also, as our advocates requested, we have to give protection to the advocates because then only they can argue properly and get proper justice for the people. That way, I thank you once again for giving me this opportunity. As you said, we are speaking on all the Bills. This is the democratic system. I am happy when you are presiding over. I got two-three minutes to speak and once again I thank you for it. Thank you.

डा. अशोक बाजपेयी (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, माननीय कानून मंत्री जी इस विधेयक को लेकर आए हैं। यह बहुत ही सामयिक है और लम्बे समय से इसकी आवश्यकता थी, लेकिन पता नहीं किन कारणों से देश की आज़ादी के 74 वर्षों में इतने महत्वपूर्ण विधेयक को लाने की आवश्यकता नहीं समझी गई। मान्यवर, आज जिस 'अधिवक्ता अधिनियम, 1961' के संशोधन को लेकर माननीय मंत्री जी आए हैं, आपने उस पर चर्चा करने का अवसर दिया है। इसके पहले मैं थोड़ा अतीत में जाना चाहूंगा कि 1861 में ब्रिटिश पार्लियामेंट ने हिन्दुस्तान में हाई कोर्ट की

स्थापना के लिए एक कानून बनाया, जिसका नाम था, 'Indian High Courts Act, 1861'. उस कानून के तहत भारत में हाई कोर्ट्स की स्थापना की गई। जब यह कानून बन गया, तब यह तय हुआ कि जो लोग वहां प्रैक्टिस करेंगे या जो मुकदमों की पैरवी करेंगे, उनके लिए कोई administrative व्यवस्था होनी चाहिए। हाई कोर्ट में प्रैक्टिस करने वाले एडवोकेट्स या वहां के एटॉर्नीज़ के लिए भी कोई administrative व्यवस्था होनी चाहिए और तब 1879 में 'The Legal Practitioners Act, 1879' बनाया गया। महोदय, जब देश आज़ाद हो गया, तो आज़ादी के बाद अपने देश में न्यायिक प्रशासन कैसा हो, judicial administration कैसे संचालित हो, इसके लिए वर्ष 1953 में एक Law Commission की स्थापना की गई। इसने अपनी एक रिपोर्ट भारत सरकार के पास सबिमट की। उस रिपोर्ट के आधार पर और जो हम आज अधिवक्ता अधिनियम,1961 में संशोधन लेकर आए हैं, यह इस पर बनाया गया। इसके पीछे उद्देश्य था कि देश भर में एकरूपता लाई जा सके। हमारे जो अधिवक्ता होंगे, उसका स्वरूप क्या होगा, उनको किन-किन श्रेणियों में विभाजित किया जाएगा और अलग-अलग कोर्ट में अधिवक्ताओं को किस तरीके से appear होने का या उनके पास काम करने का अवसर होगा, इसलिए judicial administration के लिए इस कानून को बनाने का काम किया गया। महोदय, इसके साथ ही यह देखा गया कि 1961 के एक्ट के बाद बहुत सारी चीज़ें ऐसी हुईं, जिनमें हमें यह महसूस हुआ कि बहुत सारे आज़ादी के पहले के कानून अब obsolete हो गए हैं, काल बाधित हो गए हैं और उन कानूनों की आवश्यकता नहीं है। तमाम कानूनों की मोटी-मोटी किताबों में कानून भरे पड़े हैं, और वे कानून जनता के लिए एक बोझ बन गए हैं। ऐसे अनावश्यक कानूनों को समाप्त करने की आवश्यकता पड़ी। जैसा इससे पहले माननीय सूचना मंत्री जी ने कहा कि 1,562 ऐसे कानूनों को निरस्त करने का काम, repeal करने का काम किया गया, उसी के तहत हमारे इस कानून को भी निरस्त करने का काम किया गया है। इस कानून का मुख्य उद्देश्य यह है कि हमारे देश की अदालतों में जो touts हैं, उन दलालों पर कैसे अंकृश लगाया जाए, उसके लिए हम एक अमेंडमेंट लाए हैं। उसके लिए एक व्यवस्था बनाने का काम इस संशोधन विधेयक के माध्यम से किया गया। इन दलालों के लिए हाई कोर्ट्स, वहां के डिस्ट्रिक्ट जजेज़, डिस्ट्रिक्ट सेशन जज, रेवेन्यू कोर्ट्स को यह अधिकार होगा कि वे एक सूची तैयार कर सकते हैं कि कौन-कौन tout हैं। लेकिन इन touts के संबंध में, दलालों के संबंध में निर्णय का अधिकार वहां की बार काउंसिल को होगा। अगर बार काउंसिल बहुमत के हिसाब से निर्णय करती है कि यह व्यक्ति tout की सूची में रहने योग्य है या नहीं है, तो वह निर्धारित करेगी, ताकि हमारी यह व्यवस्था पारदर्शी रहे और हमारा गांव का जो सामान्य किसान है, वह अदालतों में जाकर कहीं छला न जाए, ठगा न जाए। जनसामान्य को न्याय कैसे मिले - Litigant's interest is the first - यह अदालतों में लिखा रहता है, वादकारी का हित सर्वोच्च है, लेकिन वादकारी अदालतों में जाकर लुट जाता है। माननीय मंत्री जी यह कानून इसलिए लाए हैं कि वादकारी के साथ कहीं छलावा न हो, धोखा न हो, वादकारी के अधिकार हमेशा सुरक्षित रहें। यह बहुत महत्वपूर्ण कानून आया है। इस कानून के आने से देश के 140 करोड़ लोगों को इसका लाभ मिलेगा। में माननीय मंत्री जी और भारत सरकार को इसके लिए बधाई देना चाहता हूं कि विलंब से सही, लेकिन यह संशोधन बहुत आवश्यक था। आजादी के बाद हमने 1961 में अधिवक्ता कानून बनाया, उसके बाद तमाम 60-65 वर्षों में हमने कभी इस पर चिंता नहीं की कि हमें इसमें संशोधन की

आवश्यकता है। मैं इस संशोधन का समर्थन करता हूं और सदन से भी अपेक्षा करता हूं कि इस महत्वपूर्ण विधेयक को सर्वसम्मति से पारित करें।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I rise to support this Bill and through you, wish to bring to the kind notice of the hon. Law Minister, Shri Meghwal, four points in four minutes. The first point is about lawyers who are coming out of the college afresh, presuming that the lawyer is coming out today from the college and he can straightaway get into the High Court or lower court and then start practicing without undergoing any apprenticeship. In fact, the hon. Supreme Court, the Apex Court, in the case of Sanjay Kumar vs State of Bihar deprecated such practice by observing that the half-baked lawyers or inexperienced lawyers misuse the process of the court and waste public time. This is the observation of the Supreme Court, not my observation. Sir, I urge the hon. Minister to amend the Advocates Act to ensure pre-enrolment training and apprenticeship to ensure that the clients get experienced advice from the experienced advocates. Point number two is about the legal fees. The legal fees in India is currently unregulated.

(MR. DEPUTY CHAIRMAN in the Chair.)

MR. DEPUTY CHAIRMAN: Please continue, Vijayasai Reddyji.

SHRI V. VIJAYASAI REDDY: Sir, are you also an advocate?

DR. SASMIT PATRA (Odisha): No; he is a journalist.

MR. DEPUTY CHAIRMAN: But I know the advocates very closely....(Interruptions)...

SHRI V. VIJAYASAI REDDY: Sir, the legal fee in India is currently unregulated. There are so many advocates, even in our own House, Rajya Sabha, there are some senior lawyers, including senior advocate Shri S Niranjan Reddy, Shri Kanakamedala Ravindra Kumar, Chidambaramji, Amar Patnaikji, Kapil Sibalji...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please come to the subject. ... (Interruptions)... Come to the subject, Vijayasaiji. ... (Interruptions)...

SHRI V. VIJAYASAI REDDY: Advocates charge hefty fees per hearing...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... No cross talking. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: They charge per hearing basis. For every hearing, for every appearance, they appear before the Supreme Court or High Court, they charge amount ranging from...(Interruptions)... Sir, I am waiting for your attention...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, we have to maintain time also. ... (Interruptions)...

SHRI V. VIJAYASAI REDDY: The senior lawyers, they charge hefty amount per appearance ranging from Rs. 5 lakhs to Rs.50 lakhs. Sir, I cannot imagine earning Rs. 50 lakhs per appearance for about half an hour or one hour. It is impossible. Why is this happening? This is because there is an extreme information asymmetry between the client and the senior advocate.

MR. DEPUTY CHAIRMAN: Somebody from the House has told that this is not the subject. ... (Interruptions)...

SHRI V. VIJAYASAI REDDY: Again, Sir, my beloved friend, Shri Kanakamedala Ravindra Kumar, asks for adjournment intentionally because for that second appearance again, he gets.....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please come to the subject, Vijayasaiji. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: Some sort of ceiling or cap on the maximum amount that can be charged by the senior advocate has to be fixed. The next point is -- there are two more points, then I will close it -- the social security for the lawyers. While top lawyers are charging exorbitantly lakhs of rupees and crores of rupees, junior lawyers are really struggling to make their living. The hon. Law Minister is introducing prohibition of touts and, of course, it is totally justified, but what about the junior lawyers? They are really struggling. In fact, I have introduced a Private Member Bill in this august House to ensure that adequate social security benefits, including stipend, housing, insurance cover are extended to junior lawyers. The amount that is payable

to the junior lawyers as a stipend should be collected from the senior lawyers because they are charging exorbitantly. Then the last point is this. The common criticism has been that regulatory framework for legal services is insufficiently independent, insufficiently accountable, insufficiently transparent. There is no transparency, there is no accountability, there is no independence. Therefore, the current Bar Councils and the State Bar Councils comprise of the very lawyers that these bodies are intended to regulate. This is an obvious conflict of interest in the garb of self-regulation. So, I request the hon. Law Minister to deal with these issues and then do justice to the junior advocates and also clients like me. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Thank you, आपने फिल्म पर चर्चा करते हुए struggling heroes के बारे में कहा। आपने फिल्म पर चर्चा करते हुए struggling heroes के बारे में एक formula बताया था। आपने इसके बारे में भी बताया, जो नये वकील struggle कर रहे हैं। Thank you. Now, hon. Member, Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Sir, I am here to support this Bill and also to be suggestive. To start with, our senior Member in this House and former Law Minister, former Deputy Chairman in the Lok Sabha, Dr. M. Thambidurai, requested our hon. Law Minister that the name of the Madras High Court should be changed as Tamil Nadu High Court. Sir, I too make that request to the hon. Minister. The Amendment made in the Advocates Act, 1961, I think, Sir, sometimes it affects the independence of the Judiciary. Does the introduction of Amendment to Section 45(a) equate advocates with touts or touts with advocates? If the Amendment equates advocates with touts, it amounts to interference of independence of the Judiciary. Sir, if the subordinate court or executive decide this, then I am sure it would become a difficult problem. I only suggest to the hon. Law Minister that the authority which has to be appointed by the highest court should decide on the issue of touts as well and it should be specifically addressed in the Bill also. With this, I support this Bill, Sir. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Thank you, hon. G.K. Vasanji. माननीय श्री रामजी।

श्री रामजी (उत्तर प्रदेश): उपसभापित महोदय, आपका धन्यवाद कि आपने मुझे बोलने का अवसर दिया। इसके साथ ही मैं अपनी पार्टी की मुखिया बहन कुमारी मायावती जी का भी आभार व्यक्त करता हूं। मान्वयर, मैं इस बिल के सपोर्ट में खड़ा हुआ हूं। दलाली नहीं होनी चाहिए। इससे सबसे ज्यादा पीड़ित अगर कोई वर्ग है, तो वह गरीब वर्ग है। वह कोर्ट के अंदर जाता है, कचहरी

में जाता है, तो सबसे ज्यादा वही पीड़ित होता है। मैं आपसे कुछ बातें कहना चाहता हूं, जिनके संबंध में मेरे मन में कुछ डाउट्स हैं।

महोदय, जो एडवोकेट एक्ट है, वह एक सामाजिक एक्ट है और एक noble Act है। एडवोकेट एक्ट को एक सामाजिक proposition माना गया है और इसी कारण Income Tax में भी छूट मिलती है। परंतु अब आए दिन नकली law college खुलते हैं। माननीय सुप्रीम कोर्ट भी चिंतित होता है, Bar Council of India भी उस पर चिंतित होती है। कृछ समय पहले Bar Council of Delhi ने नकली वकीलों की लिस्ट प्रकाशित की है। अब जो Advocates Act है, उसे बदलाव के लिए लाया गया है, उसमें touts के बारे में definition दी गई है। कचहरी के अंदर touts ऐसे ही नहीं घूमते हैं। कचहरी के अंदर touts coat पहनकर भी घूमते हैं, जो नकली होते हैं, फर्जी डिग्री लेकर घूमते हैं, लेकिन उनके लिए इसमें क्या प्रावधान है। यह भी एक चिंता का विषय है कि क्या इसे touts में लाएंगे या जैसे पहले नकली वकील Section 420 में आते थे कि अगर पकडा गया और वह नकली वकील है, फेक वकील है, तो सेक्शन 420 के अंदर उस पर कार्रवाई होती थी, सेक्शन 420 में उसको जेल होती थी और तीन साल की सज़ा मिलती थी। अब अगर वह touts की परिभाषा में आ जाएगा, तो उसको तीन महीने की सज़ा मिलेगी, 500 रुपये का दंड मिलेगा। तब तो जो नकली वकील काला कोट पहन कर घूम रहे थे, वे सारे touts बन जायेंगे। उनको पता है कि हम तो 500 रुपये देकर बच जायेंगे, तीन महीने की सजा लेकर बच जायेंगे। मान्यवर, इसी बात को लेकर मन में एक संदेह बना हुआ है कि अब इसमें क्या होने वाला है। इसमें एक 45A sub-section (3) है, जिसमें evidence के बारे में कहा गया है कि evidence of general repute. The Indian Evidence Act बना हुआ है, अगर Evidence Act में कोई बंदा पाया गया, तो वह Evidence Act के तहत दंडाधिकारी होगा। लेकिन यहां पर मामला थोड़ा सा अलग है। यहां पर majority of members डिसाइड करेंगे, majority of members में भी थोड़ा डाउट है कि कितनी majority होनी चाहिए। मान लीजिए, पांच लोगों की jury बैठती है, सबको पता है कि उसके खिलाफ, touts के खिलाफ evidence भी हैं, तीन लोगों ने बोला कि यह दलाल नहीं है, दो लोग बोलते हैं कि यह दलाल है, उसके खिलाफ evidence है, तब उस केस में क्या होगा? क्या उसको दलाल माना जायेगा या नहीं माना जायेगा? इसमें यह touts की बात आ रही है। इसके साथ ही मैं माननीय मंत्री जी से यह भी कहना चाहूंगा कि जो फेक वकील हैं, उनके बारे में कोई न कोई प्रावधान लेकर आयें... ताकि कोर्ट-कचहरियों में जो पूरे देश की तमाम जनता है -खास तौर से, वहाँ पर जो गरीब लोग जाते हैं, वही उनसे पीडित होते हैं, वही उनके चक्कर में पड जाते हैं, वही उनके जाल में फंस जाते हैं। वे उनसे कहते हैं कि मैं तुम्हारा यह केस खत्म करा दूँगा, वह केस खत्म करा दूँगा, यहाँ ठीक करा दूँगा, वहाँ ठीक करा दूँगा, यहाँ मेरी सेटिंग है, वहाँ मेरी सेटिंग है। उन्हें बचाने के लिए यह जरूरी है कि आप फेक वकीलों के लिए भी कोई-न-कोई प्रावधान लेकर आएं।

मान्यवर, अभी हमारे रेड्डी जी ने कुछ बातें बोली हैं और मैं भी उन्हीं बातों को बोल रहा हूँ कि जो जूनियर वकील होते हैं, वे बहुत स्ट्रगल करते हैं। शायद वे 100-200 रुपये के लिए दिन-रात एक कर देते हैं, पर उन्हें 100-200 रुपये भी नहीं मिलते हैं। इसलिए उनके प्रोत्साहन के लिए भी किसी ट्रेनिंग की व्यवस्था की जाए, ताकि वे लोग भी प्रोडिक्टिव लेवल के वकील बन सकें। इसके साथ ही, उनके लिए किसी-न-किसी stipend की व्यवस्था भी की जाए। मान्यवर, मैं माननीय मंत्री जी

से कहना चाहता हूँ कि मुझे जिन बातों पर डाउट था, मैंने वे सब बातें आपके सामने रखी हैं, आपका बहुत-बहुत धन्यवाद।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Bill pertains to the thousands of advocates who are engaged in legal profession across the country. At the outset, I extend support and heartfelt welcome to this Bill. But the Bill aims to include 'touts' in the Advocates Act, 1961. Hitherto the provisions relating to 'touts' were found in the Legal Practitioners Act, 1879. Sir, earlier all these provisions pertaining to Legal Practitioners Act, 1961 were incorporated in the Principal Act, 1961. Only Sections, 1, 3 and 36 were left out in the Legal Practitioners Act, 1879. Now, these Sections are also incorporated in the Advocates Act, 1961 with the instant Amendment by insertion of a new Section 45A. It defines 'touts' in a comprehensive manner. Sir, this instant Bill pertains to advocates, who are integral component of administration of justice. I would like to place on record the genuine and important expectations of the advocates practicing across the length and breadth of the country. Sir, for courts at all levels, whether it is Sub-Court, District Courts, High Courts or Supreme Court, there is lack of adequate office accommodation and infrastructure for advocates. So, the Government has to give serious thought and consideration on these two aspects. Due to opening up of education field to the private, more and more colleges are coming up in the field of law which in turn increases the number of advocates coming into the profession substantially. The first and foremost task of an advocate who had started his profession is finding suitable office accommodation for this profession. Sir, another important aspect is the pendency of the cases. That is also the irony of the matter. Now, day in and day out, attacks on advocates are increasing. Advocates or legal practitioners are subject to harassment and intimidation. Therefore, I request the hon. Law Minister to look into the aspects of advocates' protection. A serious thought has to be given to this because in Andhra Pradesh, some serious attacks were made on advocates. ...(Interruptions)... Likewise, advocates welfare measures have to be taken care of. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No cross talking; Shri V. Vijayasai Reddyji, please. ... (Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, advocates welfare measures have to be taken care of as that was not addressed in the Original Act of 1961 also. I would request hon. Minister to take care of it with regard to 1961 Act. Regarding junior

advocates, to support my friend, Shri Vijayasai Reddy, as he has already referred about it. Sir my friend is a senior practitioner in charted accountancy; same problem is there in case of advocates also. Junior advocates are not supported. So the Government has to take care of it by giving some stipend and other things to the junior advocates or junior practitioners. As far as our issue is concerned, the hon. Member, Dr. M. Thambidurai has mentioned about the change of the name of High Court. Likewise, a similar problem is there in Andhra Pradesh also. In persuasion of the Andhra Pradesh Reorganisation Act, 2014, in Amravati, a High court has been constituted. Subsequently, the Andhra Pradesh High Court has been constituted. Now, there is a doubt about the place of the High Court, in view of the decision taken by the present Government. The reason behind this is that they want to shift the High Court. The advocates were shifted from Hyderabad to Amravati, now they want to shift them to another place. There is an ambiguity. The court has already been created....(Interruptions).. I request the hon. Law Minister to clear the doubts and continue with the High Court in Amravati without any doubt. With these submissions, I wholeheartedly support the Bill. Thank you.

श्री उपसभापति : माननीय मंत्री, श्री अर्जुन राम मेघवाल जी, अब आपका जवाब होगा।

श्री अर्जुन राम मेघवाल: डिप्टी चेयरमैन सर, सबसे पहले दि एडवोकेट अमेंडमेंट बिल पर जो लोग बोले हैं, मैं उनको धन्यवाद देना चाहता हूँ। सुजीत कुमार जी ने शुरुआत की; फिर विजय पाल सिंह तोमर साहब ने उसमें अपनी कुछ बातें रखीं; एस. निरंजन रेड्डी जी उसमें और कसावट लाए; डा. मु. तंबी दुरै जी ने विरासत पर गर्व करने जैसी बातों का ज़िक्र किया; डा. अशोक बाजपेयी जी ने भी इस बिल का समर्थन करते हुए कुछ बातें रखीं; वि. विजयसाई रेड्डी साहब ने कई चीजों, जैसे, ट्रेनिंग, बार काउंसिल ऑफ इंडिया, लीगल फीस, इन सबके ऊपर कुछ सुझाव दिए; जी.के. वासन साहब ने भी अपनी कुछ बातें रखीं; श्री रामजी ने आईपीसी के कुछ प्रावधानों को लेकर चर्चा की और कनकमेदला रवींद्र कुमार जी, जो लास्ट वक्ता हैं, उन्होंने भी अपनी बात रखी। मैं सभी माननीय सदस्यों का धन्यवाद करता हूँ, जिन्होंने दि एडवोकेट अमेंडमेंट बिल, 2023 पर अपने विचार रखे।

डिप्टी चेयरमैन सर, मैं थोड़ा ब्रीफ में कुछ चीजें बताना चाहता हूँ। आजादी से पहले इंडियन हाई कोर्ट एक्ट, 1861 बना। यह ब्रिटिश पार्लियामेंट ने बनाया था। इसका परपज़ था कि जो लीगल फ्रैटरनिटी है, लीगल प्रोफेशन में जो लोग काम करते हैं, उनका कोई रेगुलेशन हो। इस परपज़ से उन्होंने इसको बनाया। फिर 1879 में लीगल प्रैक्टिशनर्स एक्ट आया। उसमें सेक्शन 36 है, जिसमें टाउट्स का ज़िक्र आता है। यह भी बना। इसके बाद 1920 में बॉम्बे प्लीडर्स एक्ट बना। चूँकि आप इतिहास के जानकार हैं, इसलिए मैं कुछ चीजों का ज़िक्र कर रहा हूँ। फिर 1926 में इंडियन बार काउंसिल्स एक्ट भी बना। जब देश आजाद हुआ, तो आजादी के बाद जो हमारे संविधान निर्माता थे, संविधान सभा में चर्चा करते हुए उनको यह विचार आया कि ये चीजें देश,

काल, परिस्थिति के अनुसार बदल गई हैं, इसलिए कुछ नया सोचना चाहिए, क्योंकि उस समय जो संविधान सभा थी, उसमें बहुत से लोग एडवोकेट थे। मैं इस हाउस को बताना चाहता हूँ कि हमारे स्वतंत्रता संग्राम के दौरान भी जो अधिकतर हीरोज़ थे, वे भी अधिकतर एडवोकेट थे और बैरिस्टर कहलाते थे। चाहे महात्मा गाँधी हों; चाहे सरदार पटेल हों; चाहे संविधान सभा के पहले अध्यक्ष, सच्चिदानंद जी, जहाँ से आप आते हैं, वे रहे हों; चाहे डा. राजेन्द्र प्रसाद बाबू रहे हों; चाहे बाबा साहेब बी.आर. अम्बेडकर रहे हों, ये सब एडवोकेट ही थे। इन्होंने सोचा कि आजादी के बाद इस पर कुछ चर्चा होनी चाहिए कि अंग्रेजों ने जो कानुन बनाए हैं, हमें उनके अनुसार क्यों चलना है। हमारा लीगल प्रोफेशन एक नोबल प्रोफेशन है। इसलिए लॉ कमीशन को यह कार्य दिया गया। लॉ कमीशन को यह काम सौंपा गया कि हम नई परिस्थितियों के अनुसार ज्युडिशियल एडिमिनिस्ट्रेशन में थोडा रिफॉर्म करें। फिर यह ऑल इंडिया बार किमटी भी बनी। इसके लिए उन्होंने कहा कि एक कमिटी बना दो। 1953 में उन्होंने कुछ सिफारिशें कीं, वहाँ से यह चल रहा है। उसके बाद एडवोकेट एक्ट, 1961 बना। इसमें बार और लीगल एजुकेशन को रेगुलेट करने का विषय रहा। मैंने आपके सामने इसके इतिहास के बारे में थोडा सा ज़िक्र किया। यह एक सिंपल सा बिल है, लेकिन इस पर सुझाव बहुत आए हैं, इसलिए मैं इस संबंध में थोड़ा सा यह कहना चाहता हूँ कि यह जो बिल है, यह सेक्शन 45ए को इन्सर्ट करता है। उस समय जो टाउट्स को लेकर सेक्शन 36 था, उसके बारे में यह कहता है कि इसकी जरूरत है। अब यह जो विषय बार-बार आया कि टाउटस की जरूरत क्यों है, तो लोगों ने कहा कि नहीं, न्यायालय परिसर में दलाली नहीं होनी चाहिए।

## 6.00 P.M.

हमारे डिपार्टमेंट ऑफ लीगल अफेयर्स में एक किमटी बनी थी, जिसके लिए लेजिस्लेटिव डिपार्टमेंट के कमेंट्स भी लिए गए थे। इसके साथ बार काउंसिल ऑफ इंडिया से भी सुझाव लिए गए। सभी ने यह बात मानी कि एडवोकेट ऐक्ट में संशोधन तो हो, यह बहुत जरूरी है, लेकिन उसमें टाउट्स से संबंधित प्रावधान अवश्य रखे जाने चाहिए, क्योंकि न्यायालय परिषद में दलाली ठीक नहीं है। जो ठगी करते हैं या जो दलाल टाइप के लोग वहां आते हैं, वह ठीक नहीं है।

श्री उपसभापति : एक मिनट, माननीय मेघवाल जी, अभी सायं 6.00 बज रहे हैं।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, we are on the last item of the listed Legislative Business of the day. The hon. Minister's reply is on; so, if the House agrees, we may continue till the listed Business is completed.

श्री उपसभापति : क्या इसमें सदन की सहमति है?

सभी माननीय सदस्य : जी हां, है।

श्री उपसभापति : माननीय मंत्री जी, आप बोलिए।

श्री अर्जुन राम मेघवाल : थैंक यू, सर। ...(व्यवधान)... आप भी दो-चार मिनट ज्यादा ले लेते हैं, थोड़ा रुकिए तो सही। ...(व्यवधान)...

श्री उपसभापति : मंत्री जी, आप रिप्लाई दें।...(व्यवधान)... माननीय मेघवाल जी, आप अच्छी तरह से रिप्लाई दें।

श्री अर्जुन राम मेघवाल: जी हां, मैं अच्छी तरह से रिप्लाई दे रहा हूं। जो चीज़ें इसमें आई हैं, मैं उनका जिक्र तो करूंगा ही, लेकिन उसके साथ-साथ कुछ और अच्छी चीज़ों के बारे में भी मैं आपको बताना चाहता हूं।

महोदय, उसके बाद Legal Practitioners Act, 1879 रिपील कर दिया गया। यह सोचा गया कि इसकी जरूरत नहीं है, क्योंकि यह colonial Act है, लेकिन टाउट्स वाला प्रावधान उसमें भी रखा गया। जब Advocates Act, 1961 में इसको जोड़ा गया, तब फिर से यह विषय आया कि अब इसका क्या करें? इसके बारे में चिंतन होते-होते इस पर इतनी कमिटीज़ बनीं, लेकिन सभी ने यह कहा कि न्यायालय परिषद साफ-सुथरा होना चाहिए।

डिप्टी चेयरमैन सर, मैं एक बात कहना चाहता हूं कि नरेन्द्र मोदी जी के कालखंड में 'स्वच्छ भारत अभियान' चल रहा है, तो न्यायालय परिषद को भी तो साफ-सुथरा रहना चाहिए! ...(व्यवधान)... जी हां, इसीलिए हम इसको लाए हैं।

सर, मैं आपकी तरह कवि तो नहीं हूं, लेकिन यहां बैठे-बैठे मैंने कुछ पंक्तियां लिखी हैं -

"न्यायालय का परिसर हो साफ-सुथरा" ...(व्यवधान)...

रुपाला जी मेरा सपोर्ट कर रहे हैं।...(व्यवधान)...

"न्यायालय का परिसर हो साफ-सुथरा इस संशोधन से बिना दलाली के भी होगा काम पूरा।"

अब दलाली देने की कोई जरूरत नहीं है। अभी रामजी ठीक कह रहे थे ...(व्यवधान)... रामजी अभी ठीक कह रहे थे कि मैं एडवोकेट हूं, लेकिन साहब, उनके लिए तो आईपीसी में प्रावधान हैं न! उनको हमने हटाया थोड़े ही है, वे तो रहेंगे ही! अगर कोई गलत परिचय दे कर किसी को उगता है या चार सौ बीसी करता है, तो उसके लिए आईपीसी में प्रावधान हैं। वे प्रावधान तो रहेंगे, क्योंकि उनको हमने हटाया नहीं है। पटनायक साहब बिल्कुल ठीक कह रहे हैं, वे प्रावधान रहेंगे, लेकिन यह जो टाउट्स वाला प्रावधान है, इसको इसलिए जरूरी माना गया है क्योंकि ऐसे लोग भी हैं, जो वकील के पास चले जाते हैं कि साहब, क्या मैं कोई क्लाइंट ले आऊँ?

दूसरी तरफ, क्लाइंट को वे कह देते हैं कि वकील मेरी जान-पहचान का है। आगे चल कर वे यह भी कह देते हैं कि जज भी मेरी जान-पहचान का है। ...(व्यवधान)... अगर ये सब चीज़ें रहेंगी, तो फिर न्यायालय परिषद साफ-सुथरी कैसे रहेगी? जब 'स्वच्छ भारत अभियान' चल ही रहा है, तो न्यायालय परिषद भी तो साफ-सुथरी होनी चाहिए! इसी उद्देश्य से हम इस बिल को आपके समक्ष लेकर आए हैं।

महोदय, मैंने स्वतंत्रता संग्राम में वकीलों के योगदान की बात कही और संविधान सभा में भी अधिकतर वकील ही थे। 1952 से लेकर आज तक हमारे समाज में वकीलों की महत्वपूर्ण भूमिका रही है। बहुत से ऐसे वकील हैं, जिन्होंने फ्री में भी केस लड़े हैं, इसलिए यह समझा गया कि यह एक नोबल प्रोफेशन है। इसको गंदा करने वाले लोगों के खिलाफ कार्यवाही होनी ही चाहिए। इस बिल में उनके खिलाफ कार्यवाही का प्रावधान किया गया है, उसकी प्रक्रिया दी गई है। मैं एक चीज़ का जिक्र करूंगा, घनश्याम जी उधर चले गए, उन्होंने कहा था - घनश्याम का मतलब - 'कृष्ण' है और मैं 'अर्जुन' हूं।

महोदय, चूंकि आप इस चीज़ के जानकार हैं, तो मैं महर्षि अरविन्द जी का जिक्र करते हुए एक बात रखूंगा। महर्षि अरविन्द जब अलीपुर बम केस में आरोपी थे, तो लोग सोच रहे थे कि इनको सज़ा होगी। कुछ लोग तो यह भी कह रहे थे कि इनको फाँसी की सज़ा भी हो सकती है, वह इतना बड़ा केस था, लेकिन आपको पता ही है कि अचानक क्या हुआ, आपको उसकी जानकारी है। उस समय बहुत सारे प्रसिद्ध वकील हुआ करते थे, जिनमें से एक प्रसिद्ध वकील थे - श्री चितरंजन दास। महर्षि अरविन्द ने अपना कोई वकील नहीं किया था, इसीलिए मैं कहता हूं कि यह एक नोबल प्रोफेशन है। महर्षि अरविन्द ने कोई वकील नहीं किया था, लेकिन अचानक श्री चितरंजन दास कोर्ट में पेश हो जाते हैं और जज से कहते हैं कि मैं महर्षि अरविन्द के पक्ष में केस लंडने के लिए आया हूं, आपने इनको गलत केस में पकड़ा है, इनके ऊपर कोई केस लागू नहीं होता। तब महर्षि अरविन्द जी से पूछा गया कि क्या ये आपके वकील हैं? अब यह कथा है कि उनको वहां पर श्रीकृष्ण दिखाई दिए, जज में भी उनको श्रीकृष्ण दिखाई दिए। किताबों में ये सब बातें लिखी हैं, लेकिन आज यहां, इस ऑगस्ट हाउस से मैं श्री चितरंजन दास जी का अभिनन्दन करना चाहता हूं। जब उन्होंने महर्षि अरविन्द के बारे में सुना कि वे इतने बड़े महापुरुष हैं, उनको किसी केस में जबरदस्ती फंसाया जा रहा है, तो बिना किसी के कहे, वकील के तौर पर वे महर्षि अरविन्द जी को सुरक्षा देने के लिए, उनको छुड़वाने के लिए आगे आए। ऐसे श्री चितरंजन दास जी का आज यहां अभिनन्दन होना चाहिए। वे unsung hero थे। चूंकि अभी घनश्याम जी ने 'श्रीकृष्ण' और 'अर्जुन' की बात कही, इसीलिए मुझे यह घटना याद आ गई।

श्री उपसभापति : हुजूर, मुझे उम्मीद है कि आप महर्षि अरविन्द के बारे में कहा गया क्वोट भी बताएंगे, जो ऐतिहासिक है।

श्री अर्जुन राम मेघवाल: जी हां, वह क्वोट भी ऐतिहासिक है, यह कहने के लिए आपका बहुत-बहुत धन्यवाद। ...(व्यवधान)... वह क्वोट अलीपुर बम केस के बारे में था। महोदय, एक विषय यह आया कि जो touts हैं, इसमें Bar Council of India क्या करेगी। इसमें प्रावधान बहुत छोटा सा ही है। जैसे ही पता चलेगा कि यह आदमी ठगी करने के लिए आया है, तो चाहे सबऑर्डिनेट कोर्ट हो, रेवेन्यू कोर्ट हो या डिस्ट्रिक्ट कोर्ट हो, कोई भी इसकी पहचान करेगा, लेकिन हम उस पर अचानक कार्रवाई नहीं करेंगे। हम उसकी लिस्ट चिपकाएँगे, नोटिस देंगे, उसके बाद Bar Council of India को कहेंगे कि क्या करना है। जब वे नाम हटा देंगे, तब एक ऑर्डर जारी होगा कि कोर्ट परिसर में यह आदमी घुस नहीं सकता। अगर फिर भी वह घुसता है, तब क्या करेंगे, तो इसमें यह प्रावधान रखा गया है कि उसे तीन महीने की सजा और जुर्माना या दोनों भी हो सकते हैं।

महोदय, जो दो-तीन सुझाव आये हैं, मैं उनका जिक्र करना चाहता हूँ। उनमें से कुछ सुझाव अच्छे भी हैं। सुजीत कुमार जी की ओर से एक सुझाव आया कि Advocate Protection Act लाना चाहिए। यह चर्चा में है, लेकिन विषय राज्यों से ज्यादा सम्बन्धित है। जैसे, आपने कहा कि कुछ राज्य Advocates Protection Act बना रहे हैं। यह डिमांड है, मैंने भी मंत्रालय में पता किया है। जब मैं ज्युडिशियरी में न्यायाधीशों से बात करता हूँ, तब भी यह विषय आता है और मैं जब Bar Council of India के फंक्शन में भी गया, Bar Association में भी गया, Supreme Court Bar Association में भी गया, तब भी यह विषय आया। तो हम इस पर आगे जो कार्रवाई करेंगे, राज्यों से मिल कर और Chief Justice of India से सलाह लेकर हम इसमें कार्रवाई करने का प्रयास करेंगे।

महोदय, दूसरा विषय NALSA का आया, जो निरंजन रेड्डी साहब ने बोला। He himself is an advocate. NALSA, जुगलबंदी, न्याय बंधु, दिशा - ये सारे विषय उन्होंने रखे। यह सब प्रोग्रेस में है। सर, मैं अभी ज्यादा समय लेना नहीं चाहता, लेकिन जो The National Legal Services Authority (NALSA) है, इसकी एक workshop श्रीनगर में हुई थी। उसमें भी यह विषय आया कि वकीलों के चेम्बर्स होने चाहिए, उनकी ट्रेनिंग होनी चाहिए। तो मैं आपके माध्यम से बताना चाहता हूँ कि Bar Council of India ने यह टास्क हाथ में लिया है। वे ट्रेनिंग भी करा रहे हैं और internship भी शुरू हुई है। जो नये जूनियर एडवोकेट्स हैं, उनको internship के माध्यम से काम भी मिल रहा है और पैसा भी मिल रहा है। इस प्रकार, इसमें धीरे-धीरे सुधार हो रहा है। विजयसाई रेड्डी जी ने जो social security की बात की, इसमें में बताना चाहता हूँ कि जो insurance का विषय है कि इनको insurance का cover मिलना चाहिए, उस दिशा में सरकार गम्भीरता से विचार कर रही है। आपका legal fee वाला विषय personal है। उस पर मुझे ज्यादा कमेंट नहीं करना है। मैं उस पर फिर कभी बाद में आपसे बात करूँगा। रवींद्र कुमार जी का जो अमरावती वाला विषय आया, यह विषय भी हमारे यहाँ चल रहा है। यह विषय आता रहता है, इधर से भी आता रहता है और उधर से भी आता रहता है। तो हम कभी बैठ कर बात करेंगे कि इसमें क्या करना है। ...(व्यवधान)... उस पर चाय पर चर्चा करेंगे।

महोदय, मैं इस सम्बन्ध में इतना ही कहना चाहता हूँ कि यह कालखंड बहुत ही महत्वपूर्ण है, जिसमें इस तरह के जो पुराने कानून हैं, हम उनको समाप्त कर रहे हैं। जैसे अभी जिक्र आया, हम 1,486 कानून तो समाप्त कर चुके हैं। 76 - The Repealing and Amending Bill पेश हो चुका है, इस तरह से 1,562 कानून ऐसे हैं, जिनकी कोई उपयोगिता नहीं है, वे unnecessarily वकीलों की लिस्ट में भी थे, उनको हम हटा रहे हैं और नागरिकों को ease of living दे रहे हैं।

महोदय, मैं फिर वह 'पंच प्राण' की बात करूँगा। जैसे Madras High Court वाला विषय बड़ा विषय था, इसी तरह कटक हाई कोर्ट भी है, इलाहाबाद हाई कोर्ट भी है, बॉम्बे हाई कोर्ट भी है, कलकत्ता हाई कोर्ट भी है। ज्युडिशियरी का ऐसा मानना है कि हम हमारे हिसाब से इसमें

निर्णय करेंगे। लेकिन प्रधान मंत्री जी ने लाल किले की प्राचीर से 'पंच प्राण' का जो संकल्प लिया, उसमें, ये सदस्य जो भाव रख रहे थे, वही भाव ही थे कि भारत को 'विकसित भारत' बनाना है और गुलामी के अंशों का अन्त करना है। यह उसी से सम्बन्धित है। इसलिए इसमें ये भाव तो आ ही रहे हैं - विरासत पर गर्व हो, ऐसा काम करना; एकता और एकजुटता बनी रहे, ऐसा काम करना और कर्तव्य पालन पर ज़ोर देना। इसलिए मैं आपके माध्यम से, जिन्होंने इसमें भाग लिया, उनका पुनः धन्यवाद करते हुए यह अनुरोध करता हूँ कि इस बिल को सर्वसम्मित से पास किया जाए। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the Advocates Act, 1961, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the Minister to move that the Bill be passed.

SHRI ARJUN RAM MEGHWAL: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Friday, the  $\mathbf{4}^{\text{th}}$  August, 2023.

The House then adjourned at eleven minutes past six of the clock till eleven of the clock on Friday, the 4<sup>th</sup> August, 2023.

